

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 29TH DAY OF JULY, 2026

PRESENT

THE HON'BLE MR. JUSTICE D K SINGH

AND

THE HON'BLE MR. JUSTICE T.M.NADAF

WRIT APPEAL NO. 1214 OF 2025 (LA-KIADB)

C/W

WRIT APPEAL NO. 1230 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1287 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1300 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1305 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1307 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1308 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1310 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1312 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1313 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1314 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1315 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1316 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1317 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1318 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1319 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1320 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1323 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1327 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1329 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1335 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 1392 OF 2025 (LA-KIADB)



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WRIT APPEAL NO. 1432 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1434 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1435 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1439 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1457 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1459 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1643 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1651 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1653 OF 2025 (LA-KIADB)
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WRIT APPEAL NO. 1685 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1903 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 1986 OF 2025 (LA-KIADB)

WRIT APPEAL NO. 2011 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 2077 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 2097 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 2109 OF 2025 (LA-KIADB)
WRIT APPEAL NO. 16 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 17 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 33 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 76 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 103 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 577 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 586 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 621 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 626 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 629 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 655 OF 2026 (LA-KIADB)
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WRIT APPEAL NO. 848 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 866 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 870 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 874 OF 2026 (LA-KIADB)
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WRIT APPEAL NO. 876 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 881 OF 2026 (LA-KIADB)

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WRIT APPEAL NO. 887 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 890 OF 2026 (LA-KIADB)
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WRIT APPEAL NO. 894 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 895 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 896 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 904 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 913 OF 2026 (LA-KIADB)
WRIT APPEAL NO. 915 OF 2026 (LA-KIADB)

IN WA No. 1214/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH, MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH, MANGALORE

...APPELLANTS

(BY SRI. GOPAL SHANKAR NARAYAN, SENIOR ADVOCATE FOR
SRI. NITIN PRASAD, ADVOCATE)

AND:

1. M/S A M R HOUSING
DEVELOPMENT CORPORATION,
NO.305/66, II FLOOR, 40TH CROSS,
ABOVE SBM BANK, 8TH BLOCK,
JAYANAGAR, BENGALURU - 560 011
REPRESENTED BY ITS
MANAGING DIRECTOR
SRI P. MANJUNATHA REDDY
2. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY,
2ND FLOOR, GATE NO.4, M.S. BUILDING,
DR. B.R. AMBEDKAR VEEDHI,
BANGALORE 560 001
BY ITS MEMBER SECRETARY
3. BRUHATH BENGALURU MAHANAGARA PALIKE,
HAVING ITS HEAD OFFICE AT
N.R. SQUARE, CORPORATION CIRCLE,
BENGALURU 560 002,
REPRESENTED BY ITS COMMISSIONER
4. THE JOINT COMMISSIONER,
BRUHATH BENGALURU MAHANGARA PALIKE,
BOMMANAHALLI ZONE, BEGUR MAIN ROAD,
BENGALURU 560 068
5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, I FLOOR
MAHARSHI ARAVINDA BHAVANA,
CFC BUILDING, NRUPATUNGA ROAD,
BENGALURU - 560 001
REPRESENTED BY ITS CHAIRMAN
6. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE AND INDUSTRIES,
VIKASA SOUDHA, DR. B.R. AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS PRINCIPAL SECRETARY

7. THE SPECIAL LAND ACQUISITION OFFICER-1
KARNATAKA INDUSTRIAL AREA DEVELOPMENT
BOARD I FLOOR, SCST DEVELOPMENT
CORPORATION BUILDINGS,
NRUPATUNGA ROAD,
BENGALURU 560 001
8. THE STATE OF KARNATAKA
DEPARTMENT OF PUBLIC WORKS,
COMMUNICATIONS AND BUILDINGS,
VIKASA SOUDHA, DR. B.R. AMBEDKAR VEEDHI
BENGALURU-560 001
REPRESENTED BY ITS PRINCIPAL SECRETARY
...RESPONDENTS

(BY SRI. B.S.SATYANAND, ADVOCATE FOR R3 AND R4;
R2 SERVED;
SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE FOR
SRI. P.V.CHANDRASHEKAR, ADVOCATE FOR R5 AND R7;
PROF. RAVI VARMA, SENIOR ADVOCATE ALONG WITH
SRI. S.A.AHMED, AAG & SIDDHARATH BABU RAO SPL.
COUNSEL FOR STATE GOVT. FOR R6 AND R8;)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No.50634/2014 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No.50634/2014, ETC.

IN WA NO. 1230/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH, MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH, MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD, ADVOCATE)

AND:

1. PRAVEEN KUMAR
AGED ABOUT 62 YEARS
S/O. LATE MANCHALAL THANMAL
NO.129, 28TH CROSS, JAYANAGAR
7TH BLOCK, BENGALURU-560 011
REPRESENTED BY POWER OF ATTORNEY
2. MR.NILESH BHANDARI
AGED ABOUT 46 YEARS,
S/O. MANOHAR LAL BHANDARI,
NO.431, 7TH B MAIN ROAD,
JAYANAGAR 4TH BLOCK,
BENGALURU-560 011.
3. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
M.S. BUILDING,
BENGALURU-560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY
4. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
(GOVERNMENT OF KARNATAKA UNDERTAKING),
NO.14/3, 2ND FLOOR, R.P. BUILDING,
NRUPATHUNGA ROAD,
M.S. BUILDING,
BENGALURU-560 001

REPRESENTED BY ITS
EXECUTIVE MEMBER

5. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO.3/2, KINI BUILDING, 1ST CROSS
GANDHINAGAR, BANGALORE-560 009

...RESPONDENTS

(BY SRI RANGA. S, SENIOR ADVOCATE FOR
SUMANA NAGANAND, FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARATH BABU RAO SPL. COUNSEL FOR
STATE GOVT. FOR R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR, ADVOCATE
FOR R4 AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 18209/2013 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 18209/2013, ETC.

IN WA NO. 1287/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD

BENGALURU-560 001.
 REPRESENTED BY ITS AUTHORISED
 SIGNATORY MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. DHYAN CHINNAPPA, SENIOR ADVOCATE FOR
 SRI. S B MATHAPATI., ADVOCATE)

AND:

1. SUMAN BANSAL
 AGED ABOUT 57 YEARS
 W/O. SUBHASH CHANDER BANSAL
 NO.62, I.PS COLONY, RIVER VIEW AVENUE,
 MANAPAKKAM, CHENNAI- 620 125
 REPRESENTED BY POWER OF ATTORNEY
 MR. SUBHASH BANSAL
 AGED ABOUT 46 YEARS,
 S/O. LATE MOHANLAL BANSAL.
 2. KARNATAKA INDUSTRIAL AREA
 DEVELOPMENT BOARD
 KIADB NO.14/3, 2ND FLOOR
 RASHTROTHANA PARISHATH BUILDING
 NRUPATHUNGA ROAD,
 M S BUILDING, BENGALURU-560001
 REPRESENTED BY ITS SECRETARY
 3. SPECIAL LAND ACQUISITION OFFICER
 KARNATAKA INDUSTRIAL AREA
 DEVELOPMENT BOARD (KIADB)
 1ST FLOOR, MAHARASHI ARAVIDN BHAVAN,
 NRUAPTHUNGA ROAD
 BENGALURU-560001
 4. THE STATE OF KARNATAKA
 DEPARTMENT OF COMMERCE AND
 INDUSTRIES, M S BUILDING,
 BENGALURU-560001
 REPRESENTED BY ITS PRINCIPAL SECRETARY
 ...RESPONDENTS
- (BY SRI. V.ANAND, ADVOCATE FOR C/R1;
 SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
 ALONG WITH SRI. P.V.CHANDRASHEKAR AND

SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R2 & R3;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO. 34138/2016 AND CONSEQUENTLY,
DISMISS WP NO.34138/2016, ETC.

IN WA NO. 1300/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED
SIGNATORY MR. SRINATH MANGALORE
...APPELLANT
(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. K. S. RAMACHANDRA RAO
SON OF LATE K. SURYANARAYANA RAO,
AGED ABOUT 71 YEARS,
RESIDING AT NO.2/9, 8TH MAIN,
2-A CROSS, NAGENDRA BLOCK,
BSK 1ST STAGE, BANASHANKARI,
BANGALORE NORTH-560050.
2. KRISHNE GOWDA
S/O RANGE GOWDA
AGED ABOUT 76 YEARS,
RESIDING AT NO.212, 4TH CROSS,
NEAR 7 DAY MARKET, KASTURI NAGAR,
KALYANNAGAR POST,

BANASWADI VILLAGE,
BANGALORE-560043

3. L P VENKATESH
S/O LATE PUTTAPPA
AGED ABOUT 73 YEARS
R/AT NO.43 MARUTHI NAGAR, 5TH CROSS
NETHRAVATHI ROAD
CHANDRA LAYOUT, NAGARBHAVI
BANGALORE NORTH-560072
4. B M SRIMATHI KUMARI
W/O PUTTARAJU R
AGED ABOUT 66 YEARS
R/AT 5/1, BAIRAPPA LANE,
RANASINGHE PETE CHICKPET
BANGALORE SOUTH-560053
5. BOREGOWDA
S/O NINGEGOWDA
AGED ABOUT 70 YEARS
R/AT NO.528, 4TH CROSS,
2ND MAIN ROAD, SVG NAGAR
NAGARBHAVI,
BANGALORE NORTH-560072
6. M NARASIMHA MUPPALA
S/O VENKATANARASIMHA
AGED ABOUT 70 YEARS
R/AT 23, 5TH MAIN 2ND CROSS,
NEAR GAGNA BAKERY, CPV BLOCK
GANGA NAGAR,
BANGALORE NORTH-560032
7. B S DYAVEGOWDA
S/O LATE SIDDEGOWDA
AGED ABOUT 67 YEARS
R/AT 8, 2ND MAIN
SUBBANNA GARDEN
GOVINDARAJAN NAGAR
VIJAYANAGAR
BANGALORE-560040

8. RAMACHANDRA RAO D
S/O DEVOJI RAO
AGED ABOUT 73 YEARS
R/AT NO.73 SAI NIVAS,
4TH CROSS
URYODAYA LAYOUT,
R K HEGDENAGAR,
DR SHIVARAMA KARANTH NAGAR,
BANGALORE-560077
9. KAMALA S N
W/O B S DYAVEGOWDA,
AGED ABOUT 65 YEARS,
R/AT NO 8, 2ND MAIN,
KRISHNARAJAPETE TALUK,
KASABA HOBLI,
AGRAHARA HOBLI,
KRISHNARAJAPETE
MANDYA 571426
10. KRISHNAPPA M
S/O MUNIYAPPA M
AGED ABOUT 64 YEARS
R/AT NO.188,
AYAPPA TEMPLE ROAD,
NEAR SHANIMAHATHMA TEMPLE,
CHOLANAYAKAHALLI, R T NAGAR,
BANGALORE NORTH 560032
11. LATE T VATSALA GOPINATH
SINCE DECEASED BY
T K GOPINATH
S/O KRISHNAMURTHY RAO T R
AGED ABOUT 76 YEARS,
R/AT 348, 15TH CROSS,
OPP PLV PRIDE,
SARASWAHI NAGAR,
VIJAY NAGAR
BANGALORE NORTH
BANGALORE 560040
12. VENKATA KRISHNAIAH D S
S/O LATE V SEETHARAMIAH
AGED ABOUT 54 YEARS

R/AT NO 24 RURAL,
10TH CROSS
YELLAPPA GARDEN
MALLESWARAM
BANGALORE 560003

13. K NARASIMHA
S/O K C MARAKALA,
AGED ABOUT 75 YEARS,
R/AT NO 353/357,
NANDIKESHWARA,
ANUGRAHA, IRODY,
BRAHMAVARA TALUK,
KANYANA GRAMA,
UDUPI 576226
14. JAYAMMA
W/O NARASEGOWDA
AGED 70 YEARS
R/AT NO 9/22, 8TH MAIN ROAD
TATA SILK FARM,
TYAGARAJANAGAR
BANGALORE 560028
15. R SHANTHA KUMARI
C/O LATE C PURUSHOTHAM
AGED 66 YEARS
R/AT NO 04,
NEAR KAMI RAJANNA
COMPOUND 1ST CROSS
HESARGHATTA MAIN ROAD
CHIKKASANDRA DASARAHALLI
BENGALURU 560057
16. H G VENKATRAMAN
S/O H T GOPAL RAO
AGED 66 YEARS
R/AT HANDIGODU MALALURU
THIRTHAHALLI, SHIVAMOGGA
PIN CODE 8077738902
17. SHUBA B A
W/O GANESH S
AGED 47 YEARS, R/AT NO 005,

NANDI FOREST VIEW APARTMENT
BDA LINK ROAD, CHANNA SANDRA
RAJARAJESHWARI NAGAR
BANGALORE 560098

18. A VIJAY KUMAR
S/O ASHWATHA NARAYANA RAO
AGED 71 YEARS,
R/AT NO 20,
VASANTHA MADHVA NILAYA,
9TH CROSS, KAMAKYA LAYOUT,
BANASHANKARI, 3RD STAGE
ADJACENT TO WINDSOR AMBICA
APARTMENT
19. C A ROHINI
W/O C A AIYANNA
AGED 76 YEARS
R/AT NO 35/2-4,
DEVANTHA CHAR STREET
5TH MAIN,
NEAR SYNDICATE BANK
S P R BRANCH, CHAMARAJAPET
BANGALORE 560018
20. LATE M V PADMA
SINCE DEAD BY LEGAL REPRESENTATIVES
SREEIVASA PRASAD M D
S/O DORESWAMY IYENGAR
AGED 62 YEARS
R/AT NO 542, SRIVARI, 9TH MAIN,
HEMAVATHI SCHOOL ROAD
T K LAYOUT, 4TH STAGE,
MYSORE, SARASWATHI PURAM
MYSORE 570009
21. B S VIJAYALAKSHMI
W/O SUBRAMANYA BHATT T S
AGED 73 YEARS
R/AT NO 13, 5TH MAIN ROAD,
SRI KANTESHWAR NAGAR ,
NANDINI LAYOUT POST
MAHALAKHMI LAYOUT,
BANGALORE 96

22. IRAPPA B GOLAPPANVR
S/O BASAPPA V
AGED 52 YEARS
R/AT NO 2, BELAKU FIRST CROSS,
APC LAYOUT, THINDLU
VIDYARANYAPURAM
BANGALORE 560097
23. SHEELA
W/O K S SUBRAMANYA
AGED 66 YEARS
R/AT NO 30/3-2,
DEVANTHA STREET
DASAPPA GARDEN
CHAMRJAPET BANGALORE 560018
24. USHA M G
D/O M S GUNDU RAO
AGED 69 YEARS
R/AT 108C, 7TH A MAIN, 3RD BLOCK,
NEAR DATTATREYA TEMPLE, THAYGARAJANGAR
BANGALORE SOUTH 560028.
25. ANDAL KANNAPPA
W/O KANNAPPA
AGED 70 YEARS
R/AT NO 793, 12TH B CROSS,
2ND PHASE, J P NAGAR,
BANGALORE 560078
26. LALITHA MOHAN
W/O N CHANDRA MOHAN
AGED 68 YEARS
R/AT NO 145, VAIBHAVA, 5TH CROSS,
1ST BLOCK, VISHWAPRIYA NAGAR
BEGURU, BANGALORE 560068
27. RUKMINIYAMMA
W/O M B HONNAPPA,
AGED ABOUT 72 YEARS,
RESIDING AT NO 3/1,
2ND CROSS,
MURIREDY PLAYA,

UPPAVANALLI VENKATAPPA BLOCK,
BANGALORE 560006

28. G SOMESHWARI
W/O M PURVA LINGAM,
AGED ABOUT 74 YEARS,
RESIDING AT NO 17, NORTH POST LANE,
ITI COLONY DOORVANINAGAR,
BANGALORE 560016
29. SHIVA PRASAD
SON OF LATE H S BASAVARAJU,
AGED ABOUT 37 YEARS,
RESIDING AT NO.2,
BYRAVESHWARA NILAYA,
LOTTEGOLLA HALLI,
NEAR RAILWAY COLONY,
RMV EXTENSION 2ND STAGE,
4TH CROSS,
ANJANA MURTHY LAYOUT,
BANGALORE-560094.
30. SHANTHA K M
WIFE OF SIDDARAMU,
AGED ABOUT 64 YEARS,
RESIDING AT NO.110,
2ND CROSS,
BASAVESHWAR HBCS LAYOUT,
VIJAYANAGAR,
BENGALURU-560040
31. R SUBHADRA VISWAN
W/O LATE K.P.VISHWAMBHARAN,
AGED ABOUT 75 YEARS,
RESIDING AT NO.520,
15TH MAIN,
15TH CROSS,
NEAR GANESHA TEMPLE,
MANJUNATH NAGAR,
RAJAJINAGAR,
BANGALORE-560010
32. STATE OF KARNATAKA
REP BY ITS ADDL. CHIEF SECRETARY

DEPARTMENT OF COMMERCE
AND INDUSTRIES,
M S BUILDING,
BANGALORE-560001.

33. KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
NRUPATUNGA ROAD,
BANGALORE-560002.
REPRESENTED BY ITS
MANAGING DIRECTOR
34. SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
NRUPATUNGA ROAD,
BANGALORE-560002

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI.S.A.AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR
STATE GOVT FOR R32;
SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P. ADITHYA, ADVOCATE FOR
R33 & R34)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.6439/2023 AND CONSEQUENTLY, DISMISS
WP NO.6439/2023, ETC.

IN WA NO. 1305/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS, OFF
MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED

SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED
SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. DHYAN CHINNAPPA, SENIOR ADVOCATE FOR
SRI. S.B. MATHAPATI, ADVOCATE)

AND:

1. A M SHARATH CHANDRA
SON OF A.C. MUNIVENKATA GOWDA
AGED ABOUT 61 YEARS
NO. P-2, ALUNGOOR GROVE,
23RD MAIN ROAD, 16TH CROSS,
5TH PHASE, JP NAGAR,
BENGALURU 560078
2. THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
VIKASA SOUDHA, AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS COMMISSIONER
AND SECRETARY
3. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO.49, 4TH AND 5TH FLOOR
RASHTROTHANA PARISHAT BUILDING,
NRUPATHUNGA ROAD
BENGALURU 560 001
REPRESENTED BY ITS CHIEF
EXECUTIVE OFFICER

4. THE SPECIAL LAND ACQUISITION OFFICER,
KIADB (BMICAPA) NO. 14/3,
RASHTROTHANA PARISHAT BUILDING,
NRUPATHUNGA ROAD,
BENGALURU - 560 001

...RESPONDENTS

(BY SRI. LOHITASWA BANAKAR, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. ASHOK N NAYAK AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 5437/2022 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 5437/2022, ETC.

IN WA NO. 1307/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS AUTHORISED SIGNATORY,
MR SRINATH MANGALORE.

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. K V SHIVAKUMAR
S/O LATE K VISHWANATH,
AGED ABOUT 77 YEARS,
NO.3, CHURCH ROAD,

BASAVANGUDI,
BENGALURU-560004

2. SHREYAS K SHIVAKUMAR
S/O K V SHIVAKUMAR,
AGED ABOUT 38 YEARS,
NO.3, CHURCH ROAD,
BASAVANGUDI,
BENGALURU-560004
3. THE STATE OF KARNATAKA
DEPARTMENT OF
COMMERCE AND INDUSTRIES,
VIKASA SOUDHA,
AMBEDKAR VEEDHI,
BENGALURU-560001
REPRESENTED BY ITS
PRINCIPAL SECRETARY.
4. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
1ST FLOOR, RASHTROTHANA
PARISHATH BUILDING,
NRUPATHUNGA ROAD,
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
5. THE SPECIAL DEPUTY COMMISSIONER
KIADB (BMICP)
NRUPATHUNGA ROAD,
BENGALURU-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R3;
Ms. MONICA PATIL, ADVOCATE FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE

JUDGE IN WP NO.6144/2021 AND CONSEQUENTLY, DISMISS
WP NO.6144/2021, ETC.

IN WA NO. 1308/2025

BETWEEN:

1. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001
REPRESENTED BY ITS AUTHORIZED
SIGNATORY MR. SRINATH MANGALORE
...APPELLANT
- (BY SRI. VIDHUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. MANJUNATHA REDDY
SON OF PAPA REDDY
AGED ABOUT 56 YEARS
NO.25, YELLUKUNTE ITI LAYOUT
MANGAMANAPALYA
BENGALURU - 560068
2. STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
BENGALURU - 560001
BY ITS SECRETARY.
3. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
EAST WING, KHANIJA BHAVAN
RACE COURSE ROAD
BENGALURU - 560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
4. SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL

AREA DEVELOPMENT BOARD,
NO.14/3, 2ND FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA
ROAD BENGALURU - 560009

...RESPONDENTS

(R1 SERVED;
BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.6116/2023 AND CONSEQUENTLY, DISMISS
WP NO.6116/2023, ETC.

IN WA NO. 1310/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS OFF
MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
...APPELLANT
- (BY SRI. D.L.N. RAO, SENIOR ADVOCATE ALONG WITH
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SUNDEEP AURORA
SON OF KRISHNA KUMAR AURORA
AGED ABOUT 61 YEARS

RESIDING AT ADARSH NO.411,
KORAMANGALA BENGALURU- 560 034
REPRESENTED BY HIS
POWER OF ATTORNEY HOLDER
MR. NOSHIR B. SHROFF
SON OF BUJOR D. SHROFF
AGED ABOUT 68 YEARS
RESIDING AT PHARMED GARDENS,
WHITEFIELD BENGALURU - 560 048

2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES, VIKASA SOUDHA,
DR. B.R. AMBEDKAR VEEDHI,
BENGALURU-560 001
3. THE PRINCIPAL SECRETARY
STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE,
VIDHAN SOUDHA
BENGALURU 560 001
4. THE MEMBER SECRETARY
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD, NRUPATUNGA ROAD,
BENGALURU 560 001
5. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)

...RESPONDENTS

(BY SRI. K.N.PHANEENDRA, SENIOR ADVOCATE FOR
SMT. VAISHALI HEGDE., ADVOCATE FOR R1;
PROF. RAVI VARMA, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND SIDDARTH
BABURAO SPL. COUNSEL FOR STATE GOVT. FOR
R2 AND R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4
AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-63678/2016
(LA-KIADB) AND CONSEQUENTLY DISMISS THE
WP No-63678/2016, ETC.

IN WA NO. 1312/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
MAHATMA GANDHI ROAD,
BENGALURU - 560 001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. D HANUMANTHASA
S/O LATE SRI MUNISWAMISA,
AGED ABOUT 85 YEARS,
2. SRI D H ISWARASA
S/O LATE SRI D HANUMATHASA,
AGED ABOUT 65 YEARS,
3. SRI D H NARAYANASA
S/O LATE SRI D HANUMATHASA,
AGED ABOUT 60 YEARS,
(PETITIONER NOS. 1 TO 3 DO NOT
CLAIM THE BENEFIT OF SENIOR CITIZEN)

REP BY THEIR GPA HOLDER
SRI M G SRINIVASA
S/O SRI D GANGADHARSA,
AGED ABOUT 57 YEARS,

R/AT NO. 27, C.K.CHENNAPPA LAYOUT,
MISSION ROAD, CROSS,
BENGALURU - 560 027.

4. VIJAY S MAGAJI
SON OF MG SRINIVASA,
AGED ABOUT 54 YEARS

5. MK NITYANANDA
SON OF MG KESHAHA,
AGED ABOUT 46 YEARS

6. MV NAGABHUSHAN
SON OF MG VASUDEVA,
AGED ABOUT 42 YEARS

ALL ARE RESIDING AT 29/2,
2ND C MAIN, CHENAPPA GARDEN,
MISSION ROAD CROSS,
BENGALURU 560027

7. STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE
VIDHANA SOUDHA,
BENGALURU - 560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY.

8. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
RASHTRODHANA BUILDINGS
N.R.ROAD,
BENGALURU - 560 001
REPRESENTED BY ITS CHAIRMAN

9. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL
DEVELOPMENT BOARD,
NO.1, MID-FORD HOUSE,
MID-FORD GARDENS,
OFF M G ROAD,
BENGALURU - 560 001.

10. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD,
(BMICP) NO. 3/2,
KHENY BUILDING,
1ST CROSS,
GANDHINAGARA,
BENGALURU - 560 009.

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARATH BABU RAO SPL. COUNSEL FOR
STATE GOVT. FOR R7;
SRI K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R8 TO R10)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-51369/2016
(LA-KIADB) AND CONSEQUENTLY DISMISS
WP No-51369/2016, ETC.

IN WA NO. 1313/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDENS OFF
MAHATMA GANDHI ROAD

BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD.,ADVOCATE)

AND:

1. M. NAGABHUSHAN
AGED ABOUT 66 YEARS
S/O. LATE M. KRISHNAIAH
RESIDING AT AVANTHI FARMS
SY. NO. 71,
MADANAYAKANAHALLI VILLAGE
DASANAPURAHOBLI,
BENGALURU NORTH,
BENGALURU 562162
2. THE STATE OF KARNATAKA
DEPARTMENT OF REVENUE,
M.S. BUILDING,
DR. AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY
3. THE PRINCIPAL SECRETARY,
DEPARTMENT OF COMMERCE AND INDUSTRIES,
GOVERNMENT OF KARNATAKA,
VIKAS SOUDHA, DR. AMBEDKAR VEEDHI,
BENGALURU 560001
4. THE PRINCIPAL SECRETARY,
STATE OF KARNATAKA,
PUBLIC WORKS DEPARTMENT,
VIKAS SOUDHA, DR. AMBEDKAR VEEDHI,
BENGALURU 560001
5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
1ST FLOOR, MAHARSHI ARAVINDA BHAVAN,
NRUPATHUNGA ROAD,

BENGALURU-560 001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER

6. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 1ST FLOOR,
MAHARSHI ARAVINDA BHAVAN,
NRUPATHUNGA ROAD, BENGALURU-560 001
7. BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK (WEST)
BENGALURU 560020
REPRESENTED BY ITS COMMISSIONER
8. THE DEPUTY COMMISSIONER,
BANGALORE URBAN DISTRICT,
KANDAYA BHAVAN, K.G. ROAD,
BENGALURU 560009
9. THE TAHSILDAR,
NORTH TALUK,
BANGALORE URBAN DISTRICT,
KANDAYA BHAVAN, K.G. ROAD,
BENGALURU 560009

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARATH BABU RAO SPL. COUNSEL FOR
STATE GOVT. FOR R2 TO R4, R8 AND R9;
BY SRI. H.N.SHASHIDHARA, SENIOR ADVOCATE FOR
SRI.H.S.SUHAS., ADVOCATE FOR C/R1;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R5 AND R6)

THIS WRIT APPEAL FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 13956/2022 (LA-KIADB) AND
CONSEQUENTLY DISMISS WRIT PETITION No. 13956/2022,
ETC.

IN WA NO. 1314/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. MOHAMMAD ABDUL KAREEM FAISAL,
SON OF MOHAMMAD ALOHAZI,
AGED ABOUT 48 YEARS,
RESIDING AT NO. 301,
GARVEBHAVIPALYA,
HONGASANDRA, BEGUR HOBLI,
BENGALURU SOUTH TALUK, BENGALURU
2. THE STATE OF KARNATAKA
DR. B.R. AMBEDKAR VEEDHI
BENGALURU-560 001
REPRESENTED BY ITS
CHIEF SECRETARY

3. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
VIKASA SOUDHA,
DR. B.R. AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY
 4. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, I FLOOR
MAHARSHI ARAVINDA BHAVANA,
CFC BUILDING,
NRUPATUNGA ROAD,
BENGALURU - 560002
 5. THE SPECIAL LAND ACQUISITION OFFICER-1
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD II FLOOR,
RASTHROTHANA PARISHAD BUILDING,
NRUPATUNGA ROAD,
BENGALURU 560 002
 6. THE DEPUTY COMMISSIONER,
BENGALURU URBAN, K.G. ROAD,
BENGALURU 560 009
 7. THE SPECIAL TAHSILDAR,
BENGALURU SOUTH TALUK,
KG ROAD BENGALURU 560009
- ...RESPONDENTS
- (BY SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4
AND R5;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR
STATE GOVT, FOR R2, R3, R6 AND R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED

ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE JUDGE IN WP NO.723/2014 AND CONSEQUENTLY, DISMISS WP NO.723/2014, ETC.

IN WA NO. 1315/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
 2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
- ...APPELLANTS
- (BY SRI. DLN RAO, SENIOR ADVOCATE ALONG WITH
SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. N. SHEKAR
SON OF LATE NARAYANAPPA
AGED ABOUT 64 YEARS
2. G.N. MUNENDRA
SON OF LATE NARAYANAPPA
AGED ABOUT 57 YEARS
3. G.N. BALA KRISHNA
SON OF LATE NARAYANAPPA
AGED ABOUT 55 YEARS

ALL ARE RESIDING AT GOTTIGERE VILLAGE,
KEMBATHANAHALLI MAIN ROAD,
BEHIND APPOLLO PHARMACY
BENGALURU -560 083

4. G.N. PADMA BAI
WIFE OF GIRIAPPA NAGAPPA ASHIVAD
AGED ABOUT 63 YEARS

5. G.N. RAMESH
SON OF GIRIAPPA NAGAPPA ASHIVAD
AGED ABOUT 55 YEARS

R4 & R5 ARE R/AT No.3
JAMUNAGIRI, 2ND CROSS, LAKSHMI ROAD,
SHANTHINAGAR, WILSON ROAD,
BENGALURU-560027

6. THE STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE
(INDUSTRIAL DEVELOPMENT),
MS BUILDING, BENGALURU-560 001
BY PRINCIPAL SECRETARY

7. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
NO.14/3, RASHTROTHANA PARTISHAT,
2ND FLOOR NRUPATUNGA ROAD,
BENGALURU 560 001
REPRESENTED BY
SPECIAL DEPUTY COMMISSIONER

8. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP) 1ST FLOOR, MARASHI ARVIND
BHAVAN, NRUPATUNGA ROAD,
BENGALURU 560 001

...RESPONDENTS

(BY SRI. B RAMESH., ADVOCATE FOR R1-R3;
R4 & R5 ARE SERVED AND UNREPRESENTED;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR

ALONG WITH SRI. S.A.AHMED, AAG AND
SRI. RAVINDRA.V.REDDY, SPL. COUNSEL FOR R6;
SRI. B.B.PATIL, ADVOCATE FOR R7 AND R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-35635/2024 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE
WP No-35635/2024, ETC.

IN WA NO. 1316/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LIMITED
MIDFORD HOUSE,
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANT

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. PRASHANTH G
SON OF G.S.GUDDANNA,
AGED ABOUT 41 YEARS,
No.53, 3RD CROSS,
BANNERGHATTA ROAD, GOTTIGERE
BENGALURU-560 083.
2. THE STATE OF KARNATAKA
REPRESENTED BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M.S.BUILDING, BENGALURU-560001.

3. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO 14/3, RASHTROTAHNA PARISHAT
2ND FLOOR, NRUPATHUNGA ROD
BENGALURU 560001
REP BY SPECIAL DEPUTY COMMISSIONER
4. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP)
1ST FLOOR, MARASHI ARVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU 560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE
FOR R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-14973/2022
(LA-KIADB) AND CONSEQUENTLY DISMISS THE WP, ETC.

IN WA NO. 1317/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS OFF
MAHATMA GANDHI ROAD,
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. GOWRAMMA
WIFE OF LATE VENKATESH
AGED ABOUT 70 YEARS
NO. 29, VASANTHAPPA GARDEN,
DOOPANAHALLI SHANTHINAGAR,
H.A.L. II STAGE, BENGALURU
2. MUNIVENKATAPPA
SON OF LATE MUNISHAMAPPA
AGED ABOUT 75 YEARS
NO.1, SANJAY GANDHI NAGAR,
OLD BAIYANAPPANHALLI
MARUTHI SEVANAGAR
BENGALURU 560 033
3. THYAGARAJU
SON OF LATE MUNISHAMAPPA
AGED ABOUT 72 YEARS
NO. 34, NEAR KARUMMARIYAMMA TEMPLE
IMMEDIHALLI, BENGALURU EAST TALUK
BENGALURU 560 066
4. MUNIRAJU
SON OF LATE MUNISHAMAPPA
AGED ABOUT 64 YEARS
5. CHINNAPPA
SON OF LATE MUNISHAMAPPA
AGED ABOUT 69 YEARS
6. MUNIYAPPA
SON OF LATE MUNISWAMAPPA
AGED ABOUT 71 YEARS
7. JAYAPPA
SON OF LATE MUNISHAMAPPA
AGED ABOUT 65 YEARS
8. MARIYAPPA
SON OF LATE MUNISHAMAPPA
AGED ABOUT 75 YEARS

ALL ARE RESIDING AT
CHIKKATHOGUR VILLAGE
DODDATHOGUR MAIN ROAD
NEAR YELLAMMA TEMPLE
ELECTRONIC CITY POST
BENGALURU SOUTH TALUK
BENGALURU - 560 100

9. THE STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
DEPARTMENT OF COMMERCE AND INDUSTRIES
VIKASA SOUDHA
BENGALURU-560 001
 10. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
REPRESENTED BY ITS
CHIEF EXECUTIVE DIRECTOR AND
EXECUTIVE MEMBER
NO.14/3, MAHARSHI
ARAVINDA BHAVAN,
1ST FLOOR NRUPATUNGA ROAD,
BENGALURU 560 001
 11. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO. 14/3, MAHARSHI ARAVINDA BHAVAN,
1ST FLOOR, NRUPATHUNGA ROAD,
BENGALURU 560 001
 12. THE SPECIAL LAND
ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 14/3, MAHARSHI ARAVINDA BHAVANA,
1ST FLOOR NRUPATHUNGA ROAD,
BENGALURU 560 001
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R9;
SRI. BHADRINATH R., ADVOCATE FOR C/R4;

SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R10, R11 AND R13)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 4363/2019 (LA-KIADB) AND
CONSEQUENTLY DISMISS WRIT PETITION No. 4363/2019,
ETC.

IN WA NO. 1318/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED
SIGNATORY MR.SRINATH
MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. DHYAN CHINNAPPA, SENIOR ADVOCATE
ALONG WITH SRI. S.B.MATHAPATI AND HIREMATH
PRAVEEN SHEKHARAYYA, ADVOCATE)

AND:

1. D PADHAMAVATHI
D/O. DEVARAJ
AGED ABOUT 56 YEARS
2. S. VASANTHA
D/O. DEVARAJ
AGED ABOUT 66 YEARS
3. D. ANBALAJI
D/O. DEVARAJ
AGED ABOUT 68 YEARS
4. KUMAR
D/O. DEVARAJ
AGED ABOUT 66 YEARS
5. D. SHYAMARAJ
S/O. DEVRAJ
AGED ABOUT 64 YEARS
6. THE STATE OF KARNATAKA
BY ITS PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES
AND COMMERCE,
M S BUILDING,
AMBEDKAR VEEDHI
BENGALURU-560 001
7. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO.14/3, RASHTROTHANA PARISHATH,
2ND FLOOR,
NRUPATHUNGA ROAD,
BENGALURU 560 001
REPRESENTED BY
SPECIAL DEPUTY COMMISSIONER
8. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR,

MARASHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 009

...RESPONDENTS

(BY SRI. B.RAMESH, ADVOCATE FOR C/R1-R5;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG & SIDDHARATH
BABU RAO SPL. COUNSEL FOR STATE GOVT. FOR R6;
SRI. VAIBHAV MALIMATH, ADVOCATE FOR R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-18824/2022 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP, ETC.

IN WA NO. 1319/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF MAHATMA GANDHI
ROAD BENGALURU-560 001.
REPRESENTED BY ITS AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SRI SRI SRI TIRUCHI MAHASWAMIGALU,
BY HIS SUCCESSOR
SRI JAYENDRAPURI SWAMIJI,
AGED ABOUT 56 YEARS,
SRI KAILASH ASHRAM,
RAJARAJESHWARI NAGAR, BENGALURU
2. R. SHANKARAPPA,
SON OF LATE RAMAKRISHNAPPA,
AGED ABOUT 59 YEARS,

RESIDING AT NO. 31, KENCHENAHALLI,
RAJARAJESHWARI NAGAR,
BENGALURU

3. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES, VIKASA SOUDHA,
DR. B.R. AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY
4. THE SPECIAL DEPUTY COMMISSIONER,
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
NRUPATUNGA ROAD,
BENGALURU 560 001
5. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD
I FLOOR, MAHASHRI
ARAVINDA BHAVANA,
NRUPATUNGA ROAD,
BENGALURU 560 001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG & SIDDHARATH
BABU RAO SPL. COUNSEL FOR STATE GOVT FOR R3;
SRI. K. SHASHI KIRAN SHETTY SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 61418/2016
(LA-KIADB) AND CONSEQUENTLY DISMISS WRIT PETITION
No. 61418/2016, ETC.

IN WA NO. 1320/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE ALONG WITH
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. DR. MUNISWAMAPPA KUPPAHALLI
AGED ABOUT 68 YEARS
SON OF LATE NANJUNDAPPA
NO. 414, 5TH MAIN ROAD
4TH CROSS,
KENGARI UPANAGAR
BENGALURU- 560 060

ALSO AT NO. 475, 6TH MAIN,
11TH CROSS NEAR SWIMMING POOL
SADASHIVANAGAR,
BENGALURU 560 080

2. STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
VIKASA SOUDHA
BENGALURU-560 001
BY ITS SECRETARY
3. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 49, 4TH AND 5TH FLOOR
EAST WING, KHANIJA BHAVAN,
BENGALURU - 560 001
REPRESENTED BY
CHIEF EXECUTIVE OFFICER
4. THE SPECIAL LAND ACQUISITION
OFFICER (BMICP)
THE KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD
14/2, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 009
5. THE THASILDAR
BENGALURU SOUTH TALUK
KANDHAYA BHAVAN, K.G. ROAD
BENGALURU 560 009

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE
FOR ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARATH BABU RAO SPL. COUNSEL FOR
STATE GOVT. FOR R2 AND R5;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.22341/2022 AND CONSEQUENTLY, DISMISS
WP NO.22341/2022, ETC.

IN WA NO. 1323/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
REPRESENTED BY ITS MANAGING DIRECTOR
NO 1, MIDFORD GARDEN
OFF MG ROAD BENGALURU 560001
RPRESETNED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE
 2. NANDI ECONOMI CORRIDOR
ENTERPRISE LIMITED
NO 1, MIDFORD HOUSE
MIDFORD GARDENS
OFFMAHATMA GANDHI ROAD
BENGALURU 560001
REP BY ITS AUTHORISED
SIGNATORY MR SRINATH MANGALORE
- ...APPELLANTS
- (BY SRI. VIDUR NAIR, ADVOCATE FOR ALONG WITH
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. VINITHA M REDDY
W/O SHRI MADHUSUDHAN REDDY
AGED ABOUT 65 YEARS
R/AT NO 82,
ALAHALLI ANJANAPURA POST,
J P NAGAR, 9TH PHASE,
BENGALURU 560062
REPRESENTED BY HER
POWER OF ATTORNEY HOLDER
MADHUSUDHAN REDDY
S/O S P NAGI REDDY
AGED ABOUT 74 YEARS
R/AT NO 82 ALAHALLI
ANJANAPURA POST,
J P NAGAR, 9TH PHASE,
BENGALURU 560062

2. THE STATE OF KARNATAKA
REPRESENTED BY ITS
CHIEF SECRETARY
VIDHANA SOUDHA
DR AMBEDKAR ROAD,
BENGALURU 560001
3. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS
PRINCIPAL SECRETARY
VIKASA SOUDHA
DR AMBEDKAR ROAD
BENGALURU 560001
4. THE STATE OF KARNATAKA
REPRESENTED BY THE
SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
VIKASA SOUDHA
DR AMBEDKAR ROAD
BENGALURU 560001
5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER AND
EXECUTIVE MEMBER
KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU 560009
6. THE SPECIAL DEPUTY COMMISSIONER
(BMICP) KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU 560001
7. THE SPECIAL LAND ACQUISITION
OFFICER 1(BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD

14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHNGA ROAD
BENGALURU 560001

8. BANGALORE MYSORE
INFRASTRUCTURE CORRIDOR
AREA PLANNING AUTHORITY (BMICAPA)
NO 2 ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU 560009

...RESPONDENTS

(BY MS. MAITREYI KRISHNAN, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR STATE
GOVT. FOR R2, R3 & R4;
SRI. K SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI.P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R5,
R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-10037/2024 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-10037/2024, ETC.

IN WA NO. 1327/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
OFF MAHATMA GANDHI ROAD
MANGALORE
MR.SRINATH

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. ANEL KUMAR M. K.
SON OF M. KRISHNAMURTHY
AGED ABOUT 56 YEARS
NO. A4-110, GOKULAM APARTMENT
DODDAKALLASANDRA,
BENGALURU 560062
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS
CHIEF SECRETARY
VIDHANA SOUDHA
DR. AMBEDKAR ROAD,
BENGALURU 560001
3. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS
PRINCIPAL SECRETARY
VIKASA SOUDHA, DR. AMBEDKAR ROAD
BENGALURU 560001
4. THE STATE OF KARNATAKA,
REPRESENTED BY THE
SECRETARY TO INDUSTRIES AND COMMERCE
DEPARTMENT, VIKASA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU 560001

5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER AND
EXECUTIVE MEMBER,
KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU 560009
 6. THE SPECIAL DEPUTY COMMISSIONER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 001
 7. THE SPECIAL LAND
ACQUISITION OFFICER -1 (BMICP),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 001
 8. BANGALORE MYSORE
INFRASTRUCTURE CORRIDOR
AREA PLANNING AUTHORITY,
NO.2, ANJANEYA BUILDING,
5 LOOP ROAD, RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU 560009
REPRESENTED BY ITS CHAIRMAN
- ...RESPONDENTS
- (BY MS. MAITREYI KRISHNAN, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARATH BABU RAO, SPL. COUNSEL FOR STATE
GOVT. FOR R2, R3 & R4;
SRI. K SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI.P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R5,
R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE JUDGE IN WP No-11646/2024 (LA-KIADB) AND CONSEQUENTLY DISMISS THE WP, ETC.

IN WA NO. 1329/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. JAYAMMA
DAUGHTER OF LATE CHIKKAGANGAPPA
AGED ABOUT 68 YEARS
CHIKKAKODIGEHALI VILLAGE,
KODIGEHALI POST
YESHWANTPURA HOBLI
BENGALURU NORTH TALUK.

2. THE STATE OF KARNATAKA
BY PRINCIPAL SECRETARY.
DEPARTMENT OF INDUSTRIES
AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
MS BUILDLING,
BENGALURU - 560001
3. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
No.14/3, RASHTROTHANA PARTISHAT,
2ND FLOOR, NRUPATUNGA ROAD,
BENGALURU - 560001
REPRESENTED BY ITS SPECIAL
DEPUTY COMMISSIONER
4. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, (BMICP)
1ST FLOOR,
MARASHI ARVIND BHAVAN,
NRUPATUNGA ROAD,
BENGALURU - 560001.

...RESPONDENTS

(BY SRI. B RAMESH., ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND SIDDHARATH
BABU RAO SPL. COUNSEL FOR STATE GOVT FOR R2;
SRI. K.SHASHI KIRAN SHETTY SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R3
AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.10234/2022 AND CONSEQUENTLY, DISMISS
WP NO.10234/2022, ETC.

IN WA NO. 1335/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. DHYAN CHINNAPPA, SENIOR ADVOCATE FOR
SRI. HIREMATH PRAVEEN SHEKHARAYYA., ADVOCATE)

AND:

1. A M SHARATH CHANDRA
SON OF A.C.MUNIVENKATA GOWDA,
AGED ABOUT 61 YEARS
M/S. DUO ASSOCIATES
NO. 18, G-1, ROYAL HERITAGE
MAGARATH ROAD,
BENGALURU 560 025
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS
SECRETARY DEPARTMENT OF COMMERCE
AND INDUSTRIES, MS BUILDING,
AMBEDKAR VEEDHI,
BENGALURU-560 001

3. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
AND MEMBER SECRETARY
1ST FLOOR, MAHARSHI ARABIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 001
 4. THE SPECIAL DEPUTY COMMISSIONER,
KARNATAKA INDUSTRIAL DEVELOPMENT
BOARD(BMICP), 1ST FLOOR,
MAHARSHI ARABIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 001
 5. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD (BMICP)
NO. 3/2, KHENY BUILDING 1ST CROSS,
GANDHINAGAR, BENGALURU 560 009.
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SRI. RAVINDRA.V.REDDY, SPL. COUNSEL FOR
STATE GOVT FOR R2;
SRI. VAIBHAV MALIMATH, ADVOCATE FOR R3, R4
AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 2641/2021 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 2641/2021, ETC.

IN WA NO. 1392/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD

BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001. REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SMT SUNANDAMMA
WIFE OF LATE CHANDRAPPA
AGED ABOUT 72 YEARS
2. RANI MANJUNATH ARADHYA
DAUGHTER OF LATE CHANDRAPPA
AGED ABOUT 51 YEARS
3. LATHA C.
DAUGHTER OF LATE CHANDRAPPA
AGED ABOUT 48 YEARS
4. C. KALAVATHI
DAUGHTER OF LATE CHANDRAPPA
5. JAYASHARI
DAUGHTER OF LATE CHANDRAPPA
AGED ABOUT 38 YEARS

ALL ARE RESIDING AT NO. 617,
GANGADHARESHWARA NILAYA,
MAGADI MAIN ROAD,
GANESHA LAYOUT ANJANA NAGARA,
VISHWANEEDAM
BENGALURU- 560 091

6. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY
MS BUILDING
DR. AMBEDKAR ROAD
BENGALURU-560 001
 7. THE STATE OF KARNATAKA
REPRESENTED BY THE
SECRETARY TO INDUSTRIES AND
COMMERCE DEPARTMENT
VIDHANA SOUDHA, MS BUILDING,
DR. BR AMBEDKAR ROAD
BENGALURU-560 001
 8. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPRESENTED BY ITS
EXECUTIVE MEMBER BMICP,
KHANIJA BHAVAN
BENGALURU 560 009
 9. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD BMICP,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001
 10. THE SPECIAL LAND ACQUISITION
OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO. 14/3 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001
- ...RESPONDENTS
- (BY SRI. RAGHAVENDRA KATTIMANI, ADVOCATE FOR
C/R1-R5;
PROF. RAVI VARMA, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R6 AND R7;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL

ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P.ADITHYA, ADVOCATE FOR R8,
R9 & R10)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.24420/2023 AND CONSEQUENTLY, DISMISS
WP NO.24420/2023, ETC.

IN WA NO. 1395/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU - 560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU - 560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. H JAYARAMA REDDY
SON OF LATE HANUMAPPA REDDY,
AGED ABOUT 72 YEARS,
RESIDING AT NO. 2/1B,
NEAR INFOSYS GATE NO.6,
KONAPPANA AGRAHARA,

ELECTRONIC CITY POST,
BENGALURU 562 100.

2. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
3. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
4. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
REPTD. BY ITS EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU 560 009.
5. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.
6. SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001.

...RESPONDENTS

(BY SRI. T.N.VISWANATHA., ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI S.A.AHMED, AAG &
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR STATE
GOVT. FOR R2 & R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL

ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4,
R5 & R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN W.P. No. 11618/2025 (LA-KIADB) AND
CONSEQUENTLY, DISMISS W.P No. 11618/2025, ETC.

IN WA NO. 1397/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDEN,
OFF M.G. ROAD, BENGALURU 560 001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE
 2. M/S NANDI ECONOMIC
CORRIDOR ENTERPRISES LTD.,
NO.1, MIDFORD GARDEN, OFF M.G. ROAD,
BENGALURU 560 001
REPRESENTED BY ITS AUTHORISED SIGNATORY
MR SRINATH MANGALORE
- ...APPELLANTS
- (BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SARASWATHAMMA
WIFE OF P.V. GOPALA REDDY,
AGED ABOUT 76 YEARS,
(SENIOR CITIZEN BENEFIT NOT CLAIMED)
RESIDING AT NO.198,
SUDARSHAN NILAYA
KONAPPANA AGRAHARA,
ELECTRONIC CITY POST,
BENGALURU 562100

2. THE STATE OF KARNATAKA,
REPRESENTED BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU -560 001.
3. THE SECRETARY TO
INDUSTRIES AND COMMERCE DEPARTMENT
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU- 560 001
4. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
REPRESENTED BY ITS
EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU - 560 009.
5. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU -560 001
6. SPECIAL LAND ACQUISITION OFFICER(BMICP)
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001.

...RESPONDENTS

(BY SRI. T.N.VISHWANATHA, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R2 AND R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR &

SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4,
R5 & R6)

THE WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-12011/2025 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-12011/2025, ETC.

IN WA NO. 1401/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SHEENAPPA
SON OF LATE RANGAIAH,
AGED ABOUT 74 YEARS,
2. SMT. KENCHAMMA
WIFE OF KARIKENCHAIAH
AGED ABOUT 78 YEARS

BOTH ARE RESIDING AT LINGAPURA VILLAGE
TIPPUR DAKHALE, K. GOLLAHALLI
KENGARI HOBLI
BANGALORE SOUTH TALUK-560 060

3. THE STATE OF KARNATAKA,
DEPARTMENT OF COMMERCE AND INDUSTRIES
VIDHANA SOUDHA
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
4. SPECIAL LAND ACQUISITION OFFICER-1
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
1ST FLOOR, MAHARSHI ARVINDA BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560 001

...RESPONDENTS

(BY SRI. RAGHAVENDRA KATTIMANI M., ADVOCATE FOR
R1 & R2;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR
STATE GOVT. FOR R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR &
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.56809/2017 AND CONSEQUENTLY, DISMISS
WP NO.56809/2017, ETC.

IN WA NO. 1402/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD

BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. K V SHIVAKUMAR
S/O LATE VISHWANATH
AGED ABOUT 77 YEARS
2. K.S. SINDHU
DAUGHTER OF K.V. SHIVAKUMAR
AGED ABOUT 44 YEARS

BOTH ARE RESIDING AT NO. 217,
15TH MAIN, NEAR INDIAN BANK,
BANASHANKARI 2ND STAGE,
BENGALURU 560 004
3. THE STATE OF KARNATAKA
BY ITS PRINCIPAL SECRETARY
DEPARTMENT OF COMMERCE AND INDUSTRIES
(INDUSTRIAL DEVELOPMENT),
MS BUILDING,
BENGALURU-560 001
4. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
1ST FLOOR,
RASHTROTHANA PARISHATH BUILDING,

NRUPATHUNGA ROAD
BENGALURU 560 001
REPRESENTED BY ITS
SPECIAL DEPUTY COMMISSIONER

5. THE SPECIAL LAND ACQUISITION OFFICER,
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP)
1ST FLOOR, MARASHI ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU - 560 001

...RESPONDENTS

- (BY SRI. B RAMESH., ADVOCATE FOR R1 AND R2;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALAHAR RAO, AAG AND
SRI. RAVINDRA V.REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA PA ADITHYA, ADVOCATE FOR
R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-16444/2024
(LA-KIADB) AND CONSEQUENTLY DISMISS THE
WP No-16444/2024, ETC.

IN WA NO. 1405/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

2. NANDI ECONOMIC
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MANGALORE MR. SRINATH

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SRI K T NARAYANSWAMY
SON OF LATE THOUTAREDDY
AGED ABOUT 65 YEARS
NO. 28/116, 4TH CROSS, 6TH MAIN,
CAVERY NAGAR MAIN ROAD
BSK III STAGE, BENGALURU- 560 085
2. SMT. SUGUNA
WIFE OF K.T. NARAYASWAMY
AGED ABOUT 61 YEARS
NO. 28/116, 4TH CROSS,
6TH MAIN, CAVERY NAGAR MAIN ROAD
BSK III STAGE BENGALURU-560 085
3. SMT. K.M.SHASHIKALA
WIFE OF LATE SHIVARAM
AGED ABOUT 66 YEARS
NO. 185, 7TH CROSS ROAD,
BAPUJI LAYOUT, VIJAYANAGAR
BENGALURU- 560 040
4. THE STATE OF KARNATAKA,
REPRESENTED BY ITS
CHIEF SECRETARY
VIDHANA SOUDHA
DR. B.R. AMBEDKAR ROAD
BENGALURU-560 001

5. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
M.S. BUILDING DR. B.R. AMBEDKAR ROAD
BENGALURU 560 001
6. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPRESENTED BY ITS
EXECUTIVE MEMBER
KHANIJA BHAVAN
BENGALURU- 560 009
7. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU - 560 001
8. SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU - 560 001

...RESPONDENTS

(BY SRI. T.N.VISHWANATHA, ADVOCATE FOR C/R1-R2;
PROF. RAVI VARMA KUMAR SENIOR ADVOCATE FOR
ALONG WITH SRI. MALAHAR RAO, AAG AND
SRI. RAVINDRA V.REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R4 & R5;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P.ADITHYA, ADVOCATE FOR
R6, R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.11063/2025 AND CONSEQUENTLY, DISMISS
WP NO.11063/2025, ETC.

IN WA NO. 1408/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001,
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE.

...APPELLANT

(BY SRI. VIDUR NAIR ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. M THYAGARAJ
SON OF LATE B. MUNISWAMAPPA,
AGED ABOUT 72 YEARS,
RESIDING AT NO. 32/1,
KONANAKUNTE,
BANGALORE-560 062.
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
DR. B. R. AMBEDKAR VEEDHI,
BENGALURU-560 001,
REPRESENTED BY THE SECRETARY.
3. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 49, 4TH AND 5TH FLOORS,
EAST WING, KHANIJA BHAVAN,
BENGALURU-560 001,
REPRESENTED BY THE CHAIRMAN.
4. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
V.I.T.C. BUILDING, 1ST FLOOR,

VISVESWARAIAH MUSEUM BUILDING,
KASTURBA ROAD,
BENGALURU-560 001,
REPRESENTED BY THE SPECIAL
LAND ACQUISITION OFFICER.

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG &
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-5468/2021 (LA-KIADB) AND CONSEQUENTLY
DISMISS THE WP, ETC.

IN WA NO. 1410/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001,
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE.
2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001,
REPRESENTED BY ITS
AUTHORIZED SIGNATORY

MR. SRINATH
MANGALORE.

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. B SURESH
AGED ABOUT 51 YEARS,
SON OF LATE SHRI. BYRAPPA,
NO. 73, 6TH CROSS,
KATHRIGUPPE VILLAGE,
BANASHANKARI 3RD STAGE,
BENGALURU-560 085.
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU-560 001.
3. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS
PRINCIPAL SECRETARY,
VIKASA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU-560001.
4. THE STATE OF KARNATAKA
REPRESENTED BY ITS
SECRETARY TO INDUSTRIES AND
COMMERCE DEPARTMENT,
VIKASA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU-560 001.
5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (KIADB)
REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER
AND EXECUTIVE MEMBER,
KHANIJA BHAVAN, RACE COURSE ROAD,
BENGALURU-560 001.

6. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560001.

7. THE SPECIAL LAND
ACQUISITION OFFICER-1 (BMICP)
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (KIADB),
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001.

8. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY (BMICAPA)
NO.2, ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU-560 009,
REPRESENTED BY ITS CHAIRMAN.

...RESPONDENTS

(BY MS. MAITREYI KRISHNAN, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
R2, R3 & R4;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R5, R6, R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 12964/2024 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 12964/2024, ETC.

IN WA NO. 1416/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE.
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE.

...APPELLANTS

(BY SRI. VIKRAM HUILGOL, SENIOR ADVOCATE FOR
SRI. S B MATHAPATI., ADVOCATE)

AND:

1. S VENKATARAM REDDY
S/O SHRI LATE J SRINIVAS REDDY,
AEGD ABOUT 64 YEARS
R/AT NO.88 ALAHALLI, ANJANAPURA PO,
J P NAGAR, 9TH PHASE,
BENGALURU-560062.
2. S JAYARAM REDDY
S/O LATE J SURENDRA REDDY,
AGED ABOUT 56 YEARS,
APARTMENT D SONA GARDEN APARTMENTS,
NO.18, ALEXANDRIA STREET,
RICHMOND TOWN,
BENGALURU-560025

3. S PRATAP REDDY
S/O LATE J SURENDRA REDDY,
AGED ABOUT 52 YEARS,
APARTMENT D SONA
GARDEN APARTMENTS,
NO.18, ALEXANDRIA STREET,
RICHMOND TOWN,
BENGALURU-560025
4. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR AMBEDKAR ROAD,
BENGALURU-560001
5. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS PRINCIPAL SECRETARY,
VIKASA SOUDHA,
DR AMBEDKAR ROAD,
BENGALURU-560001
6. THE STATE OF KARNATAKA
REPRESENTED BY THE
SECRETARY TO INDUSTRIES AND
COMMERCE DEPARTMENT
VIKASA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU - 560001.
7. KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD (KIADB)
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
AND EXECUTIVE MEMBER
KHANIJA BHAVAN, RACE COURSE ROAD,
BENGALURU 560009.
8. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560001

9. THE SPECIAL LAND
ACQUISITION OFFICER -1 (BMICP)
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (KIADB)
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560001
10. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY,
(BMICAPA)
NO.2, ANJANEYA BUILDING,
5, LOOP ROAD,
GANDHI NAGAR,
BENGALURU-560009
REPRESENTED BY ITS CHAIRMAN.

...RESPONDENTS

(BY Ms. MAITREYI KRISHNAN, ADVOCATE FOR
C/R1 TO C/R3;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R4 TO R6;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R7,
R8 AND R9)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.12959/2024 AND CONSEQUENTLY, DISMISS
WP NO.12959/2024, ETC.

IN WA NO. 1417/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE

MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIKRAM HUILGOL, SENIOR ADVOCATE FOR
SRI. S B MATHAPATI., ADVOCATE)

AND:

1. A KRISHNAPPA
SON OF AGADURAPPA
AGED ABOUT 83 YEARS
NO.55/3A, KONAPPANAAGRAHARA,
GOVINDASHETTY PALYA ROAD
ELECTRONIC CITY POST
BENGALURU-562100
2. THE STATE OF KARNATAKA,
REPRESENTED BY ITS CHIEF SECRETARY
VIDHANA SOUDHA
DR. B.R.AMBEDKAR ROAD
BENGALURU-560001
3. THE SECRETARY TO
INDUSTRIES AND COMMERCE DEPARTMENT
M.S.BUILDING, DR.B.R.AMBEDKAR ROAD
BENGALURU-560001
4. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPRESENTED BY ITS EXECUTIVE MEMBER

KHANIJA BHAVAN
BENGALURU-560009

5. THE SPECIAL DEPUTY
COMMISSIONER (LAND ACQUISITION)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALULRU-560001
 6. SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU-560001
- ...RESPONDENTS

(BY SRI. T.N.VISHWANATHA FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA ROA, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT, FOR R2 AND R3;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R4
AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-12013/2025 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-12013/2025, ETC.

IN WA NO. 1418/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED

NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
ODD MAHATMA GANDHI ROAD
BENGALURU-560001
REPRESENTED BY ITS AUTHORISED
SIGNATORY MR. SRINATH
MANGALORE

...APPELLANTS

(BY SRI. VIKRAM HUILGOL, SENIOR ADVOCATE FOR
SRI. S B MATHAPATHI., ADVOCATE)

AND:

1. T JAGANNATHA
SON OF LATE THIMMA REDDY
AGED ABOUT 63 YEARS
FLAT NO.G-06, B BLOCK, JYOTHI
G. T. ENCLAVE APARTMENT
CHIKKAKANNAHALLI, SARJAPUR
ROAD, BENGALURU-562125
2. VISHALA
WIFE OF LATE T. VIJAY KUMAR
FLAT NO.G-06, B BLOCK, JYOTHI
G T ENCLAVE APARTMENT
CHIKKAKANNAHALI, SARJAPUR
ROAD, BENGALURU-562125
3. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY
VIDHANA SOUDHA
BENGALURU-560001

4. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
M.S. BUILDING, AMBEDKAR ROAD,
BENGALURU-560001
5. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPRESENTED BY ITS EXECUTIVE
MEMBER KHANIJA BHAVAN
BENGALURU-560009
6. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU-560001
7. SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI.MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R3, R4;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R5 & R6;
SRI. T.N.VISHWANATHA, ADVOCATE FOR C/R1 & R2)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 13420/2025 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 13420/2025, ETC.

IN WA NO. 1429/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY,
MR SRINATH MANGALORE.
2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY,
MR SRINATH MANGALORE.

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. S GAYATHRI
W/O K V SHIVA KUMAR,
AGED ABOUT 68 YEARS,
R/AT NO.3, RAJATHA CHURCH ROAD,
BASAVANAGUDI,
BENGALURU-560004
2. B M SUHAS
S/O B P MAHABALA
AGED ABOUT 52 YEARS,
3. B M SUNIL
S/O B P MAHABALA,
AGED ABOUT 55 YEARS,

4. SUNITHA S
W/O B M SUNIL,
AGED ABOUT 51 YEARS,

R2 TO R4 ARE R/AT NO.91,
RAILWAY PATALLEL ROAD,
KUMARA PARK WEST,
BENGALURU-560001
 5. THE STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M.S.BUILDING,
BENGALURU-560001
REPRESENTED BY THE
PRINCIPAL SECRETARY.
 6. KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
NO.14/3, RASHTROTHANA PARISHATH,
2ND FLOOR, NRUPATHUNGA ROAD,
BENGALURU-560001
REPRESENTED BY ITS
SPECIAL DEPUTY COMMISSIONER
 7. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (B M I C P)
IST FLOOR, MAHARSHI ARVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-570001
- ...RESPONDENTS
- (BY SRI. B RAMESH., ADVOCATE FOR R1, R3 & R4;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG &
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT FOR R5;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA PA DITHYA, ADVOCATE FOR
R6 & R7)

THIS WRIT IS APPEAL FILED U/S 4 OF THE KARNATAKA HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE JUDGE IN WP No. 16447/2024 (LA-KIADB) AND CONSEQUENTLY, DISMISS WP No. 12964/2024, ETC.

IN WA NO. 1432/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.

...APPELLANTS

(BY SRI. VIDUR NAIR ADVOCATE FOR ALONG WITH
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. N RAMASWAMY
AGED ABOUT 78 YEARS,
RESIDING AT
2. P. RANI RAMASWAMY,
AGED ABOUT 65 YEARS,
WIFE OF M. RAMASWAMY,

BOTH ARE RESIDING AT
NO. 239, C-CROSS,
'B' 1ST MAIN ROAD,

KENGERI SATELLITE TOWN,
BENGALURU 560 060

3. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
VIKAS SOUDHA,
BENGALURU-560 001
REPRESENTED BY THE
ADDITIONAL CHIEF SECRETARY
 4. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT
M. S. BUILDING,
BENGALURU 560 001
REPRESENTED BY THE
ADDITIONAL CHIEF SECRETARY
 5. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
E-WING, KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU 560 001
REPRESENTED BY ITS CHAIRMAN
 6. THE DEPUTY COMMISSIONER
BANGALORE RURAL DISTRICT,
K.G. ROAD,
BENGALURU 560 009
 7. THE SPECIAL LAND ACQUISITION OFFICER
(B.M.I.C.P),
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO. 14/3, ARVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU - 570 001
- ...RESPONDENTS

(BY SRI. ZULFIKAR SHAFI AND S.LAKSHMINARAYANA REDDY,
ADVOCATE FOR R1 AND R2
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH S.A.AHMED AAG &
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR

STATE GOVT. FOR R3, R4 & R6;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN W.P No. 34693/2017 (LA-KIADB) AND
CONSEQUENTLY, DISMISS W.P No. 34693/2017, ETC.

IN WA NO. 1434/2025

BETWEEN:

1. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH, MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. MR KARI HANUMAIAH
S/O LATE THAMMAYANNA
AGED ABOUT 87 YEARS
2. MR. T. NARASAPPA
S/O LATE THAMMAYANNA
AGED ABOUT 78 YEARS
3. MRS. SAROJA. R
AGED ABOUT 64 YEARS
W/O LATE T. GOPALA KRISHNA
4. MR. T. NARAYANA
SON OF LATE THAMMAYANNA
AGED ABOUT 71 YEARS

ALL ARE R/AT: NO.58,
AVALAHALLI
MYSURU ROAD,
BENGALURU 560 026.

5. STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE, M.S. BUILDING
DR. AMBEDKAR VEEDHI,
BENGALURU- 560 001
REPRESENTED BY ITS SECRETARY
 6. STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
VIKASA SOUDHA
BENGALURU 560 001
REPRESENTED BY ITS SECRETARY
 7. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NRUPATHUNGA ROAD
BENGALURU 560 001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
 8. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 1ST
FLOOR, MAHARSHI ARAVIND
BHAVAN, NRUPATHUNGA ROAD
BENGALURU- 560 001
 9. BANGALORE-MYSORE INFRASTRUCTURE
AREA PLANNING AUTHORITY
IN THE PREMISES OF DIRECTOR
OF TOWN PLANNING,
M S BUILDING
DR. AMBEDKAR VEEDHI,
BENGALURU - 560 001
REPRESENTED BY ITS SECRETARY
- ...RESPONDENTS
- (BY SRI. NISHANTH.A.V, ADVOCATE FOR C/R2;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR

ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE
GOVT. FOR R5 & R6;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PRURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-31426/2018 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-34126/2018, ETC.

IN WA NO. 1435/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE

...APPELLANT

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. RATNA NAGARAJ
W/O MR M S NAGARAJ RAO
AGED ABOUT 66 YEARS,
REPRESENTED BY HER G P A HOLDER
A V RAMAMOORTHY
S/O LATE ANANTHA SASTRY
AGED ABOUT 78 YEARS,
R/AT NO.732, 13TH CROSS,
8TH MAIN J P NAGAR IIND PHASE,
BANGALORE 560078

2. THE STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
DEPARTMENT OF COMMERCE AND INDUSTRY
BANGALORE 560001
3. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
REPRESENTED BY ITS
EXECUTIVE DIRECTOR
NO.32, KINI BUILDING,
M S BUILDING ,
GANDHINAGAR,
BANGALORE 560009
4. THE DIRECTOR
SPECIAL LAND ACQUISITION OFFICE-1,
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR,
MAHARSHI BHAVAN,
NRUPATHUNGA ROAD,
BANGALORE 560009
5. SPECIAL DEPUTY COMMISSIONER
FOR LAND ACQUISITION
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NRUPATHUNGA ROAD,
BANGALORE 560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3, R4 AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.14633/2017 AND CONSEQUENTLY, DISMISS
WP NO.14633/2017, ETC.

IN WA NO. 1439/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. D C ANUPAMA
DAUGHTER OF D.L. CHANDRA SHEKAR
WIFE OF LOKESH KUMAR. N
AGED ABOUT 47 YEARS
NO. 28/116, 4TH CROSS,
GONIPURA VILLAGE
Kengeri Hobli,
BENGALURU SOUTH TALUK
BENGALURU- 560 082
2. THE STATE OF KARNATAKA
VIKASA SOUDHA
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY

3. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
EAST WING,
KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU- 560 009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER

4. SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD 14/3, 2ND FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU - 560 001

5. BANGALORE- MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY
(BMICAPA) OFFICE AT NO.2,
ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR
BENGALURU-560009

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH, SEI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE
GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-9441/2025(LA-KIADB) AND CONSEQUENTLY
DISMISS THE WP, ETC.

IN WA NO. 1457/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. D.C. ANUPAMA
DAUGHTER OF D.L. CHANDRA SHEKAR
WIFE OF LOKESH KUMAR. N
AGED ABOUT 47 YEARS
NO. 28/116, 4TH CROSS,
GONIPURA VILLAGE
Kengeri Hobli
BENGALURU SOUTH TALUK
BENGALURU-560 082
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
VIKASA SOUDHA

BENGALURU-560 001
REPRESENTED BY ITS SECRETARY

3. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
EAST WING,
KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU-560 009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
4. SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 2ND FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU 560 001
5. BANGALORE- MYSORE
INFRASTRUCTURE CORRIDOR
AREA PLANNING AUTHORITY (BMICAPA)
OFFICE AT NO.2,
ANJANEYA BUILDING
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU 560 009

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.9485/2025 AND CONSEQUENTLY, DISMISS
WP NO.9485/2025, ETC.

IN WA NO. 1459/2025**BETWEEN:**

1. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH, MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. MR KARI HANUMAIAH
S/O LATE THAMMAYANNA
AGED ABOUT 87 YEARS
2. MR. T. NARASAPPA
S/O LATE THAMMAYANNA
AGED ABOUT 78 YEARS
3. MR. G. GIRISH
S/O LATE T. GOPALA KRISHNA
AGED ABOUT 44 YEARS
4. MRS. SAROJA. R
AGED ABOUT 64 YEARS
W/O LATE T. GOPALA KRISHNA
5. MR. G. CHETAN
S/O LATE T. GOPALA KRISHNA
AGED ABOUT 40 YEARS
6. MR. G. JAGADISH
S/O LATE T. GOPALA KRISHNA
AGED ABOUT 71 YEARS

7. MR. T. NARAYANA
SON OF LATE THAMMAYANNA
AGED ABOUT 71 YEARS

ALL ARE R/AT NO.58,
AVALAHALLI
MYSURU ROAD,
BENGALURU 560 026.
8. STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES AND
COMMERCE,
M.S. BUILDING
DR. AMBEDKAR VEEDHI
BENGALURU- 560 001
REPRESENTED BY ITS
SECRETARY
9. STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
VIKASA SOUDHA,
BENGALURU 560 001
REPRESENTED BY ITS SECRETARY
10. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NRUPATHUNGA ROAD,
BENGALURU 560 001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
11. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA DEVELOPMENT BOARD,
1ST FLOOR,
MAHARSHI ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560 001
12. BANGALORE-MYSORE INFRASTRUCTURE
AREA PLANNING AUTHORITY
IN THE PREMISES OF DIRECTOR
OF TOWN PLANNING,
MS BUILDING,
DR. AMBEDKAR VEEDHI

BENGALURU - 560 001
REPRESENTED BY ITS SECRETARY

...RESPONDENTS

(BY SRI. NISHANTH.A.V, ADVOCATE FOR RC/R2;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT FOR R5 AND R6;
SRI K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R7
& R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-57287/2016 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-57287/2016, ETC.

IN WA NO. 1643/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF M.G ROAD, BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF M. G. ROAD, BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. CHANNABASANAGOUDA PATIL
SON OF LATE SHIVARUDRAPPAGOUDA PATIL,
AGED ABOUT 71 YEARS,
RESIDING AT NO. 9/10, BCMC LAYOUT,
RAGHUVANAHALLI, THALAGHATAPURA POST,
BANGALORE - 560109
2. THE STATE OF KARNATAKA,
GOVERNMENT OF KARNATAKA,
VIDHANA SOUDHA,
AMBEDKAR VEEDHI,
BENGALURU-560 001
BY CHIEF SECRETARY
3. THE PRINCIPAL SECRETARY,
DEPARTMENT OF COMMERCE
AND INDUSTRIES
(INDUSTRIAL DEVELOPMENT),
VIKASA SOUDHA,
BENGALURU -560001
4. THE PRINCIPAL SECRETARY,
PUBLIC WORKS DEPARTMENT,
VIKASA SOUDHA,
BENGALURU 560001
5. THE CHIEF EXECUTIVE OFFICER
AND MEMBER SECRETARY,
KIADB, 4TH AND 5TH FLOOR,
EAST WING,
KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU - 560001
6. THE SPECIAL DEPUTY COMMISSIONER,
FOR LAND ACQUISITION, KIADB (BMICP),
1ST FLOOR, MARASHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU - 560001

7. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, RASHTROTHANA PARTISHAT,
2ND FLOOR,
NRUPATHUNGA ROAD,
BENGALURU 560 001
8. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY,
NO. 5, 2ND FLOOR, LOOP LANE,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU -560009
9. THE CHAIRMAN OF THE HOUSE COMMITTEE
REGARDING NICE PROJECT,
KARNATAKA LEGISLATIVE ASSEMBLY,
VIDHANA SOUDHA,
BENGALURU -560001
10. THE CHAIRMAN AND MEMBERS
OF THE CABINET
SUB-COMMITTEE CONSTITUTED
UNDER THE OFFICIAL MEMORANDUM
DATED 05.10.2021,
BEARING NUMBER
SHAMSHA 33 CSC 2021,
VIKASA SOUDHA,
BENGALURU 560001

...RESPONDENTS

(BY SRI. K. SURESH DESAI, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE
GOVT. FOR R2, R3 AND R4, R9, R10;
SRI. K SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R5,
R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE

JUDGE IN WP No. 1357/2024 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 1357/2024, ETC.

IN WA NO. 1651/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO 1 MIDFORD HOUSE
MIDFORD GARDENNS
OFF MAHATMA GANDHIROAD
BENGALURUL 560001
REP BY ITS AUTHOURISED SIGNATORY
MR SRINATH MANGALORE
 2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO 1 MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGLURU 560001
REP BY ITS AUTHORISED SIGNATORY
MR SRINATH MANGALORE
- ...APPELLANTS
- (BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SAROJAMMA
W/O LATE P KRISHNAPPA
AGE ABOUT 63 YEARS
RESIDING AT DODDATHOGURU VILLAGE
BEGUR HOBLI.
2. NAGARAJ
S/O LATE P KRISHNAPPA
AGE ABOUT 49 YEARS
RESIDING AT DODDATHOGURU VILLAGE
BEGUR HOBLI.
3. GUNDA VARAPU ANANTH KUMAR
S/O G VENKAT SUBBA RAO

AGE ABOUT 38 YEARS
PLOT NO 427, SRINIVASA NAGAR
BANK COLONY, VIJYAWADA
ANDHRA PRADESH 52008

4. TANUKU SITA MAHALAKSHMI
W/O TNVM KISHORE
AGE ABOUT 40 YEARS
D 401 PURVI MITHILA APARTMENTS
VICTORIA, MEADOWS ROAD,
MARATHAHALLI, BENGALURU 560037
 5. THE STATE OF KARNATAKA
REP BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES
AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
MS BUILDING,
BENGALURU 560001
 6. THE KARNATKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
NO 14/3
RASHTROTHANA PARISHATH,
2ND FLOOR,
NRUPATHUNGA ROAD,
BENGALURU 560001
REPRESENTED BY
SPECIAL DEPUTYCOMMISSIONER
 7. THE SPECIAL LAND AXQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR,
MARASHI ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU 560001
- ...RESPONDENTS

(BY SRI. B.RAMESH., ADVOCATE FOR C/R3 AND C/R4;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT
FOR R5;

SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R6
& R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 2448/2020 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No.2448/2020, ETC.

IN WA NO. 1653/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
No.11, MIDFORD HOUSE
MIDFORD GARDENS
BENGALURU-560 001
REPRESENTED BY ITS
OFF MAHATMA GANDHI ROAD
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
No.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. ERAMMA
WIFE OF LATE REVANNA SIDDIAIAH @
REVENA SIDDAPPA
AGED ABOUT 78 YEARS
NO. 116, GONIPURA VILLAGE

KUMBALAGODU
KENGRI HOBLI
BENGALURU -560 060

2. THE STATE OF KARNATAKA
BY ITS PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND
COMMERCE M S BUILDING,
BENGALURU-560 001
 3. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 14/3, RASHTROTHANA PARISHATH,
2ND FLOOR, NRUPATHUNGA ROAD
BENGALURU - 560 001
REPRESENTED BY SPECIAL DEPUTY
COMMISSIONER
 4. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD (BMICP)
1ST FLOOR, MARASHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001
- ...RESPONDENTS
- (BY SRI. B.RAMESH, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P AIDTHYA, ADVOCATE FOR
R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-16027/2024 (LA-KIADB) AND
CONSEQUENTLY DISMISS THE WP No-16027/2024, ETC.

IN WA NO. 1658/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SANJAY R
S/O LATE N. RAMACHANDRA
AGED ABOUT 59 YEARS,
RESIDING AT 'SHRIRAM SHREYAS'
G2-408, KODIGEHALI,
VIDYARANYAPURA, BANGALORE-560097
2. R. ANJANA
W/O LATE NARAYANA
AGED ABOUT 53 YEARS,
F18, 2ND MAIN, 7TH CROSS,
VIDYARANYAPURA, MYSORE 570 008.
3. SRI RANJAN RAMACHANDRA
S/O N. RAMACHANDRA

AGED ABOUT 62 YEARS,
RESIDING AT NO.231, 4TH MAIN ROAD,
NEAR BMTC TERMINUS, SHARADA COLONY,
BASAVESHVARANAGARA,
BANGALORE NORTH
BANGALORE-560 079

4. SRI U RAMESH UDUPA
S/O NARAYANA UDUPA,
AGED ABOUT 68 YEARS,
NO.317, TRISHUL', 3RD CROSS,
RAJAGOPALANAGAR, PEENYA 2ND STAGE,
BANGALORE NORTH 560 058 (S. NO.4)
5. SMT LIZERANI JOSE MALIAKKAL
W/O LATE JOSE M MALLAKKAL,
AGED ABOUT 68 YEARS,
RESIDING AT NO.2/1, MARIA COTTAGE,
KHB ROAD, 1ST CROSS,
BEHIND PUSHPANJALI THEATRE,
SULTANPALYA, R.T. NAGAR,
BANGALORE NORTH
BANGALORE 560 032 (S.NO.5 AND 29)
6. SMT. S. SAVITHA
W/O P. SUBRAMANYAM
AGED ABOUT 45 YEARS,
NO.204, KALANJALI APARTMENTS,
9TH MAIN, 2ND CROSS, K.G. COLONY,
G.M. PALYA, NEW THIPPASANDRA,
BANGALORE 560 075 (S.NO.6)
7. SMT NIGGY JOBY @ LIGY JOBY
C/O MAZHUVANCHERRY JOBY
AGED ABOUT 59 YEARS,
RESIDING AT NO.10/24(A),
MAZHUVANCHERRY HOUSE,
THURUTHIPURAM, VADAKKEKARA VTC
MOOTHAKUNNAM, SUB-DST PARAVUR,
ERNAKULAM DST.,
KERALA 683516 (S.NO.7)
8. SMT. M. SHANKUNTALA
W/O NARASIMHA REDDY

AGED ABOUT 60 YEARS,
RESIDING AT NO.1032,
4TH CROSS, 13TH MAIN,
INDIRANAGAR 2ND STAGE,
BANGALORE-560 068 (S.NO.8 AND 9)

9. SRI SHAMANTH KUMAR M
S/O MUNISWAMAIAH,
AGED ABOUT 34 YEARS,
RESIDING AT NO.64/1,
2ND CROSS, 9TH MAIN,
7TH BLOCK, GURURAJA LAYOUT,
BSK 3RD STAGE,
BANGALORE-560 085
10. SMT M. NAVYA
D/O. MUNISWAMAIAH,
AGED ABOUT 30 YEARS,
RESIDING AT NO.64/1,
2ND CROSS, 9TH MAIN,
7TH BLOCK, GURURAJA LAYOUT,
BSK 3RD STAGE,
BANGALORE-560 085
11. SRI MANJUNATH
A.V S/O LATE VISHWANATH SETTY
AGED ABOUT 46 YEARS,
RESIDING AT VILLA NO.09
VISHWANATHA NILAYA,
SKANDA NIRVANA,
BEHIND SHIVA TEMPLE
PANATHUR BANGALROE-560 103
12. SMT. PADMAVATHAMMA
W/O LATE VISHWANATH SETTY
AGED ABOUT 68 YEARS,
RESIDING AT VILLA NO.09
SKANANDA NIRVANA,
BEHIND SHIVA TEMPLE PANATHUR
BANGALORE-560 103
13. SRI LAKSHMINARAYANA KATH
S/O SHUDAR JOO KATH
AGED ABOUT 65 YEARS,

RESIDING AT FLAT NO.1001,
TOWER T2, ROYAL APARTMENTS,
TALAB, TILLO JAMMU,
HAZURI BAGH, JAMMU CITY,
JAMMU AND KASHMIR 180 002

14. SRI N. RAVINDRANATH
S/O LATE RAMACHANDRAIAH SETTY,
AGED ABOUT 61 YEARS,
RESIDING AT 10-326,
KAMMA STREET, MADANAPALLE,
CHITTOOR DST.,
ANDHRA PRADESH-517 325
15. SMT. M. UMADEVI
W/O D.N. REDDAPPA,
AGED ABOUT 60 YEARS,
7/16, 1ST C CROSS, 5TH MAIN,
5TH BLOCK, 3RD STAGE,
3RD PHASE,
BANGALORE-560 085
16. SRI D.N.NARAYANASWAMY
S/O NARAPPA,
AGED ABOUT 63 YEARS,
RESIDING AT DODDAMALADODDI,
SRINIVASAPURA TALUK,
KOLAR DST.
JN. THIMMASANDRA
PIN 563 135
17. SMT. D.R.MALINI
W/O SRI MUNISWAMAIAH,
AGED ABOUT 62 YEARS,
NO.64/1, (3/17), 2ND CROSS,
9TH MAIN, GURURAJA LAYOUT,
7TH BLOCK, BSK 3RD STAGE,
BANGALORE-560 085
18. SRI MEDA ATMARAM
S/O MEDA ADISHESAIAH
AGED ABOUT 52 YEARS,
RESIDING AT 13-2-540,
RAMACHANDRANAGAR,

ANANTAPUR,
ANDRA PRADESH-517 325

19. SRI GUNDLAPALLI SREERAMULU
S/O GUNDLAPALLI ANJANEYALU,
AGED ABOUT 61 YEARS,
RESIDING AT 5-76-1,
PAPAMPETA VYSYA BANK COLONY,
ANANTAPUR ANDRA PRADESH-515 004
20. SRI ANANDAPPA BABU GUNDLAPALLI
S/O G. PEDDA OBULAPPA,
AGED ABOUT 48 YEARS,
NO.2-145, OC COLONY,
D CHENNEPALLI,
KAMBADUR MANDAL,
KARTHANAPARTHI,
ANANTHAPURA,
ANDRA PRADESH 515 787
21. SRI. A M MALLESH
AGED ABOUT 68 YEARS,
S/O LATE MALLEGOWDA,
REP. BY HIS GPA HOLDER
SRI. RAVIGOWDA
AGED ABOUT 53 YEARS,
NO.8, DWARAKAMAYI NILAYA,
5TH BLOCK, 2ND STAGE,
NAGARABHAVI,
BANGALORE-560 072
22. SRI PATAPATI LAKSHMIPATHI
S/O HEMADRI NAIDU,
AGED ABOUT 48 YEARS,
RESIDING AT FLAT NO. 103,
M/S. AMAZING GRACE APT.
1ST MAIN ROAD,
SANGAM ENCLAVE,
GUBBI CROSS,
OPP TO SALARPURIA
SATVA GOLD SUMMIT APT. KOTHANUR,
DR. SHIVARAMA KARANTH NAGAR,
BANGALORE

23. SRI B.MAHESHWARAN
S/O BANGARA NAIDU,
AGED ABOUT 56 YEARS,
NO.18, CHOWDESHWARI NILAYA,
2ND CROSS, ILTTAMADU MAIN ROAD,
MARUITINAGAR, BSK 3RD STAGE,
BANGALORE-560 085
24. SMT KANTALAKSHMI
W/O M. NANJAPPA,
AGED ABOUT 72 YEARS,
RESIDING AT NO.255,
9TH MAIN ROAD, NEAR GEO HOTEL,
S.R. NAGAR, VTC,
BANGALORE SOUTH
BANGALORE-560 085
25. SRI M. NANJAPPA
S/O MARAPPA,
AGED ABOUT 80 YEARS,
RESIDING AT NO.255,
9TH MAIN ROAD,
NEAR GEO HOTEL, S.R. NAGAR,
VTC, BANGALORE SOUTH,
BANGALORE-560 085
26. SMT RAMA DEVI
W/O SUBBA RAO E.
AGED ABOUT 77 YEARS,
REP BY HER GPA HOLDER,
SRI SRINIVASA RAO E
RESIDENTS OF NO.33,
SREE GIRI RESIDENCY
2ND CROSS, 3RD MAIN ROAD,
HANUMAGIRINAGARA,
CHIKKALLASANDRA,
SUBRAMANYAPURA,
BANGALORE SOUTH,
BANGALORE 560 061
27. SRI SRINIVASA RAO EDUPUNGANTI
S/O SUBBA RAO E,
AGED ABOUT 53 YEARS,
RESIDENTS OF NO.33,

SREE GIRI RESIDENCY
2ND CROSS, 3RD MAIN ROAD,
HANUMAGIRINAGARA,
CHIKKALLASANDRA,
SUBRAMANYAPURA,
BANGALORE SOUTH,
BANGALORE 560 061

28. SRI RAMAKRISHNA
S/O RAMDAS CHOWDARY,
AGED ABOUT 48 YEARS,
RESIDING AT 12-907, 4TH CROSS,
SAI NAGAR, VTC ANANTAPUR,
ANANTAPUR,
ANDRA PRADESH-515 001
29. SRI CHINNI BHAGAVAN PRASAD GUPTA
S/O LATE CHINNI RAMALINGAIAH,
AGED ABOUT 60 YEARS,
RESIDING AT 15-5-17/A2
RRN COLONY, MADANAPALLE,
CHITTOOR DST.,
ANDRA PRADESH-517 E325
30. SMT SHOBA SURESH
W/O SURESH,
AGED ABOUT 42 YEARS,
FLAT NO.309, BLOCK A',
DWARAKAMAI OLIVE,
NEAR KAMAT YATRI NIVAS,
HOODI,
BANGALORE-560 048.
31. SRI V. SURESH REDDY
S/O LATE CHIKKA VENKATASWAMY,
AGED ABOUT 50 YEARS,
NO.9, 1ST MAIN, 2ND CROSS,
5TH BLOCK, 3RD STAGE,
3RD PHASE,
BANGALORE-560 085
32. SMT LAKSHMI.N
W/O SURESH REDDY,
AGED ABOUT 44 YEARS,

REP BY HER GPA HOLDER,
SRI AMAREESH REDDY.N

33. SRI AMAREESH REDDY N
S/O LATE NARASIMHA REDDY D.N.
AGED ABOUT 42 YEARS,

PETITIONERS NOS. 32 & 33
ARE RESIDENTS OF NO.9, 1ST MAIN,
2ND CROSS, 5TH BLOCK,
3RD STAGE, 3RD PHASE,
BANGALORE-560 085
34. SRI BANDARU SRINIVASA CHAKRAVATHY
S/O LATE BANDARU RADHAKRISHNA,
AGED ABOUT 49 YEARS,
RESIDING AT 5-62 NAGILLA,
VARIPALLI NAGILLA, PEDDAPURA PALLE,
CHITTOOR DST. ANDRA PRADESH-517 257
35. SRI PASALA DWARAKANATHA REDDY
S/O LATE PASALA CHINNA REDDEPPA REDDY,
AGED ABOUT 77 YEARS,
RESIDING AT 15-3-5, CTM ROAD,
R.R.N. COLONY, MADANAPALLE,
CHITTOOR DST.
ANDRA PRADESH-517 325
36. SRI S.MAHABOOB BASHA
S/O SHEIK HUSSAIN SAHEB,
AGED ABOUT 62 YEARS,
RESIDING AT FLAT NO. 1910-19-11,
HAPPY HOMES FORTUNA, UPPARPALLY,
NEAR PILLER NO.175, ATTAPUR,
K.V. RANGA REDDY, TELANGANA-500 048.
37. SRI MADAGALA BABU
S/O LATE MADAGALA KANNAIAH,
AGED ABOUT 59 YEARS,
RESIDING AT 15-5-13-4-2,
RRN COLONY, MADANAPALLE,
CHITTOOR DST.,
ANDRA PRADESH-517 325

38. SRI. K. VASU
S/O LATE K.NARASIMHULU CHETTY,
AGED ABOUT 61 YEARS,
RESIDING AT 10-325,
KAMMA STREET, MADANAPALLE,
CHITTOOR DST.,
ANDRA PRADESH-517 325
39. SMT BIBI NAFISA KOBATTE
W/O SYED MAQBOOK PEERAZADE,
AGED ABOUT 38 YEARS,
RESIDING AT NO.16-8-504/63,
BALMATTA ROAD,
MISSION COMPOUND,
KANKANADY, MANGALORE (D.K),
MANGALORE 02.
40. SRI MUNISWAMIAH
S/O GANGIAH,
AGED ABOUT 65 YEARS,
RESIDING AT NO.64/1,
2ND CROSS, 9TH MAIN,
7TH BLOCK, GURURAJA LAYOUT,
BSK 3RD STAGE,
BANGALORE-560 085.
41. SMT VIDYA BRAHMAPP
W/O BRAHMAPP,
AGED ABOUT 65 YEARS,
RESIDING AT NO.189, 1ST CROSS,
BYRASANDRA,
JAYANAGARA 1ST BLOCK EAST,
JAYANAGARA 3RD BLOCK,
BANGALORE-560 011.
42. SRI MUSAQ AHMED DIWANJI
S/O D.ABDUL SALAM,
AGED ABOUT 58 YEARS,
RESIDING AT NO.118,
8TH MAIN ROAD,
DOLLARS COLONY, J.P. NAGAR,
4TH PHASE,
BANGALORE SOUTH,
BANGALORE-560 078

43. SRI D. NISAR AHMED
S/O D. ABDUL SALAM,
AGED ABOUT 71 YEARS,
RESIDING AT NO.118,
8TH MAIN ROAD,
DOLLARS COLONY,
J.P NAGAR, 4TH PHASE,
BANGALORE SOUTH,
BANGALORE-560 078.
44. SMT SHAMEEM BANU
W/O ZAHEER R.M.
AGED ABOUT 69 YEARS,
NO.1417, 23RD CROSS, 12TH MAIN,
NEAR SWIMMING POOL,
JAYANAGAR 3RD BLOCK EAST,
BANGALORE-560 011.
45. SMT D. MUNAVAR SULTANA
W/O D. MUKTHER AHMED,
AGED ABOUT 38 YEARS,
NO.5/Q, 2ND FLOOR,
SARASWATHIPURAM,
BTM LAYOUT, 6TH STAGE,
2ND PHASE, 2ND BLOCK,
BANGALORE-560 076.
(44 AND 45 ARE JOINT OWNERS)
46. SMT SHAHEEN ARA DIWANJI
W/O MUSTAQ AHMED DIWANJI,
AGED ABOUT 41 YEARS,
RESIDING AT NO.118, 8TH MAIN ROAD,
DOLLARS COLONY,
J.P. NAGAR, 4TH PHASE,
BANGALORE SOUTH,
BANGALORE-560 078.
47. SMT BYSANI USHA RANI
W/O NARAYANA MURTHY
AGED ABOUT 63 YEARS,
RESIDING AT 11/125,
NEHRU BAZZAR,
BYSANI SUPER MARKET,

MADANAPALLE,
CHITTOOR DST.,
ANDRA PRADESH-517 325.

48. SMT BYSANI.V.MANJULA DEVI
W/O VENKATESH
AGED ABOUT 59 YEARS,
RESIDING AT 8/188 SASTRI STREET,
MADANAPALLE, CHITTOOR DST.,
ANDRA PRADESH-517 325.
SENIOR CITIZEN NOT CLAIMED
49. THE STATE OF KARNATAKA,
HOUSING AND URBAN DEVELOPMENT DEPT,
VIDHANA SOUDHA,
DR. AMBEDKAR VEEDHI,
BANGALORE-560 001.
REPRESENTED BY ITS SECRETARY.
50. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NRUPATHUNGA ROAD,
OPP TO RESERVE BANK OF INDIA,
BANGALORE-560 002
REP. BY ITS CHIEF EXECUTIVE OFFICER.
51. THE SPECIAL LAND ACQUISITION OFFICER,
OFFICE-1, KIADB (BMICP) NO.14/3,
1ST FLOOR,
MAHARSHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BANGALORE-560 001
52. DEPARTMENT OF INDUSTRIES AND
COMMERCE
M.S. BUILDING,
BANGALORE-560 001
REP BY ITS PRINCIPAL SECRETARY.
53. THE COMMISSIONER BBMP,
HEAD OFFICE, HUDSON CIRCLE,
BANGALORE-560 002.

54. THE ASST. EXECUTIVE ENGINEER
BBMP, WARD NO.159, KENGERI,
BANGALORE-560 060.

...RESPONDENTS

(BY SRI. G.M.HEMANTH KUMAR, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL COUNSEL FOR STATE GOVT.
FOR R49 & R52;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R50 & R51)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No-1735/2024 (LA-KIADB) AND CONSEQUENTLY
DISMISS THE WP No-1735/2024, ETC.

IN WA NO. 1659/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANT

(BY SRI. NITIN PRASAD.,ADVOCATE)

AND:

1. D SRIDHAR
AGED ABOUT 56 YEARS
S/O. LATE DASARI MUNISWAMY NAIDU
NO.1, 1ST A CROSS, 24TH MAIN, II PHASE
J.P. NAGAR BENGALURU 560 078

2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES, M.S. BUILDING,
BENGALURU-560 001
REPRESENTED BY ITS PRINCIPAL SECRETARY
 3. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
(KIADB) NO.14/3, 2ND FLOOR
RASHTROTHANA PARISHATH BUILDING,
NRUPATHUNGA ROAD, M.S. BUILDING,
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
 4. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (KIADB) 1ST FLOOR,
MAHARSHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD, BENGALURU-560 001
...RESPONDENTS
- (BY SRI. K.K.VASANTH, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 46327/2016 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 46327/2016, ETC.

IN WA NO. 1663/2025

BETWEEN:

1. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISED LIMITED
NO.1, MIDFORD HOUSE

MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

2. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SHRI ANEL KUMAR M. K
S/O SHRI M. KRISHNAMURTHY
AGED ABOUT 55 YEARS
R/AT NO.A4-110, GOKULAM APARTMENT,
KANAKAPURA MAIN ROAD,
DODDAKALLASANDRA,
BENGALURU-560062
2. SHRI KANDIKUNTA CHIDANANDA
S/O SHRI K.V. THIMMAPPA,
AGED ABOUT 64 YEARS,
R/AT NO, FLAT NO.005,
GROUND FLOOR,
MALLIKARJUNA RESIDENCY,
80 FEET ROAD, GUBBALAL,
SUBRAMANYAPURA POST,
BENGALURU-560061.
3. SMT KANDIKUNTA MALAVIKA
W/O SHRI ABHISHEK MAYAKUNTIA,
AGED ABOUT 33 YEARS,
R/AT. PLOT NO.3-546, FLAT-304,
DEVI NILAYAM, STREET NO.8,

NEAR SAIBA BABA TEMPLE,
Ayyappa Society Madhapur,
KV Rangareddy, Telengana-500081.

4. SHRI VINAYAKA I ANAND
S/O SHRI ANAND I.D.,
AGED ABOUT 41 YEARS,
R/AT FLAT NO.403, HOUSE NO.29/2,
SAHAJA PRIDE APARTMENT,
6TH CROSS DEAD END, BALAJI LAYOUT,
NEAR TO HUYSALA COMMANDER RETREAT
APTS. KODIGEHALI,
BENGALURE-560092
5. SMT. RADHA R
W/O SHRI LG RAMAKANTHA,
AGED ABOUT 44 YEARS,
R/AT NO.89, NEW NO.204,
RAGHAVENDRANILAYAM, MSR NAGAR,
MSRIT, BENGALURU-560054.
6. SHRI MANJUNATH BABU R
S/O SHRI RAMALAH SHETTY SR
AGED ABOUT 42 YEARS,
R/AT NO.7, MANJUNATHA NILAYA,
2ND FLOOR, 1ST CROSS, 4TH MAIN,
VENKATAPPA LAYOUT,
NEAR DAFFODILS SCHOOL,
SANJAYNAGAR, RMV EXTENSION
2ND STAGE, BENGALURU-560094.

R2 TO R6 ARE REPRESENTED BY
THEIR POWER OF ATTORNEY HOLDER,
SHRI ANEL KUMAR M.K.
S/O SHRI M. KRISHNAMURTHY,
AGED ABOUT 55 YEARS,
R/AT NO.A4-110, GOKULAMAPARTMENT,
KANAKAPURA MAIN ROAD,
DODDAKALLASANDRA,
BENGALURU-560062.
7. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY
VIDHANA SOUDHA

DR. AMBEDKAR ROAD,
BENGALURU 560001

8. PUBLIC WORKS DEPARTMENT,
REPRESENTED BY ITS
PRINCIPAL SECRETARY,
VIKASA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU-560001.
9. THE STATE OF KARNATAKA,
REPRESENTED BY THE SECRETARY
TO INDUSTRIES AND C
OMMERCE DEPARTMENT,
VIKASA SOUDHA,
DR. AMBEDKAR ROAD,
BENGALURU-560001.
10. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER,
AND EXECUTIVE MEMBER,
KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALUU-560009
11. THE SPECIAL DEPUTY COMMISSIONER (BMICP),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560001.
12. THE SPECIAL LAND ACQUISITION
OFFICER-1 (BMICP),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560001.

13. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING
AUTHORITY (BMICAPA),
NO.2, ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU-560009
REPRESENTED BY ITS CHAIRMAN

...RESPONDENTS

- (BY MS. MAITREYI KRISHNAN, ADVOCATE FOR C/R1-R6;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R7, R8 & R9;
SRI. K SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R10, R11 AND R12)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.18770/2024 AND CONSEQUENTLY DISMISS
WP NO.18770/2024, ETC.

IN WA NO. 1664/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISED LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY MR.
SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE

MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD, ADVOCATE)

AND:

1. LAKKAMMA
WIFE OF MUNITHIMMAIAH
AGED ABOUT 89 YEARS
THALAGHATTAPURA VILLAGE
UTTARAHALLI HOBLI
KANAKAPURA ROAD
BENGALURU 560 062
2. STATE BY DEPARTMENT OF REVENUE
MS BUILDING,
DR. AMBEDKAR ROAD,
BENGALURU-560 001.
REPRESENTED BY ITS SECRETARY
3. THE SPECIAL LAND ACQUISITION OFFICER
KIADB OFFICE-2, NO. 14/3,
1ST FLOOR,
MAHARSHI ARAVINDA BHAVAN,
CFC BUILDING,
NRUPATHUNGA ROAD
BENGALURU 560 009
4. MANAGING DIRECTOR
KARNATAKA PUBLIC LAND
CORPORATION LIMITED, 2ND FLOOR,
AT DEPUTY COMMISSIONER'S BUILDING,
NEAR CITY CIVIL COURT,
KEMPEGOWDA ROAD
BENGALURU 560 009

...RESPONDENTS

(BY SRI. KALYAN.R., ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR

ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR R3)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.15728/2016 AND CONSEQUENTLY, DISMISS
WP NO.15728/2016, ETC.

IN WA NO. 1679/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE
 2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. SRINATH MANGALORE
- ...APPELLANTS
- (BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. M GAYATHRI
WIFE OF LATE G. VENKATESH REDDY,
RESIDING AT NO.1/13,

KONAPPANA AGRAHARA,
ELECTRONIC CITY POST,
BENGALURU - 560 100.

2. M NEELAMMA
WIFE OF LATE G. CHANDRA REDDY,
AGED ABOUT 47 YEARS,
VENKATESH REDDY LAYOUT,
NEAR INFOSYS GATE NO.7,
KONAPPANA AGRAHARA POST,
BENGALURU - 560 100.
3. G NAGARAJ
SON OF GURAPPA REDDY,
NO.1/13, KONAPPANA AGRAHARA VILLAGE,
ELECTRONIC CITY POST,
BENGALURU - 560 100.
4. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU - 560 001.
5. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT.
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
6. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REPRESENTED BY ITS
EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU 560 009.
7. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001.

8. SPECIAL LAND ACQUISITION OFFICER
(BMICP) KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 14/3,
1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001

...RESPONDENTS

(BY SRI. T.N. VISHWANATHA AND T.N.RAMESH,
ADVOCATE FOR C/R1 TO R3;
PROF. RAVI VARMA KUMAR SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R4 AND R5;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA PA DITHYA, ADVOCATE FOR
R6 TO R8)

THIS WRIT APPEAL FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 12014/2025 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 12014/2015, ETC.

IN WA NO. 1680/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISED LIMITED
NO 1 MIDFORE HOUSE
MIDFORE GARDENS
OFF M G ROAD
BENGALURU 560001
REP BY ITS AUTHORISED SIGNOTORY
MR SRINATH MANGALORE

...APPELLANT

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. T MUNIYAPPA
S/O LATE THAYAPPA
AGE ABOUT 61 YEARS
2. MUNIRAJU S
S/O LATE T SANJEEVAPPA
AGE ABOUT 38 YEARS
3. MANJULA S
D/O T SANJEEVAPPA
AGE ABOUT 34 YEARS
4. MUNIYAPPA,
SON OF LATE MUTTAPPA,
AND NANJAMMA,
AGED ABOUT 61 YEARS,
5. MARIYAPPA
S/O LATE MUTTAPPA
AND NANJAMMA
AGE ABOUT 59 YEARS

ALL ARE R/A 79/A/1 VIDYAPEETHA ROAD
2ND MAIN ROAD, KOTE KENGERI
BANGALORE 560060

6. THE STATE OF KARNATKA
DEPARTMENT OF INDUSTRIES
AND COMMERCE, M S BUILDING
DR AMBEDKAR ROAD
BANGALORE 560001
7. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO.49 KHANIJA BHAVAN
EAST WING, 5TH FLOOR, RACE COURSE ROAD
BANGALORE 560001
8. THE SPECIAL LAND
ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD

NO 49 KHANIJA BHAVAN,
EAST WING,
5TH FLOOR,
RACE COURSE ROAD
BANGALORE 560001

...RESPONDENTS

(BY SRI. H.V.T. GOWDA, ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R6;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 14154/2023 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 14154/2023, ETC.

IN WA NO. 1683/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISED LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR. SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI ROAD
BENGALURU-560 001.
REPRESENTED BY ITS

AUTHORISED SIGNATORY
MR. SRINATH MANGALORE

...APPELLANTS

(BY SRI. VIDUR NAIR ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. AKKAMMA
W/O LATE GOVINDAPPA
AGE ABOUT 74 YEARS
GOTTIGERE VILLAGE, UTTARAHALLI HOBLI
BENGALURU SOUTH TALUK,
BENGALURU - 560083
 2. THE STATE OF KARNATAKA
REPRESENTED BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND COMMERCE
INDUSTRIAL DEVELOPMENT
M S BUILDING, BANGALORE - 560001
 3. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NO 14/3, RASTROTHANA PARISHATH
2ND FLOOR, NRUPATHUNGA ROAD,
BENGALURU - 560001
REPRESENTED BY ITS SPECIAL DEPUTY
COMMISSIONER
 4. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, 1ST FLOOR
MAHARASHI ARAVIND BHAVAN
NRUPATHUNGA ROAD, BENGALURU - 560001
...RESPONDENTS
- (BY SRI. T N VISWANATHA., ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE JUDGE IN WP No. 7840/2024 (LA-KIADB) AND CONSEQUENTLY, DISMISS WP No. 7840/2024, ETC.

IN WA NO. 1685/2025**BETWEEN:**

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF MAHATMA GANDHI
ROAD BENGALURU-560 001.
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR.SRINATH MANGALORE

...APPELLANT

(BY SRI. VIDUR NAIR, ADVOCATE FOR
SRI. NITIN PRASAD., ADVOCATE)

AND:

1. RAJASHEKHARA REDDY
SON OF VENKATARAMANA REDDY
AGED ABOUT 60 YEARS
NO. 57/3A, 3RD MAIN, 5TH CROSS,
BEHIND ANUGRAHA HOSPITAL
KONAPPANA AGRAHARA
G.S. PALYA ROAD
ELECTRONIC CITY POST
BENGALURU 560 100
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE AND INDUSTRIES
VIDHANA SOUDHA, BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
3. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (KIADB)
NO. 14/3, 2ND FLOOR,

MAHARSHI ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU 560 001
REPRESENTED BY
CHIEF EXECUTIVE OFFICER

4. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR,
MAHARSHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001

...RESPONDENTS

(BY SRI. T.N.VISHWANATHA., ADVOCATE FOR C/R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. K.SHASHI KIRAN SHETTY, SENIOR COUNSEL
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE FOR
R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 2642/2025 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 2642/2025, ETC.

IN WA NO. 1903/2025

BETWEEN:

1. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO.49 4TH AND 5TH FLOOR
RASHTROTHANA PARISHATH BUILDING
NRUPATHUNGA ROAD,
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER

PRESENT AND CORRECT ADDRESS,
4TH 5TH FLOOR
EAST WING, KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU.560001

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, BMICP
NO.14/3 2ND FLOOR
RASHTROTHANA PARISHATH BUILDING
NRUPTHUNGA ROAD
BENGALURU-560001

CORRECT AND PRESENT ADDRESS
NO.14/3 1ST FLOOR,
MAHARSHI ARAVIDNA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD
BANGALORE-560001

...APPELLANTS

(BY SRI. ASHOK NARAYAN NAYAK.,ADVOCATE)

AND:

1. A M SHARATH CHANDRA
S/O A C MUNIVENKATA GOWDA
AGED ABOUT 65 YEARS
R/AT P-2 ALUNGOOR, GROVE
23RD MAIN ROAD, 16TH CROSS
5TH PHASE, JP NAGAR
BENGALURU-560078
SENIOR CITIZENSHIP NOT CLAIMED
2. THE STATE OF KARNATAKA,
REPRESENTED BY ITS ADDL.
CHIEF SECRETARY AND
PRINCIPAL SECRETARY
DEPARTMENT OF
INDUSTRIES COMMERCE,
DR.AMBEDKAR VEEDHI,
VIKASA SOUDHA,
BENGALURU-560001

3. NANDI INFRASTRUCTURES PVT LTD
REPRESENTED BY ITS
CONSTITUTED ATTORNEY
OFF MG ROAD-560001

...RESPONDENTS

(BY SRI. PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE
FOR ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. NITIN PRASAD, ADVOCATE FOR R3)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP No. 5437/2022 (LA-KIADB) AND
CONSEQUENTLY, DISMISS WP No. 4437/2022, ETC.

IN WA NO. 1986/2025

BETWEEN:

1. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1 MIDFORD HOUSE
MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH MANGALORE
2. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE, MIDFORD GARDENS,
OFF MAHATMA GANDHI ROAD,
BENGALURU-560001
REPRESENTED BY ITS
AUTHORISED SIGNATORY
MR SRINATH M ANGALORE

...APPELLANTS

(BY SRI. NITIN PRASAD., ADVOCATE)

AND:

1. SMT RATHNAMMA
D/O LATE ANNAYAPPA
AGED ABOUT 56 YEARS,
2. A MUNIRAJU
S/O LATE ANNAYAPPA
AGED ABOUT 52 YEARS,
3. SMT KAMALA
D/O LATE ANNAYAPPA
AGED ABOUT 44 YEARS,
4. SMT KOMALA
D/O LATE ANNAYAPPA
AGED ABOUT 44 YEARS,

R1 TO R4 ALL ARE
R/AT GOTTIGERE BANNERGHATTA ROAD
UTTARHALLI, BENGALURU-560083
5. THE STATE OF KARNATAKA
REPRESENTED BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M S BUILDING
BENGALURU-560001
6. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NO.14/3, RASTROTHANAPARISHATH
2ND FLOOR,
NRUPATHUNGA ROAD,
BENGALURU-560001
REPRESENTED BY SPECIAL DEPUTY
COMMISSIONER
7. SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
(BMICP)
1ST FLOOR,
MAHARSHI ARAVIND BHAVAN

NRUPATHUNGA ROAD
BENGALURU-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR COUNSEL
ALONG WITH SRI. SIDDHARTH BABU RAO, SPL.
COUNSEL ALONG WITH S.A. AHMED, AAG FOR R5;
SRI. K SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P. ADITHYA, ADVOCATE FOR R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 31/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.22903/2024 AND CONSEQUENTLY, DISMISS
WP NO.22903/2024, ETC.

IN WA NO. 2011/2025

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
REPRESENTED BY ITS
MANAGING DIRECTOR,
RASTHROTHANA PARISHAD BUILDING,
NRUPATHUNGA ROAD,
BANGALORE-560002.

NOTE: THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, NO 49,
KHANIJA BHAVAN EAST WING,
4TH FLOOR,
RACE COURSE ROAD
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE
AND EXECITVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
SECOND FLOOR,
RASTHROTHANA PARISHAD BUILDING,

NRUPATUNGA ROAD,
BANGALORE-560002

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI MOHAMMAD ABDUL KAREEM FAISAL
S/O MOHAMMAD ALOHAZI,
AGED ABOUT 58 YEARS,
R/AT NO.301, GARVEBHAVIPALYA,
HONGASANDRA, BEGUR HOBLI,
BANGALORE SOUTH TALUK 560068
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECETARY,
VIDHANA SOUDHA, DR.AMEDKAR VEEDHI,
BANGALORE-560001
3. THE STATE OF KARNATAKA
REPRESENTED BY PRINCIPAL SECRETARY,
DEPARTMENT OF COMMERCE AND INDUSTRY
DR.AMBEDKAR VEEDHI,
BANGALORE-560001.
4. DEPUTY COMMISSIONER
BANGALORE URBAN, K.G.ROAD,
BANGALORE-560009.
5. THE SPECIAL TAHSILDAR
BANGALORE SOUTH TALUKA,

K.G.ROAD,
BANGALORE-560009.

6. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED,
REP. BY ITS MANAGER
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
MAHATHMA GANDHI ROAD,
BANGALORE-560001,

7. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
SRI. RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT FOR R2 TO R5;
SRI. NITIN PRASAD ADVCOATE FOR R6 AND R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 723/2014 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE THIS HONBLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 2077/2025

BETWEEN:

1. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NRUPATUNGA ROAD,
BANGALORE-560001.
REPRESENTED BY ITS
MANAGING DIRECTOR./
CHIEF EXECUTIVE OFFICER

PRESENTLY
4TH AND 5TH FLOOR,

EAST WING, KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU - 560001.

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NRUPATHUNGA ROAD
BENGALURU - 560001

CORRECT AND PRESENT ADDRESS
SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
NO.14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING,
NRUPATHUNGA ROAD
BANGALORE - 560001.

...APPELLANTS

(BY SRI. ASHOK NARAYAN NAYAK., ADVOCATE)

AND:

1. K S RAMACHANDRA RAO
SON OF LATE K. SURYANARAYANA RAO,
AGED ABOUT 73 YEARS,
RESIDING AT NO.2/9, 8TH MAIN,
2-A CROSS, NAGENDRA BLOCK,
BSK 1ST STAGE, BANASHANKARI,
BANGALORE NORTH-560050.
SENIOR CITIZENSHIP NOT CLAIMED
2. R. KRISHNE GOWDA
S/O RANGE GOWDA
AGED ABOUT 78 YEARS,
RESIDING AT NO.212,
4TH CROSS, NEAR 7 DAY MARKET,
KASTURI NAGAR, KALYANNAGAR POST,
BANASWADI VILLAGE,
BANGALORE-560043.
SENIOR CITIZENSHIP NOT CLAIMED

3. L P VENKATESH
S/O LATE PUTTAPPA
AGED ABOUT 75 YEARS
R/A NO.43 MARUTHI NAGAR,
5TH CROSS, NETHRAVATHI ROAD,
CHANDRA LAYOUT, NAGARBHAVI,
BANGALORE NORTH-560072
SENIOR CITIZENSHIP NOT CLAIMED
4. B M SRIMATHI KUMARI
W/O PUTTARAJU R
AGED ABOUT 68 YEARS
R/A 5/1, BAIRAPPA LANE
RANASINGHEPETE, CHICKPET,
BANGALORE SOUTH-560053
SENIOR CITIZENSHIP NOT CLAIMED
5. BOREGOWDA
S/O NINGEGOWDA
AGED ABOUT 72 YEARS
R/A NO.528, 4TH CROSS,
2ND MAIN ROAD, SVG NAGAR
NAGARBHAVI, BANGALORE NORTH-560072
SENIOR CITIZENSHIP NOT CLAIMED
6. M NARASIMHA MUPPALA
S/O VENKATANARASIMHA
AGED ABOUT 72 YEARS
R/A 23, 5TH MAIN,
2ND CROSS, NEAR GAGNA BAKERY
CPV BLOCK GANGA NAGAR,
BANGALORE NORTH-560032
SENIOR CITIZENSHIP NOT CLAIMED
7. B S DYAVEGOWDA
S/O LATE SIDDEGOWDA
AGED ABOUT 69 YEARS
R/A 8, 2ND MAIN, SUBBANNA GARDEN
GOVINDARAJAN NAGAR,
VIJAYANAGAR, BANGALORE-560040
SENIOR CITIZENSHIP NOT CLAIMED
8. RAMACHANDRA RAO D
S/O DEVOJI RAO,

AGED ABOUT 75 YEARS
R/A NO.73 SAI NIVAS,
4TH CROSS, SURYODAYA LAYOUT,
R K HEGDENAGAR,
DR SHIVARAMA KARANTH NAGAR
BANGALORE-560077
SENIOR CITIZENSHIP NOT CLAIMED

9. KAMALA S N
W/O B S DYAVEGOWDA,
AGED ABOUT 67 YEARS,
R/AT NO. 8, 2ND MAIN
KRISHNARAJAPETE TALUK,
KASABA HOBLI AGRAHARA HOBLI,
KRISHNARAJAPETE
MANDYA 57426
SENIOR CITIZENSHIP NOT CLAIMED.
10. KRISHNAPPA M
S/O MUNIYAPPA M,
AGED ABOUT 66 YEARS,
R/AT NO. 188, AYAPPA TEMPE ROAD,
NEAR SHANIMAHATHMA TEMPLE,
CHOLANAYAKAHALLI, R T NAGAR,
BANGALORE NORTH 560032
SENIOR CITIZENSHIP NOT CLAIMED.

LATE T VATSALA GOPINATH
SINCE DEAD BY LRS,
11. T K GOPINATH
S/O KRISHNAMURTHY RAO T R
AGED ABOUT 78 YEARS,
R/AT 348, 15TH CROSS,
OPP PLV PRIDE SARASWAHI NAGAR,
VIJAYNAGAR BANGLAORE NORTH,
BANGALORE 560003
SENIOR CITIZENSHIP NOT CLAIMED.
12. VENKATA KRISHNAIAH D S
S/O LATE V SEETHARAMAIAH,
AGED ABOUT 56 YEARS,
R/AT NO. 24 RURAL,
10TH CROSS,

YELLAPPA GARDEN MALLESWARM,
BANGALORE 560003.

13. K NARASHIMA
S/O K C MARAKALA,
AGED ABOUT 77 YEARS,
R/AT NO. 353/357,
NANDIKESHWARA
ANUGRAHA IRODY BRAHMAVARA TALUK,
KANYANA GRAMA UDUPI 576226.
SENIOR CITIZENSHIP NOT CLAIMED.
14. JAYAMMA
W/O NARASEGOWDA,
AGED ABOUT 72 YEARS,
R/AT NO. 9/22,
8TH MAIN ROAD,
TATA SILK FARM TYAGARAJANAGAR,
BANGALORE 560028.
SENIOR CITIZENSHIP NOT CLAIMED.
15. S SHANTHA KUMARI
C/O LATE C PURUSHOTHAM,
AGED ABOUT 66 YEARS,
R/AT NO. 04,
NEAR KAMI RAJANNA COMPOUND,
1ST CROSS,
HESARAGHATTA MAIN ROAD,
CHIKKASANDRA DASARAHALLI,
BENGALURU 560057.
SENIOR CITIZENSHIP NOT CLAIMED.
16. H G VENKATARAMAN
S/O H T GOPAL RAO,
AGED ABOUT 68 YEARS,
R/AT HANDIGODU MALALURU
THIRTHAHALLI SHIVAMOGGA 577432
SENIOR CITIZENSHIP NOT CLAIMED.
17. SHUBA B A
W/O GANESH S ,
AGED ABOUT 49 YEARS,
R/AT NO. 005, NANDI FOREST VIEW
APARTMENT BDA LINK ROAD,

CHANNA SANDRA
RAJARAJESHWARI NAGAR,
BANGALORE 560098

18. A VIJAY KUMAR
S/O ASHWATHA NARAYANA RAO,
AGED ABOUT 72 YEARS,
R/AT NO. 20,
VASANTHA MADHAVA NILAYA,
9TH CROSS, KAMAKYA LAYOUT,
BANASHANKARI 3RD STAGE,
ADJACENT TO WINDSOR AMBICA
APARTMENT BANGALROE SOUTH 560085
SENIOR CITIZENSHIP NOT CLAIMED.

19. C A ROHINI
W/O C A AIYANNA
AGED 78 YEARS
R/AT NO 35/2-4,
DEVANTHA CHAR STREET
5TH AMIN NEAR, SYNDICATE BANK
S P R BRANCH, CHAMARAJAPET
CHAMRAJPET BANGALORE 560018
SENIOR CITIZEN BENEFIT NOT CLAIMED

LATE M V PADMA
SINCE DEAD BY LEGAL REPRESENTATIVES

20. SREEIVASA PRASAD M D
S/O DORESWAMY IYENGAR
AGED 62 YEARS
R/AT NO 542 SRIVARI,
9TH MAIN HEMAVATHI SCHOOL ROAD
T K ALYOUT, 4TH STAGE,
MYSORE SARASWATHI PURAM
MYSORE 570009
SENIOR CITIZENSHIP NOT CLAIMED

21. B S VIJAYALAKSHMI
W/O SUBRAMANYA BHATT T S
AGED 73 YEARS
R/AT NO 13, 5TH MAIN ROAD,
SRI KANTESHWAR NAGAR
NANDINI LAYOUT POST

MAHALAKHMI LAYOUT BANGALORE 96
SINCE DEAD BY LRS

- 21(a). SMT B N KALPANA
W/O B V NAGARAJ
D/O T S SUBRAMANYA BHATTA AND
SMT B S VIJAYALAKSHMI
AGED ABOUT 54 YEARS,
R/AT NO.13, 5TH MAIN ROAD,
SRI KANTESHWAR NAGAR,
BANGALORE NORTH NANDINI LAYOUT
BENGALURU-560096
- 21(b). SMT T S PUSHPA
W/O B S RAMESH
D/O T S SUBRAMANYA BHATTA AND
SMT B S VIJAYALAKSHMI
AGED ABOUT 52 YEARS,
R/AT NO.13, 5TH MAIN ROAD,
SRI KANTESHWAR NAGAR
BANGALORE NORTH NANDINI LAYOUT,
BENGALURU-560096
- 21(c). SMT T S ROOPA
W/O S SRIDHAR
D/O T S SUBRAMANYA BHATTA AND
SMT B S VIJAYALAKSHMI
AGED ABOUT 50 YEARS,
R/AT NO.263, 5TH MAIN ROAD,
2ND CROSS, NEAR INDUS WEST
SIDE HOSPITAL,
JANANABHARATHI 1ST BLOCK
BENGALURU-560096
22. IRAPPA B GOLAPPANVAR
S/O BASAPPA V
AGED 52 YEARS
R/AT NO 2 BELAKU FIRST CROSS
APC LAYOUT,
THINDLU VIDYARANYAPURAM
BANGALORE 560097
23. SHEELA
W/O K S SUBRAMANYA

AGED 68 YEARS
R/AT 108C 7TH A MAIN, 3RD BLOCK
DASAPPA GARDEN CHAMRAJPET
BANGALORE-560018
SENIOR CITIZENSHIP NOT CLAIMED

24. USHA M G
D/O M S GUNDU RAO
AGED 71 YEARS
R/AT 108C 7TH A MAIN
3RD BLOCK
NEAR DATTATREYA TEMPLE
THAYGARAJANGAR
BANGALORE SOUTH 560078
SENIOR CITIZENSHIP NOT CLAIMED
25. ANDAL KANNAPPA
W/O KANNAPPA
AGED 72 YEARS
R/AT NO 793, 12TH B CROSS
2ND PHASE, J P NAGAR
BANGALORE 560078
SENIOR CITIZENSHIP NOT CLAIMED
26. LALITHA MOHAN
W/O N CHANDRA MOHAN
AGED 70 YEARS
R/AT NO 145 VAIBHAVA,
5TH CROSS, 1ST BLOCK
VISHWAPRIYA NAGAR
BEGURU, BANGALORE 560068
SENIOR CITIZENSHIP NOT CLAIMED
27. RUKMINIYAMMA
W/O M B HONNAPPA
AGED ABOUT 74 YEARS,
RESIDING AT NO 3/1, 2ND CROSS,
MUNIREDY PALYA, UPPAVANALLI
VENKATAPPA BLOCK, BANGALORE 560006
SENIOR CITIZENSHIP NOT CLAIMED
28. G SOMESHWARI
W/O M PURVA LINGAM,
AGED ABOUT 76 YEARS,

RESIDING AT NO 17,
NORTH POST LANE,
ITI COLONY DOORVANINAGAR,
BANGALORE 560016
SINCE DEAD BY LRS

- 28(a) SHASHI KUMAR P
S/O M M POORVALINGAM
AGED ABOUT 44 YEARS,
R/AT 10 12TH CROSS,
RAMAMURTHY NAGAR,
LITTLE FLOWER HOSPITAL ROAD,
BANGALORE NORTH
DOORVANINAGAR
BENGALURU-560016
29. SHIVA PRASAD
SON OF LATE H S BASAVARAJU,
AGED ABOUT 39 YEARS,
RESIDING AT NO.2,
BYRAVESHWARA NILAYA,
LOTTEGOLLA HALLI,
NEAR RAILWAY COLONY,
RMV EXTENSION 2ND STAGE,
4TH CROSS, ANJANA MURTHY LAYOUT,
BANGALORE-560094.
SENIOR CITIZENSHIP NOT CLAIMED
30. SHANTHA K M
WIFE OF SIDDARAMU,
AGED ABOUT 66 YEARS,
BASAVESHWAR HBCS LAYOUT,
VIJAYANAGAR, BENGALURU-560040.
SENIOR CITIZENSHIP NOT CLAIMED
31. R SUBHADRA VISWAN
W/O LATE K.P.VISHWAMBHARAN,
AGED ABOUT 77 YEARS,
RESIDING AT NO.520, 15TH MAIN,
15TH CROSS, NEAR GANESHA TEMPLE,
MANJUNATH NAGAR, RAJAJINAGAR,
BANGALORE-560010.
SENIOR CITIZENSHIP NOT CLAIMED

32. C S PRAMILA
W/O VENKATASWAMY
AGED ABOUT 64 YEARS,
R/AT NO.71/A, 6TH CROSS,
JYOTHINAGAR CHANDRA LAYOUT,
BANGALORE SOUTH-560085
SENIOR CITIZENSHIP NOT CLAIMED
33. GIRISH M
S/O MARIGOWDA A S
AGED ABOUT 50 YEARS,
R/AT NO.314/5, 1ST H CROSS,
BEHIND AT GARAGE
SUBBANNA GADEN VIJAYANAGAR
BANGALORE-560040
34. SATISH AKKUR MARIGOWDA
S/O MARIGOWDA A S
AGED ABOUT 37 YEARS
R/AT NO 683 MILANA
9TH MAIN ROAD 11TH CROSS
OPPOSITE TO HMR INTERNATIONAL SCHOOL
ARCH HBR LAYOUT, 4TH BLOCK
BANGALORE-56004
35. PRAMILA VAIDHYA
W/O S NAGARAJA
AGED ABOUT 70 YEARS
R/AT NO.002 SAPTAGIRI
1ST MAIN ITTOMADU EXETENSION
BSK 3RD STAGE
BANGALORE SOUTH-560085
SENIOR CITIZENSHIP NOT CLAIMED
36. H.VGURURAJA
LATE H N VASUDEV RAO
AGED ABOUT 75 YEARS
R/AT NO.411 SRI.TIRUMALA SYMPHONY
APT.CHIKKA TOGUR ROAD
ELECTRONIC CITY
BANGALORE-560100
SENIOR CITIZENSHIP NOT CLAIMED

37. K G UNNIKRISHNAN
S/O LATE GOVINDAN NAIR V
AGED ABOUT 66 YEARS
R/AT 160, SRINIKET 7TH CROSS
4TH BLOCK NEAR K.NE TRUST COLLEGE
DODDABOMMASANDRA
BANGALORE NORTH
BANGALORE-560097
SENIOR CITIZENSHIP NOT CLAIMED
38. V L RAMAKRISHANA
LATE V LAKSHMAN RAO
AGED ABOUT 67 YEARS
R/AT 62, 1ST MAIN SINGAPURA
VIDARANYAPURA POST
BANGALORE-560097
SENIOR CITIZENSHIP NOT CLAIMED
39. ROSHAN K
S/O D KESHAVAMURTHY
AGED ABOUT 46 YEARS
2ND MAIN, 7TH CROSS BEL LAYOUT
BHARATH NAGAR, BANGALORE-560056
40. GAUTAM B K
S/O D KESHAVAMURTHY
AGED ABOUT 44 YEARS
R/AT NO.42/45 SRISHTI
ULLAL MAIN ROAD
JNANJYOTHI NAGAR
BANGALORE-560056
41. SHANTHI P
W/O S N PARTHASARTHY
AGED ABOUT 60 YEARS
R/AT NO.802/1 A MAIN
1ST STAGE INDIRANAGAR
BANGALORE-560038
42. THE STATE OF KARNATAKA,
REPRESENTED BY ITS ADDL.
CHIEF SECRETARY AND PRINCIPAL
VIKASA SOUDHA,

SECRETARY DEPARTMENT OF
INDUSTRIES AND COMMERCE,
DR.AMBEDKAR VEEDHI,
BENGALURU-560001,

43. NANDI INFRASTRUCTURES PVT LTD
REPRESENTED BY ITS
CONSTITUTED ATTORNEY
NO.1 MILDFORD GARDEN
OFF MG ROAD-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R42;
SRI. NITIN PRASAD, ADVOCATE FOR R43)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04.07.2025 PASSED BY THE LEARNED SINGLE
JUDGE IN W.P.No. 6439/2023 (LA-KIADB) AND
CONSEQUENTLY, DISMISS W.P No. 6439/2023, ETC.

IN WA NO. 2097/2025

BETWEEN:

1. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO.14/3 RASHTROTHANA PARISHATH
BUILDING NRUPHUNGA ROAD
BENGALURUP-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER

PRESENT AND CORRECT ADDRESS,
4TH AND 5TH FLOOR EAST WING,
KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU.560001
2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,

BMICP NRUPTHUNGA ROAD
BENGALURU-560001

CORRECT AND PRESENT ADDRESS
SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD(BMICP)
NO.14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPTHUNGA ROAD
BANGALORE-560001

...APPELLANTS

(BY SRI. ASHOK N NAYAK., ADVOCATE)

AND:

1. SRI.K V SHIVAKUMAR
S/O LATE K VISHWANATH
AGED ABOUT 75 YEARS
SENIOR CITIZENSHIP NOT CLAIMED
RESIDING AT NO.3, CHURCH ROAD,
BASAVANAGUDI BANGALORE-560004
2. SRI SHREYAS K SHIVAKUMAR
S/O K V SHIVAKUMAR
AGED ABOUT 36 YEARS
RESIDING AT NO.3,
CHURCH ROAD,
BASAVANAGUDI
BANGALORE-560004
3. THE STATE OF KARNATAKA,
REPRESENTED BY ITS ADDL.
CHIEF SECRETARY AND
PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES
AND COMMERCE,
DR.AMBEDKAR VEEDHI,
VIKASA SOUDHA,
BENGALURU-560001,
4. NANDI INFRASTRUCTURES PVT LTD
REPRESENTED BY ITS CONSTITUTED

ATTORNEY NO.1 MILDFORD GARDEN
OFF MG ROAD-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH, SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R3;
SRI. NITING PRASAD, ADVOCATE FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE IMPUGNED
ORDER DATED 04/07/2025 PASSED BY THE LEARNED SINGLE
JUDGE IN WP NO.6144/2021 AND CONSEQUENTLY, DISMISS
WP NO.6144/2021, ETC.

IN WA NO. 2109/2025

BETWEEN:

1. THE KAKRNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD
NO 49, KHANIJA BHAVAN
EAST WING, 4TH FLOOR,
RACE COURSE ROAD
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUIVE OFFICE
AND EXECUTIVE MEMBER

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
No.49, KHANIJA BHAVAN,
EAST WING, 4TH FLOOR,
RACE COURSE ROAD,
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER -1
THE KARNATAKA INDUSTRIAL AREA

DEVELOPMENT BOARD
1ST FLOOR SC AND ST DEVELOPMENT
CORPORATION BUILDINGS
NRUPATHUNGA ROAD,
BENGALURU 560001

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
No.14/3, 1ST FLOOR,
MAHARSHI ARAVINDA BHAVAN
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU-560001.

...APPELLANTS

(BY SRI.K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. M/S A M R HOUSING
DEVELOPMENT CORPORATION
AT 305/66, II FLOOR, 40TH CROSS,
ABOVE SBM BANK 8TH BLOCK,
JAYANAGAR BENGALORE 560011
REP BY MANAGING DIRECTOR
SRI. P MANJUNATHA REDDY
2. BRUHATH BANGALORE MAHANAGARA PALIKE
HAVING ITS HEAD OFFICE AT
N.R.SQUARE, HUDSON CIRCLE,
BANGALORE-560002
REPRESENTED BY ITS COMMISSIONER.
3. THE JOINT COMMISSIONER
BRUHATH BANGALORE MAHANAGARA PALIKE,
BOMMANAHALLI ZONE,
BEGUR MAIN ROAD,
BANGALORE-560068.
4. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE

AND INDUSTRIES, VIKAS SOUDHA,
DR.AMBEDKAR VEEDHI,
BANGALORE-560001.
REPRESENTED BY
ITS PRINCIPAL SECRETARY

5. THE STATE OF KARNATAKA
DEPARTMENT OF PUBLIC WORKS,
COMMUNICATION AND BUILDINGS,
VIKASA SOUDHA,
DR.B.R.AMBEDKAR VEEDHI,
BANGALORE-560001.
REPRESENTED BY ITS
PRINCIPAL SECRETARY.
6. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
BY ITS AUTHORIZED SIGNATORY,
D.RAVISHANAKAR.
7. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
BY ITS AUTHORIZED SIGNATORY,

...RESPONDENTS

(BY SRIHARI.A.V, ADVOCATE FOR R1;
PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R3;
SRI.NITIN PRASAD, ADVOCATE FOR R7;
SRI. S.B.MATHAPATI, ADVOCATE FOR R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.50634/2014 BY THE LEARNED

SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 16/2026

BETWEEN:

1. THE MEMBER SECRETARY
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NRUPATHUNGA ROAD,
BENGALURU 560001

NOTE : THE PRESENT ADDRESS
AND CORRECT DESIGNATION
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD, (BMICP) NO. 3/2, KINI BUILDING,
GANDHINAGAR, BENGALURU 560009

NOTE : THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER THE
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP), NO 14/3,
1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SUNDEEP AURORA
S/O KRISHNA KUMAR AURORA,
AGED ABOUT 52 YEARS,
R/AT ADARSH NO. 411,
KORAMANGALA,
BENGALURU 560034.

REP BY HIS POWER OF ATTORNEY HOLDER
MR. NOSHIR B SHROFF
S/O. BUJOR D SHROFF,
AGED ABOUT 59 YEARS,
R/AT PHARMED GARDENS,
WHITEFIELD ROAD,
BENGALURU - 560 048.

2. THE STATE OF KARNATAKA
BY CHIEF SECRETARY,
VIDHANA SOUDHA,
BENGALURU 560001
3. THE PRINCIPAL SECRETARY
STATE OF KARNATAKA,
DEPT. OF INDUSTRIES AND COMMERCE,
VIDHANA SOUDHA,
BENGALURU 560001
4. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LTD.,
01, MIDFORD HOUSE,
MIDFORD GARDEN, M.G. ROAD,
BENGALURU - 560001
KARNATAKA

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT
FOR R2 AND R3;
SRI. NITIN PRASAD, ADVOCATE FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED

04/07/2025 PASSED IN WP NO.63768/2016 BY THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 17/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO.14/3
RASHTROTHANA PARISHATH,
2ND FLOOR
NRUPATHUNGA ROAD,
BENGALURU 560 001,
REP. BY
SPECIAL DEPUTY COMMISSIONER

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD,
GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1 ST FLOOR, MARASHI ARAVIND
BHAVAN NRUPATHUNGA ROAD,
BENGALURU - 560 001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING,

NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. S GAYATHRI
AGED 68 YEARS
R/A NO.3, RAJATHA,
CHURCH ROAD,
BASAVANAGUDI,
BENGALURU-560 004.

2. B M SUHAS
S/O B P MAHABALA
AGED 52 YEARS

3. B M SUNIL
S/O B P MAHABALA
AGED 55 YEARS

4. SUNITHA S
W/O B M SUNIL
AGED 51 YEARS

R2 TO R4 ARE R/A NO.91,
RAILWAY PARALLEL ROAD,
KUMARA PARK WEST,
BENGALURU-560 020.

5. THE STATE OF KARNATAKA
BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT) M.S BUILDING,
BENGALURU-560 001.

6. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD.,
NO.1 FORD GARDENS,
OPP M.G. ROAD
BENGALURU-560 001,

REP. BY THE MANAGING DIRECTOR
(REGISTERED UNDER COMPANIES ACT)

7. NANDI ECONOMIC CORRIDOR ENTERPRISES LTD.,
NO.1. MIDFORD HOUSE,
MIDFORD GARDENS, OFF. MG ROAD,
BENGALURU-560 001
REP. BY THE AUTHORIZED SIGNATORY
(REGISTERED UNDER COMPANIES ACT).
...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R5;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R6;
SRI NITIN PRASAD, ADVOCATE FOR R7)

THIS WRIT APPEAL FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 16447/2024 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 33/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
(KIADB), NO.14/3, II FLOOR,
MAHARSHI,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001,
REP BY CHIEF EXECUTIVE OFFICER

NOTE: THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO 2 2/1 AND 2/3 ,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR,

BENGALURU 560009
REP BY ITS CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER 1
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, (BMICP),
1ST FLOOR,
MAHARSHI ARAVINDA,
BHAVANA ROAD,
NRUPATHUNGA ROAD
BENGALURU-560 001

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR, MAHARSHI
ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PRURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI. RAJASHEKARA REDDY V
S/O VENKATARAMANA REDDY @
VENKATARAMANAPPA
AGED ABOUT 60 YEARS,
R/AT NO.57/3A, 3RD MAIN,
5TH CROSS,
BEHIND ANUGRAHA HOSPITAL,
KONAPPANA AGRAHARA,
G.S. PALYA ROAD,
ELECTRONIC CITY POST,
BENGALURU 560 100.
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE AND

INDUSTRIES, VIDHANA SOUDHA,
BENGALURU-560 001,
REPRESENTED BY ITS SECRETARY.

3. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE
REP.BY ITS MANAGING DIRECTOR
OFFICE AT NO.1,
MIDFORD HOUSE
MIDFORD GARDEN,
OFF M.G. ROAD
BENGALURU-560 001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT. FOR R2;
SRI. T.P.VISHWANATHA, ADVOCATE FOR C/R1;
SRI. NITIN PRASAD, ADVOCATE FOR R3)

THIS WRIT APPEAL FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.2642/2025 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 76/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPRESENTED BY ITS
EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU-560009

NOTE: THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3,
ACHARAYA TULISI MARG,

IST MAIN ROAD, GANDHI NAGAR,
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER.

2. THE SPECIAL LAND ACQUISITION
OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU-560 001.

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 14/3,
1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI.P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI H JAYARAMA REDDY
SON OF LATE HANUMAPPA REDDY,
AGED ABOUT 72 YEARS,
R/A NO. 2/1B,
NEAR INFOSYS GATE NO.6,
KONAPPANA AGRAHARA,

ELECTRONIC CITY POST,
BENGALURU 560 100.

2. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
3. THE SECRETARY TO INDUSTRIES AND
COMMERCE DEPARTMENT
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
4. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU 560 001.
5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU 560 001.

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR
STATE GOVT. FOR R2 AND R3;
SRI. NITIN PRASAD, ADVOCATE FOR R4 AND R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.11618/2025 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 103/2026**BETWEEN:**

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 14/3, RASHTROTHANA PARISHATH
2ND FLOOR, NRUPATHUNGA ROAD
BENGALURU 560 001
REPRESENTED BY SPECIAL
DEPUTY COMMISSIONER

NOTE : THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, (BMICP)
1ST FLOOR,
MARASHI ARVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU 560 001.

NOTE: THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT JAYAMMA
D/O LATE CHIKKA GANGAPPA
AGED 65 YEARS
R/A CHIKKAKODIGEHALLI VILLAGE
KODIGEHALLI POST
YESHWANTHPURA HOBLI
BENGALURU NORTH TALUK.
 2. THE STATE OF KARNATAKA
BY PRINCIPAL SECRETARY
DEPARTMENT OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT) M S. BUILDING,
BENGALURU - 560 001.
 3. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LTD.,
NO.1 FORD GARDENS, OPP M.G. ROAD,
BENGALURU - 560 001
REP BY THE MANAGING DIRECTOR.
 4. NANDI ECONOMIC CORRIDOR ENTERPRISES LTD.,
NO.1, MIDFORD GARDEN ROAD
M.G. ROAD, BENGALURU-560001
REP. BY ITS AUTHORIZED SIGNATORY.
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR
STATE GOVT FOR R2;
SRI. NITIN PRASAD, ADVOCATE FOR R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.10234/2022 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 577/2026**BETWEEN:**

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
REPTD. BY ITS EXECUTIVE MEMBER.
KHANIJA BHAVAN,
BENGALURU 560 009.

NOTE: THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
(BM KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001

NOTE- THE CORRECT AND PRESENT ADDRESS THE
SPECIAL LAND ACQUISITION OFFICER THE
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION), KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD,
14/3, 1 FLOOR, ARAVIND BHAVAN,

NRUPATHUNGA ROAD,
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI T JAGANNATHA
SON OF LATE THIMMA REDDY,
AGED ABOUT 63 YEARS,
R/A FLAT NO. G-06, B BLOCK,
JYOTHI G.T. ENCLAVE APARTMENT,
CHIKKAKANNAHALLI, SARJAPUR ROAD,
BENGALURU 562 125.
2. SMT. VISHALA,
WIFE OF LATE T. VIJAY KUMAR,
AGED ABOUT 40 YEARS,
R/A FLAT NO. G-06, B BLOCK,
JYOTHI G.T. ENCLAVE APARTMENT,
CHIKKAKANNAHALLI,
SARJAPUR ROAD,
BENGALURU 562 125.
3. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU560 001.
4. THE SECRETARY TO INDUSTRIES AND COMMERCE
DEPT. M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU - 560 001.
5. M/S. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU 560 001.

6. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN, OFF M.G. ROAD,
BENGALURU 560 001.

...RESPONDENTS

- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL COUNSEL FOR STATE GOVT.
FOR R3 & R4;
SRI. MATHAPATHI, ADVOCATE FOR R5 & R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 13420/2025 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 586/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD(KIADB)
NO. 14/3, 2ND FLOOR,
RASHTROTHANA PARISHATH BUILDING,
NRUPATHUNGA ROAD,
BANGALORE-560 001
REPRESENTED BY ITS SECRETARY

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, NO 49,
KHANIJA BHAVAN EAST WING,
4TH FLOOR, RACE COURSE ROAD
BENGALURU-560001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (K.I.A.D.B)

1ST FLOOR, MAHARSHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD, BANGALORE-560 001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA., ADVOCATE)

AND:

1. SMT SUMAN BANSAL
W/O SUBHASH CHANDER BANSAL,
AGED 46 YEARS,
R/AT NO.62, I.PS COLONY,
RIVER VIEW AVENUE, MANAPAKKAM,
CHENNAI-620 125.
REPRESENTED THROUGH HER G.P.A. HOLDER
SRI SUBHASH BANSAL,
S/O LATE MOHANLAL BANSAL
 2. THE STATE OF KARNATAKA
REP. BY ITS SECRETARY
TO THE DEPARTMENT OF REVENUE
VIDHANA SOUDHA,
BENGALURU-560001
 3. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
REP. BY ITS MANAGING DIRECTOR
 4. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
REP. BY ITS CONSTITUTED ATTORNEY
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND

RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. NITIN PRASAD, ADVOCATE FOR R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN W.P NO.34138/2016 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 621/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
EAST WING, KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU-560 001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER

NOTE: THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, 2ND FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560 001.

NOTE: THE CORRECT AND
PRESENT ADDRESS

THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT D C ANUPAMA
D/O D.L.CHANDRA SHEKAR,
W/O. LOKESH KUMAR.N,
AGED ABOUT 47 YEARS
R/AT GONIPURA VILLAGE,
Kengeri Hobli, Bengaluru
South Taluk, Bengaluru-560 082.
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES VIKASA SOUDHA,
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
3. M/S. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED,
A PRIVATE LIMITED COMPANY,
OFFICE AT NO.1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF M.G.ROAD,
BENGALURU-560 001
REPRESENTED BY ITS
MANAGING DIRECTOR.
4. M/S. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED,
A PRIVATE LIMITED COMPANY,
OFFICE AT NO.1, MIDFORD HOUSE,
MIDFORD GARDENS, OFF M.G.ROAD
BENGALURU-560 001

REPRESENTED BY ITS
MANAGING DIRECTOR.

5. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY
(BMICAPA)
OFFICE AT No.2, ANJANEYA BUILDING,
5 LOOP ROAD, RACE COURSE ROAD,
GANDHINAGAR, BENGALURU-560009.
REP. BY ITS CHAIRMAN

...RESPONDENTS

- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. NITIN PRASAD, ADVOCATE FOR R3;
SRI. MATHAPATHI AND VEENA R HIREMATH, ADVOCATE
FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 9485/2025 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 626/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REP BY ITS EXECUTIVE DIRECTOR
NO.32 KINI BUILDING M S BUILDING
GANDHINAGAR,
BANGALORE-560009

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009

REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE DIRECTOR SPECIAL LAND
ACQUISITION OFFICE-1
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP)
NO.14/3, 2ND FLOOR,
ARAVIND BHAVAN
CPC BUILDING,
NRUPATHUNGA ROAD,
BENGALURU-560 001
3. THE SPECIAL DEPUTY COMMISSIONER
FOR LAND ACQUISITION KARNATAKA
INDUSTRIAL AREAS DEVELOPMENT BOARD,
NRUPATHUNGA ROAD
BANGALORE-560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA ADVOCATE)

AND:

1. SMT. RATHNA NAGARAJ
W/O MR M S NAGARAJ RAO
AGED ABOUT 58 YEARS,
REPRESENTED BY HER
GPA HOLDER A V RAMAMOORTHY
S/O LATE ANANTHA SASTRY
AGED ABOUT 71 YEARS
R/AT NO.632,13TH CROSS,
8TH MAIN, J P NAGAR, IIND PHASE
BANGALORE-560078
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
DEPARTMENT OF COMMERCE AND INDUSTRIES
VIKASA SOUDHA,
BENGALURU-560 001

3. THE MANAGING DIRECTOR
NANDHI INFRASTRUCTURE COMPANY
NEW KIDS KEMP ROAD,
M G ROAD, BANGALORE MYSORE INTEGRATED
CORRIDOR PROJECT (BMICP)
BANGALORE

...RESPONDENTS

- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. NITIN PRASAD, ADVOCATE FOR R3)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.14633/2017 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 629/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPTD. BY ITS EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU - 560 009.

NOTE: THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO 2, 2/1 2/3, ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR,
BENGALURU 560009
REP BY ITS CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001.

NOTE: THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION), KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD, 14/3,
1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI A KRISHNAPPA
S/O AGADURAPPA
AGE ABOUT 83 YEARS
R/A NO 55/3A, KONAPPANA AGRAHARA
GOVINDASHETTY PALYA ROAD
ELECTRONIC CITY POST
BENGALURU 560100
2. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
3. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPT.
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU - 560 001.

4. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD, BENGALURU - 560 001.

5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD, BENGALURU 560 001.
REP BY THE MANAGING DIRECTOR

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA ROA, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2 & R3;
SRI. NITIN PRASAD, ADVOCATE FOR R5;
SRI. MATHAPATHI, ADVOCATE FOR R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 12013/2025 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HONBLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 655/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NO. 14/3, RASHTROTHANA PARISHATH
2ND FLOOR, NARUPTHUNGA ROAD,
BENGALURU-560 001.

NOTE : THE CORRECT AND PRESENT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP).
NO.2, 2/1 & 2/3,
ACHARAYA TULISI MARG,
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS

CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER.

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR, MARASHI ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560 001.

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP)
No.14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING,
NRUPATHUNGA ROAD,
BENGALURU-560001.

...APPELLANTS

- (BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. ERAMMA
W/O LATE REVANNA SIDDIAIAH @
REVENA SIDDAPPA
AGED ABOUT 76 YEARS,
R/A NO.116, GONIPURA VILLAGE
GOLLAHALLI POST, KUMBALAGODU,
KENGRI HOGBLI,
BENGALRUU-560 060.
2. THE STATE OF KARNATAKA
BY PRINCIPAL SECRETARY DEPARTMENT
OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M S BUILDING,
BENGALURU-560 001

3. NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
NO.1, MIDFORD HOUSE
MIDFORD GARDENS
OFF. MG ROAD,
BENGALURU 560 001
REP. BY ITS AUTHORISED SIGNATORY.

4. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
NO.1, FORD GARDENS OPP
M.G. ROAD BENGALURU 560 001
REP BY THE MANAGING DIRECTOR

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. HIREMATH PRAVEEN SHEKHARAYYA, ADVOCATE
FOR R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.16027/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 656/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 14/3, RASHTROTHANA
PARISHATH 2ND FLOOR,
BENGLAURU 560 001
NRUPATHUNGA ROAD,
REP. BY SPCIAL DEPUTY
COMMISSIONER.

NOTE : THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3

ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR, MARASHI ARAVIND
BHAVAN NRUPATHUNGA ROAD,
BENGALURU 560 001

NOTE - THE CORRECT AND P
RESENT ADDRESS THE SPECIAL
LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. D PADHAMAVATHI
D/O D. DEVARAJ
AGED 56 YEARS
2. S. VASANTHA
S/O D. DEVARAJ
AGED 66 YEARS
3. D. ANBALAJI, D/O D. DEVARAJ
AGED 68 YEARS
4. KUMAR
S/O D. DEVARAJ
AGED 65 YEARS

5. SHYAMARAJ
S/O D. DEVARJ
AGED 64 YEARS

R1 TO R5 ARE R/AT NO. 113,
LALBHAGH ROAD, K.S. GARDEN
WILSON GARDEN,
BENGALURU 560 027.

6. THE STATE OF KARNATAKA BY
PRINCIPAL SECRETARY DEPARTMENT
OF INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M.S. BUILDING,
BENGALURU 560001.

7. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
NO.1, FORD GARDENS
OPP M.G. ROAD, BENGALURU 560 001
REP BY THE MANAGING DIRECTOR

8. NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF. MG ROAD,
BENGALURU 560 001
REP. BY ITS AUTHORISED SIGNATORY

...RESPONDENTS

- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R6;
SRI. NITIN PRASAD, ADVOCATE FOR R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.18824/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 660/2026**BETWEEN:**

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
EAST WING, KHANIJA BHAVAN
RACE COURSE ROAD,
BENGALURU-560 001
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER
NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER
2. THE SPECIAL LAND ACQUISITION OFFICER-
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.14/3, 2ND FLOOR,
ARAVIND BHAVAN NRUPATHUNGA ROAD,
BENGALURU-560 001.

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN,
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS
(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT. D C ANUPAMA
D/O D.L.CHANDRA SHEKAR,
W/O. LOKESH KUMAR.N,
AGED ABOUT 47 YEARS
R/AT GONIPURA VILLAGE,
Kengeri Hobli,
BENGALURU SOUTH TALUK,
BENGALURU-560082.
2. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE AND
INDUSTRIES VIKASA SOUDHA,
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
3. M/S. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED,
A PRIVATE LIMITED COMPANY,
OFFICE AT NO.1, MIDFORD HOUSE,
MIDFORD GARDENS, OFF M.G.ROAD
BENGALURU-560 001
REPRESENTED BY
ITS MANAGING DIRECTOR.
4. M/S. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LIMITED,
A PRIVATE LIMITED COMPANY,
OFFICE AT NO.1, MIDFORD HOUSE
MIDFORD GARDENS,
OFF M.G.ROAD
BENGALURU-560 001
REPRESENTED BY ITS
MANAGING DIRECTOR.
5. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY
(BMICAPA) OFFICE AT NO.2,
ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHINAGAR,

BENGALURU-560 009.
REP. BY ITS CHAIRMAN

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 9441/2025 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 663/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
NO.49, 4TH AND 5TH FLOOR
EAST WING KHANIJA BHAVAN
RACE COURSE ROAD,
BENGALURU-560 001
REPRESENTED BY THE CHIARMAN.

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3,
ACHARAYA TULISI MARG 1ST MAIN
ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
VITC BUILDINGS IST FLOOR
VISVESWARAIAH MUSEUM
BUILDING KASTURBA ROAD,

BANGALORE-560 001
REPRESENTED BY THE
SPECIAL LAND ACQUISITION OFFICER.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER THE
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP), NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. MR. M THYAGARAJ
SON OF LATE MR B MUNISWAMAPPA
AGED ABOUT 72 YEARS,
RESIDING AT NO.32/1,
KONANAKUNTE, BANGALORE-560 062.
2. STATE OF KARNATAKA
DEPARTMENT OF COMMERCE AND INDUSTRIES
M.S. BUILDING, DR. AMBEDKAR VEEDHI
BANGALORE-560 001
REPRESENTED BY THE SECRETARY.
3. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
NO.1, FORD GARDENS OPP M.G. ROAD,
BENGALURU 560 001
REP BY THE MANAGING DIRECTOR

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R3)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED 04.07.2025 PASSED IN WP No. 5468/2021 (LA-KIADB) BY THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 672/2026**BETWEEN:**

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REP. BY ITS CHIEF EXECUTIVE DIRECTOR
AND EXECUTIVE MEMBER,
NO.14/3, MAHARSHI ARAVINDA BHAVANA,
1ST FLOOR NRUPATHUNGA ROAD,
BENGALURU 560 001

NOTE : THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2, 2/1 & 2/3 ACHARYA TULASI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO.14/3,MAHARSHI ARAVINDA
BHAVANA 1ST FLOOR,
NRUPATHUNGA ROAD,
BENGALURU-560 001

NOTE : THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING,

NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, NO.14/3,
MAHARSHI ARAVINDA BHAVANA,
1ST FLOOR, NRUPATHUNGA ROAD,
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT. GOWRAMMA
W/O LATE VENKATESH,
AGED ABOUT 64 YEARS
R/AT NO.29, VASANTHAPPA GARDEN,
DOOPANAHALLI SHANTHINAGAR,
H.A.L. II STAGE, BENGALURU-560 008
2. SRI MUNIVENKATAPPA
S/O LATE MUNISHAMAPPA
AGED ABOUT 70 YEARS
R/AT NO.01,
SANJAY GANDHI NAGAR,
OLD BAIYAPPANAHALLI,
MARUTHI SEVANAGAR
BENGALURU-560 033
3. SRI THYAGARAJU
S/O LATE MUNISHAMAPPA,
AGED ABOUT 66 YEARS
R/AT NO.34,
NEAR KARUMMARIYAMMA TEMPLE,
IMMEDIHALLI,
BENGALURU EAST TALUK,
BENGALURU-560 066
4. SRI MUNIRAJU
S/O LATE MUNISHAMAPPA,
AGED ABOUT 68 YEARS

5. SRI CHINNAPPA
S/O LATE MUNISHAMAPPA,
AGED ABOUT 63 YEARS
6. SRI MUNIYAPPA
S/O LATE MUNISHAMAPPA,
AGED ABOUT 65 YEARS
7. SRI JAYAPPA
S/O LATE MUNISHAMAPPA,
AGED ABOUT 59 YEARS
8. SRI MARIYAPPA
S/O LATE MUNISHAMAPPA,
AGED ABOUT 59 YEARS

R4 TO R8 ALL ARE
R/AT CHIKKATHOGUR VILLAGE,
DODDATHOGUR MAIN ROAD,
NEAR YELLAMMA TEMPLE,
ELECTORNIC CITY POST,
BENGALURU SOUTH TALUK,
BENGALURU-560 100

9. THE STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
DEPARTMENT OF COMMERCE
AND INDUSTRIES,
VIKASA SOUDHA,
BENGALURU-560 001
10. THE NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES
BENGALURU MYSORE
INFRASTRUCTURE CORRIDOR,
REP.BY ITS MANAGING DIRECTOR,
HAVING ITS OFFICE AT
MIDFORD HOUSE, MIDFORD GARDEN,
OFF M.G.ROAD,
BENGALURU-560 001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND

RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R9;
SRI. NITIN PRASAD, ADVOCATE FOR R10)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.4363/2019 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 679/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPTD. BY ITS EXECUTIVE MEMBER,
KANIJA BHAVAN,
BENGALURU-560 009.

NOTE- THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.

NOTE- THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION
OFFICER THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,

CFC BUILDING
NRUPATHUNGA ROAD,
MAHARSHI ARAVANDA BHAVAN
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR,
ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU - 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI. K T NARAYANASWAMY
S/O LATE THOUTAREDDY,
AGED ABOUT 65 YEARS,
R/A NO. 28/116, 4TH CROSS,
6TH MAIN, CAUVERY NAGAR
MAIN ROAD, BSK III STAGE,
BENGALURU - 560085.
2. SMT. SUGUNA,
WIFE OF SRI. K.T. NARAYANASWAMY,
AGED ABOUT 61 YEARS,
R/A NO. 28/116, 4TH CROSS,
6TH MAIN,
CAUVERY NAGAR MAIN ROAD,
BSK III STAGE,
BENGALURU 560085.
3. SMT. K.M. SHASHIKALA,
WIFE OF LATE SHIVARAM,
AGED ABOUT 66 YEARS,
R/A NO.185, 7TH CROSS ROAD,
BAPUJI LAYOUT, VIJAYANAGAR,
BENGALURU-560 040.

4. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
 5. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPT.
M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU - 560 001.
 6. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU - 560 001.
 7. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU 560 001.
REP BY THE MANAGING DIRECTOR
- ...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R4 & R5;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.11063/2025 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 718/2026**BETWEEN:**

1. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 14/3,
RASHTROTHANA PARISHATH,
2ND FLOOR, NRUPTHUNGA ROAD,
BENGALURU - 560 001,.
REP BY SPECIAL DEPUTY COMMISSIONER

NOTE: THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG,
1ST MAIN ROAD, GANDHI NAGAR,
BENGALURU 560009,
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER.

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP), 1ST FLOOR,
MARASHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU - 560 001

NOTE: THE CORRECT AND
PRESENT ADDRESS.
THE SPECIAL LAND ACQUISITION OFFICER,
THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD (BMICP),
NO. 14/3 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN,
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. N SHEKAR
S/O LATE NARAYANAPPA,
AGED 63 YEARS,
2. G N MUNENDRA
S/O LATE NARAYANAPPA,
AGED 56 YEARS,
3. G N BALA KRISHNA
S/O LATE NARAYANAPPA,
AGED 54 YEARS,

ALL ARE RESIDING AT
GOTTIGERE VILLAGE,
KEMBATHANAHALLI MAIN ROAD,
BEHIND APPOLO PHARMACY,
BENGALURU - 560 083

4. SMT G N PADMA BAI
W/O GIRIAPPA NAGAPPA ASHIVAD,
AGED 62 YEARS,
5. SRI G N RAMESH
S/O GIRIAPPA NAGAPPA ASHIVAD,
AGED 54 YEARS,

R4 AND R5 ARE RESIDING AT NO.3,
JAMUNAGIRI, 2ND CROSS,
LAKSHMI ROAD,
SHANTHINAGAR,
WILSON GARDEN,
BENGALURU - 560 027

6. THE STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES AND COMMERCE,
(INDUSTRIAL DEVELOPMENT) M S BUILDING,
BENGALURU 560 001.
REP BY PRINCIPAL SECRETARY.
7. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LTD

NO. 1 FORD GARDENS, OPP M G ROAD,
BENGALURU - 560 001.
REP BY ITS MANAGING DIRECTOR

8. NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
NO. 1 MIDFORD HOUSE,
MIDFORD GARDENS, OFF MG ROAD,
BENGALURU - 560 001.
REP BY ITS AUTHORIZED SIGNATORY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R6;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R7 & R8)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.35635/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HONBLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 719/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
(A GOVERNMENT F KARNATAKA UNDERTAKING)
NO.14/3, 2ND FLOOR,
R.P. BUILDING NURPATHUNGA
ROAD BENGALURU 560001
BY ITS EXECUTIVE MEMBER

NOTE: THE PRESENT ADDRESS AND
CORRECT DESIGNATION
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2,2/1 AND 2/3.
ACHARAYA TULISI MARG
1ST MAIN ROAD,
GANDHI NAGAR
BENGALURU-560009

REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO.3/2, KINI BUILDINGS 1ST CROSS,
GANDHINAGAR
BENGALURU 560009.

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P AIDTHYA, ADVOCATE)

AND:

1. PARAVEEN KUMAR
AGED ABOUT 50 YEARS
S/O LATE MANCHALAL THANMAL
NO.129, 28TH CROSS,
JAYANAGAR 7TH BLOCK
BENGALURU 560011

REP. BY POWER OF ATTORNEY
NITESH BHANDARI
AGED ABOUT 34 YEARS
S/O MANOHARLAL BHANDARI
NO.431, 7TH B MAIN ROAD
JAYANAGAR 4TH BLOCK,
BENGALURU 560011.

2. STATE OF KARNATAKA
DEPARTMENT OF COMMERCE

AND INDUSTRIES
M.S. BUILDING,
BENGALURU BY ITS
PRINCIPLE SECRETARY

3. M/S. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD
NO.1, MIDFORD HOUSE
MIDFORD GARDEN
OFF M.G. ROAD, BENGALURU
BY ITS MANAGING DIRECTOR
4. NANDI ECONOMIC CORRIDOR
ENTERPRISES LIMITED.,
NO.1, MIDFORD HOUSE,
MIDFORD GARDEN, OFF M.G.ROAD
BENGALURU-560 001
REPRESENTED BY ITS
CONSTITUTED ATTORNEY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. S.B. MATHAPATHI, ADVOCATE FOR R3 AND R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO. 18209/2013 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 839/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REP. BY ITS CHIEF EXECUTIVE OFFICER
AND EXECUTIVE MEMBER KHANIJA BHAVAN,
RACE COURSE ROAD
BENGALURU - 560 009.

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, NO 2,
2/1 AND 2/3, ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL DEPUTY COMMISSIONER
(BMICP) KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD 14/3,
1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU 560001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER THE
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD 14/3,
1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU-560001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT VINATHA M REDDY
W/O SHRI MADHUSUDHAN REDDY
AGED ABOUT 65 YEARS
R/AT NO.82, ALAHALLI,
ANJANAPURA POST, JP NAGAR,

9TH PHASE, BENGALURU - 560 062.
REP. BY HER POWER OF
ATTORNEY HOLDER

2. SHRI MADHUSUDHAN REDDY
S/O LATE SHRI S.P.NAGI REDDY
AGED ABOUT 74 YEARS,
R/AT NO.82, ALAHALLI,
ANJANAPURA POST, JP NAGAR,
9TH PHASE, BENGALURU - 560 062.
3. THE STATE OF KARNATAKA
REPRESENTED BY ITS CHIEF SECRETARY
VIDHANA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU 560 001.
4. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS PRINCIPAL
SECRETARY VIKASA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU - 560 001.
5. THE STATE OF KARNATAKA
REPRESENTED BY THE SECRETARY
TO INDUSTRIES AND COMMERCE
DEPARTMENT VIKASA SOUDHA,
DR AMBEDKAR ROAD
BENGALURU - 560 001.
6. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR
NO 1, MIDFORD GARDEN
OFF MG ROAD BENGALURU - 560001.
7. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REP. BY ITS MANAGING DIRECTOR
NO.1, MIDFORD GARDEN
OFF M G ROAD, BENGALURU 560001.
8. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY (BMICAPA)

NO.2, ANJANEYA BUILDING
5 LOOP ROAD, RACE COURSE ROAD
35 GANDHI NAGAR,
BENGALURU - 560 009.
BY ITS CHAIRMAN

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R3, R4 & R5;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.10037/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 848/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPEMENT BOARD
NO.14/3, RASHTROTHANA PARISHATH,
2ND FLOOR, NRUPTHUNGA ROAD,
BENGALURU 560001
REP BY CHIEF EXECUTIVE OFFICER
AND EXECUTIVE MEMBER

NOTE- THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER
2. THE SPECIAL DEPUTY COMMISSIONER
FOR LAND ACQUISITION KIADB (BMICP),

1ST FLOOR,
MARASHI ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560001.

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE CHIEF EXECUTIVE OFFICER AND
MEMBER SECRETARY
KIADB 4TH AND 5TH FLOOR,
EAST WING, KHANIHA BHAVAN,
RACE COURSE ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVCOATE
ALONG WITH P.V. CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI CHANNABASANAGOUDA PATIL
S/O LATE SHIVARUDRAPPAGOUDA PATIL,
AGED ABOUT 71 YEARS,
R/AT NO.9/10, BCMC LAYOUT,
RAGHUVANAHALLI,
THALGHATAPURA POST,
BANGALORE 560109
2. THE STATE OF KARNATAKA
BY CHIEF SECRETARY,
GOVERNMENT OF KARNATAKA,
VIDHANA SOUDHA,
AMBEDKAR VEEDHI,
BENGALURU 560001

3. THE PRINCIPAL SECRETARY
DEPARTMENT OF COMMERCE AND INDUSTRIES,
(INDUSTRIAL DEVELOPMENT),
VIKASA SOUDHA,
BENGALURU 560001
4. THE PRINCIPAL SECRETARY
PUBLIC WORK DEPARTMENT,
VIKASA SOUDHA,
BENGALURU 560001,
REP BY ITS PRINCIPAL SECRETARY
5. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
NO.1 MIDFORD GARDENS,
OFF MG ROAD, BENGALURU 560001,
REP BY ITS MANAGING DIRECTOR
REG. UNDER COMPANY
REGISTRATION ACT, 1980
6. NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
NO.1 MIDFORD HOUSE,
MIDFORD GARDENS OFF MG ROAD,
BENGALURU 560001,
REP BY ITS AUTHORIZED SIGNATORY
REG. UNDER COMPANY
REGISTRATION ACT, 1980
7. NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES
LIMITED NO.1, MID FORD HOUSE,
MIDFORD GARDEN, OFF MG ROAD,
BANGALORE 560001,
REP BY ITS AUTHORISED SIGNATORY,
MR SRINATH MANGALORE
REG. UNDER COMPANY
REGISTRATION ACT, 1980
8. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA
PLANNING AUTHORITY NO.5
2ND FLOOR, LOOP LANE,
RACE COURSE ROAD,

GANDHI NAGAR, BENGALURU 560009
REP. BY CHAIRMAN

9. THE CHAIRMAN OF THE HOUSE
COMMITTEE REGARDING NICE PROJECT
KARNATAKA LEGISLATIVE ASSEMBLY
VIDHANA SOUDHA,
BENGALURU 560001
10. THE CHAIRMAN AND MEMBERS
OF THE CABINET SUB COMMITTEE
CONSTITUTED UNDER THE OFFICIAL
MEMORANDUM DATED 05-10-2021
BEARING NUMBER SHAMSHA 33 CSC 2021
VIKASA SOUDHA, BENGALURU-560001

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2, R3 AND R4;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R5, R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.1357/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 866/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REPTD. BY ITS EXECUTIVE MEMBER,
KANIJA BHAVAN, BENGALURU-560 009.

NOTE- THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009

REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
RESPONDENT -4 APPELLANT
BENGALURU - 560 001.

NOTE- THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER, (LAND
ACQUISITION),
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT. SARASWATHAMMA
WIFE OF P.V. GOPALA REDDY,
AGED ABOUT 76 YEARS,
R/A NO.198, SUDHARSHAN NILAYA
KONAPPANA AGRAHARA
ELECTRONIC CITY POST,
BENGALURU 560 100.

2. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
3. THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPT. M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
4. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD,
BENGALURU - 560 001.
5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN,
OFF M.G. ROAD, BENGALURU-560 001.
REP BY THE
MANAGING DIRECTOR

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2 AND R3;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.12011/2025 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 870/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD

RASHTRODHANA BUILDINGS
N.R.ROAD, BENGALURU - 560 001
REPRESENTED BY ITS CHAIRMAN.

NOTE- THE PRESENT AND CORRECT ADDRESS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
THE KARNATAKA INDUSTRIAL
AREAS ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD, (BMICP)
No.3/2, KHENY BUILDING, 1ST CROSS,
GANDHI NAGAR, BENGALURU - 560 009.

NOTE- THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN CFC BUILDING
NRUPATHUNGA ROAD, BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL DEVELOPMENT BOARD,
NO.1, MID-FORD HOUSE,
MID-FORD GARDENS, OFF MG ROAD,
BENGALURU - 560 001.

...APPELLANTS

(BY SRI.K SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI.PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI D HANUMANTHASA
S/O LATE SRI MUNISWAMISA,
AGED ABOUT 94 YEARS,

2. SRI D H ISWARASA
S/O LATE SRI D HANUMATHASA,
AGED ABOUT 74 YEARS,
3. SRI D H NARAYANASA
S/O LATE SRI D HANUMATHASA,
AGED ABOUT 69 YEARS,

R1 TO R3 ARE REP BY
THEIR GPA HOLDER
SRI M G SRINIVASA
S/O SRI D GANGADHARSA,
AGED ABOUT 57 YEARS,
R/AT NO. 27, C.K.CHENNAPPA LAYOUT,
MISSION ROAD CROSS,
BENGALURU - 560 027.
4. STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES AND
COMMERCE VIDHANA SOUDHA,
BENGALURU-560 001
REPRESENTED BY ITS
PRINCIPAL SECRETARY.
5. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD.
NO.1, MID-FORCE HOUSE,
OFF M.G.ROAD, BENGALURU - 560 001
REPRESENTED BY ITS
MANAGING DIRECTOR

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R4;
SRI. NITIN PRASAD, ADVOCATE FOR R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 51369/2016 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 874/2026**BETWEEN:**

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
REP. BY ITS EXECUTIVE MEMBER BMICP,
KANIJA BHAVAN, BENGALURU-560009.

NOTE- THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
(BMICP) THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3, 1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560001.

3. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
BMICP 14/3, 1ST FLOOR,
ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU-560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA PA DITHYA, ADVOCATE)

AND:

1. SMT SUNANDAMMA
W/O LATE CHANDRAPPA
AGED ABOUT 70 YEARS
2. RANI MANJUNATH ARADHYA
D/O LATE CHANDRAPPA
AGED ABOUT 49 YEARS
3. LATHA C
D/O LATE CHANDRAPPA
AGED ABOUT 46 YEARS
4. C KALAVATHI
D/O LATE CHANDRAPPA
AGED ABOUT 39 YEARS
5. JAYASHARI
D/O LATE CHANDRAPPA
AGED ABOUT 36 YEARS
R1 TO R5 ARE R/A NO.617
GAGADHARESHWARA NILAYA
MAGADI MAIN ROAD
GANESHA LAYOUT,
ANJANA NAGARA
VISHWANEEDAM
BENGALURU-560091.
6. THE STATE OF KARNATAKA
REP. BY ITS CHIEF SECRETARY
VIDHANA SOUDHA,
MS BUILDING,
DR AMBEDKAR ROAD,
BENGALURU-560001.
7. THE STATE OF KARNATAKA
REP. BY THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
VIDHANA SOUDHA, M S BUILDING
DR AMBEDKAR ROAD,
BENGALURU-560001

8. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISE LIMITED,
REP BY ITS MANAGING DIRECTOR
NO.1, MIDFORD HOUSE, MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
COMPANY INCORPORATED UNDER
COMPANIES ACT 1956
9. M/S NANDI ECONOMIC
CORRIDOR ENTERPRISE LIMITED
REP BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
10. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY
(BMICAPA) NO.2, ANJANEYA BUILDING
5 LOOP ROAD, RACE COURSE ROAD
GANDHI NAGAR, BANGALURU-560009
REP. BY ITS SECRETARY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARAR RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R6 AND R7;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R8 AND R9)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.24420/2023 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 875/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 49, KHANIJA BHAVAN,
EAST WING, 5TH FLOOR,

RACE COURSE ROAD,
BANGALORE-560 001.

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2,2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD,
NO. 49, KHANIJA BHAVAN,
EAST WING, 5TH FLOOR,
RACE COURSE ROAD,
BANGALORE-560 001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI. T. MUNIYAPPA
S/O LATE THAYAPPA,
AGE 59 YEARS.
2. SRI. MUNIRAJU.S
S/O LATE T SANJEEVAPPA,
AGE 41 YEARS,

3. SRI. SHANKAR.S
S/O LATE T SANJEEVAPPA,
AGE 36 YEARS,
4. SMT. MANJULA.S
D/O LATE T SANJEEVAPPA,
AGE 32 YEARS,
5. SRI. MUNIYAPPA
S/O LATE MUTTAPPA AND
SMT NANJAMMA
AGE 59 YEARS,
6. SRI. MARIYAPPA
S/O LATE MUTTAPPA AND
SMT NANJAMMA
AGE 57 YEARS,

R1 TO R6 ARE RESIDING AT NO. 79/A/1,
VIDYAPEETHA ROAD, 2 ND MAIN ROAD,
KOTE KENGERI, BANGALORE-560 060.

7. STATE OF KARNATAKA
DEPARTMENT OF INDUSTRIES AND COMMERCE,
M S BUILDING, DR.AMBEDKAR ROAD,
BANGALORE-560 001
REPRESENTED BY ITS SECRETARY.

...RESPONDENTS

(BY PROF. RAVI VRMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND
SIDDHARTH BABU RAO SPL. COUNSEL FOR STATE GOVT.
FOR R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.14154/2023 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 876/2026**BETWEEN:**

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER AND
EXECUTIVE MEMBER,
KHANIJA BHAVAN
RACE COURSE ROAD,
BENGALURU 560 009

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2,2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION
OFFICER -1 (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD 14/3
1ST FLOOR, ARAVIND BHAVAN
NRUPATHUNGA ROAD
BENGALURU 560 001

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
(BMICP) KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
14/3 1ST FLOOR ARAVIND BHAVAN
NRUPATHUNGA ROAD,
BENGALURU 560 001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA PA DITHYA ADVOCATE)

AND:

1. SHRI B SURESH
S/O LATE SHRI BYRAPPA
AGED ABOUT 51 YEARS
RA/T NO. 73, 6TH CROSS
KATHRIGUPPE VILLAGE
BANASHANKARI 3RD STAGE
BENGALURU 560 085
2. THE STATE OF KARNATAKA
REPRESENTED BY ITS
CHIEF SECRETARY
VIDHANA SOUDAH
DR. AMBEDKAR ROAD
BENGALURU 560 001
3. PUBLIC WORKS DEPARTMENT
REPRESENTED BY ITS
PRINCIPAL SECRETARY
VIKASA SOUDHA
DR. AMBEDKAR ROAD,
BENGALURU 560 001
4. THE STATE OF KARNATAKA
REPRESENTED BY THE SECRETARY TO
INDUSTRIES AND
COMMERCE DEPARTMENT
VIKASA SOUDHA
DR. AMBEDKAR ROAD,
BENGALURU 560 001

5. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
REPRESENTED BY ITS
MANAGING DIRECTOR
NO.1, MIDFORD GARDEN
OFF M.G. ROAD,
BENGALURU 560 001
REPRESENTED BY ITS
MANAGING DIRECTOR
6. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REPRESENTED BY ITS
MANAGING DIRECTOR
NO.1 MIDFORD GARDEN
OFF M.G. ROAD,
BENGALORE 560 001
REPRESENTED BY ITS
MANAGING DIRECTOR
7. BANGALORE MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING
AUTHORITY (BMICAPA)
NO.2, ANJANAJEYA BUILDING
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR
BENGALURU 560009
REPRESENTED BY ITS CHAIRMAN

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARAR RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2, R3 AND R4;
SRI. HIREMATH PRAVEEN SHEKHARAYYA, ADVOCATE FOR
R5 AND R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.12964/2024 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 881/2026**BETWEEN:**

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD
REP BY ITS EXECUTIVE MEMBER
BMICP, KHANIJA BHAVAN
BENGALURU-560 009
REP. BY ITS EXECUTIVE MEMBER

NOTE THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 2/ 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD,
GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION
OFFICER -1(BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.

NOTE : THE CORRECT AND PRESENT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
THE SPECIAL LAND ACQUISITION OFFICER
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)

KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD BMICP
14/3, 1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P V CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI. K. KANNAN
S/O. KUPPUSWAMY,
AGED ABOUT 72 YEARS,
2. SMT. K. LAKSHMI
W/O. KANNAN,
AGED ABOUT 69 YEARS,

BOTH ARE R/AT NO.19,
2ND E MAIN,
RAMAIAH LAYOUT,
KACHARAKANAHALLI,
BENGALURU-560 084.
3. THE STATE OF KARNATAKA
REP. BY ITS CHIEF SECRETARY
VIDHANA SOUDHA,
M S BUILDING
DR AMBEDKAR ROAD
BENGALURU - 560 001.
4. THE STATE OF KARNATAKA
REP. BY THE SECRETARY TO
INDUSTRIES AND COMMERCE DEPARTMENT
VIDHANA SOUDHA,
MS BUILDING
DR AMBEDKAR ROAD,
BENGALURU - 560 001.
5. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR

NO.1, MIDFORD GARDEN OFF M G ROAD,
BENGALURU - 560 001
REG. UNDER COMPANIE ACT

6. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR
NO.1, MIDFORD GARDEN,
OFF M G ROAD BENGALURU - 560 001
REG. UNDER COMPANIES ACT.

7. BANGALORE-MYSORE
INFRASTRUCTURE CORRIDOR AREA
PLANNING AUTHORITY (BMICAPA)
NO.2, ANJANEYA BUILDING
5 LOOP ROAD,
RACE COURSE ROAD
GANDHI NAGAR,
BENGALURU - 560 009
REP. BY MEMBER SECRETARY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R3 & R4;
SRI. S.B. MATHAPATHI, ADVOCATE FOR R5 AND R6)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 14924/2024 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 885/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD
REP. BY ITS EXECUTIVE MEMBER
BMICP, KHANIJA BHAVAN
BENGALURU 560 009.

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER-1 (BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 14/3,
1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU-560 001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION) KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD BMICP 14/3,
1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI SUBRATA GHOSH
S/O SUBHAS CHANDRA GHOSH
AGED ABOUT 52 YEARS
R/O A-22 PATTERNS GOOD

EARTH MALHAR KUMBALGODU
KAMBIPURA, BENGALURU - 560 074.

2. THE STATE OF KARNATAKA
REP. BY ITS CHIEF SECRETARY
VIDHANA SOUDHA, MS BUILDING
DR AMBEDKAR ROAD
BENGALURU-560 001.
3. THE STATE OF KARNATAKA
REP. BY THE SECRETARY TO INDUSTRIES
VIDHANA SOUDHA, MS BUILDING
AND COMMERCE DEPARTMENT
DR AMBEDKAR ROAD
BENGALURU - 560 001.
4. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR
NO.1, MIDFORD GARDEN OFF M G ROAD,
BENGALURU 560 001
REG. UNDER COMPANIES ACT.
5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING
DIRECTOR NO.1, MIDFORD GARDEN,
OFF MG ROAD, BENGALURU 560 001
REG. UNDER COMPANIES ACT.
6. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY (BMICAPA)
NO.2, ANJANEYA BUILDING,
5 LOOP ROAD, RACE COURSE ROAD
GANDHI NAGAR, BENGALURU 560 009
REP. BY MEMBER SECRETARY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A.AHMED, AAG AND SIDDHARTH
BABU RAO, SPL. COUNSEL FOR STATE GOVT. FOR
R2 AND R3;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED 04/07/2025 PASSED IN WP NO.206/2024 BY THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 887/2026**BETWEEN:**

1. THE SPECIAL LAND ACQUISITION OFFICER
DEVELOPMENT BOARD (BMICP)
1ST FLOOR,
MAHARSHI ARAVINDA BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001

NOTE: THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD,
GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUIVE OFFICE
AND EXECUTIVE MEMBER

...APPELLANT

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P V CHANDRASHEKAR., AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI SEENAPPA
S/O LATE RANGIAH,
AGED ABOUT 66 YEARS,
2. SMT. KENCHAMMA
W/O KARIKENCHAIAH,
AGED ABOUT 70 YEARS
R/A LINGAPURA VILLAGE,

TIPPUR DAKHALE K GOLLAHALLI POST
KENGRI HOBLI, BANGALORE SOUTH
TALUK-560 060

3. THE STATE OF KARNATAKA
DEPARTMENT OF COMMERCE
AND INDUSTRIES
VIDHANA SOUDHA
AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS SECRETARY
 4. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LIMITED
NO.1, MIDFORD HOUSE MIDFORD GARDEN.
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560 001,
BY ITS AUTHORIZED SIGNATORY,
D. RAVISHANAKAR.
 5. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560 001,
REP. BY ITS AUTHORIZED SIGNATORY
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R3;
S.B.MATHAPATHI, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 56809/2017 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 890/2026**BETWEEN:**

1. THE SPECIAL LAND ACQUISITION
OFFICER KIADB OFFICE-2,
NO.14/3 IST FLOOR, MAHARSHI
ARAVINDA BHAVAN C F C BUILDING,
NRUPATHUNGA ROAD
BANGALORE-560009
NOTE:THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO. 2,2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER
...APPELLANT
(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. LAKKAMMA
W/O LATE MUNITHIMMAIAH
AGED ABOUT 80 YEARS
R/AT THALAGHATTAPURA VILLAGE
UTTARAHALLI HOBLI
KANAKAPURA ROAD
BANGALORE 560062
2. STATE BY DEPARTMENT
OF REVENUE MS BUILDING,
DR AMBEDKAR ROAD
BANGALORE-560 001
REP BY ITS SECRETARY
3. MANAGING DIRECTOR KARNATAKA
PUBLIC LAND CORPORATION LTD

2ND FLOOR,
AT DEPUTY COMMISSIONERS BUILDING,
NEAR CITY CIVIL COURT,
KEMEPEGOWDA ROAD,
BANGALORE-560009

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R2)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 15728/2016 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 891/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REP. BY ITS EXECUTIVE MEMBER
BMICP, KHANIJA BHAVAN
BENGALURU - 560 009..

NOTE- THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS CHIEF EXECUIVE
OFFICE AND EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION
OFFICER-1(BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 14/3,
1ST FLOOR
ARAVIND BHAVAN,

NRUPATHUNGA ROAD
BENGALURU 560 001.

NOTE- THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
KARNATAKA INDUSTRIAL
AREAS DEVELOPMENT BOARD BMICP
14/3, 1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA ADVOCATE)

AND:

1. SHRI B PARASHURAMAPPA
S/O LATE BASAPPA,
AGED ABOUT 71 YEARS,
R/O 54/3, MUNISWAMAPPA GARDEN
APORVA ROAD, 6TH CROSS,
6TH MAIN CHAMARAJPET,
BENGALURU-560 018.
2. THE STATE OF KARNATAKA
REP. BY ITS CHIEF SECRETARY
VIDHANA SOUDHA, M S BUILDING
DR AMBEDKAR ROAD
BENGALURU-560 001.
3. THE STATE OF KARNATAKA
REP. BY THE SECRETARY TO
INDUSTRIES AND COMMERCE DEPARTMENT

VIDHANA SOUDHA,
M S BUILDING,
DR AMBEDKAR ROAD
BENGALURU- 560 001.

4. M/S NANDI INFRASTRUCTURE
CORRIDOR ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR
NO.1, MIDFORD GARDEN OFF
M G ROAD, BENGALURU - 560 001
REG. UNDER COMPANIES ACT.
5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR
NO.1, MIDFORD GARDEN,
OFF M G ROAD, BENGALURU-560 001
REG. UNDER COMPANIES ACT.
6. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY (BMICAPA)
NO.2, ANJANEYA BUILDING
5 LOOP ROAD, RACE COURSE ROAD
GANDHI NAGAR, BENGALURU - 560 009
REP. BY MEMBER SECRETARY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR
STATE GOVT FOR R2 & R3;
S.B.MATHAPATHI, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 9805/2024 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 894/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD

REP. BY ITS EXECUTIVE MEMBER
BMICP, KHANIJA BHAVAN
BENGALURU 560 009.

NOTE: THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2, 2/1 AND 2/3
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION
OFFICER-1(BMICP)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, 14/3,
1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD

NOTE: THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
(LAND ACQUISITION)
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD BMICP
14/3, 1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI. B. N LAKSHMINARAYANA
S/O LATE C G NARAYANASWAMY
AGED ABOUT 52 YEARS,
R/O NO.228, 5TH 'C' MAIN,
REMCO LAYOUT, VIJAYANAGARA,
BENGALURU-560 040
2. THE STATE OF KARNATAKA
REP. BY ITS CHIEF SECRETARY
VIDHANA SOUDHA, MS BUILDING
DR AMBEDKAR ROAD,
BENGALURU560 001.
3. THE STATE OF KARNATAKA
REP. BY THE SECRETARY TO INDUSTRIES
AND COMMERCE DEPARTMENT
VIDHANA SOUDHA,
MS BUILDING
DR AMBEDKAR ROAD,
BENGALURU560 001.
4. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING DIRECTOR NO.1,
MIDFORD GARDEN, OFF MG ROAD,
BENGALURU-560 001
REG. UNDER COMPANIES ACT
5. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
REP. BY ITS MANAGING
DIRECTOR NO.1,
MIDFORD GARDEN,
OFF M G ROAD,
BENGALURU - 560 001
REG. UNDER COMPANIES ACT.
6. BANGALORE-MYSORE INFRASTRUCTURE
CORRIDOR AREA PLANNING AUTHORITY
(BMICAPA)
NO.2, ANJANEYA BUILDING,

5 LOOP ROAD, RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU - 560 009
REP. BY MEMBER SECRETARY

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AHMED, AAG AND
SIDDHARTH BABU RAO, SPL. COUNSEL FOR STATE GOVT.
FOR R2 AND R3;
SRI. NITIN PRASAD, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 9793/2024 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 895/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REP. BY ITS CHIEF EXECUTIVE
OFFICER AND MEMBER SECRETARY,
1ST FLOOR,
MAHARSHI ARABIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001.

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER
2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA

DEVELOPMENT BOARD (BMICP),
1ST FLOOR, MAHARSHI
ARABIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP),
1ST FLOOR,
MAHARSHI ARABIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU-560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V. CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI A M SHARATH CHANDRA
S/O. SRI. A. C. MUNIVENKATA GOWDA,
AGED ABOUT 61 YEARS,
M/S. DUO ASSOCIATES,
NO.18, G-1,
ROYAL HERITAGE,
MAGARATH ROAD,
BANGALORE-560 025.
2. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
DEPARTMENT OF COMMERCE AND
INDUSTRIES,

M.S. BUILDING,
DR.AMBEDKAR VEEDHI,
BENGALURU-560 001.

3. M/S. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD
NO.1, MIDFORD HOUSE
MIDFORD GARDEN OF M.G. ROAD
BENGALURU
BY ITS MANAGING DIRECTOR

4. NANDI ECONOMIC CORRIDOR
ENTERPRISE LIMITED,
NO.1, MIDFORD HOUSE,
MIDFORD GARDEN,
OFF MAHATHMA GANDHI ROAD,
BANGALORE-560001,
BY ITS CONSTITUTED ATTORNEY.

...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY, SPL. COUNSEL FOR STATE GOVT.
FOR R2;
SRI. S.B. MATHAPATHI, ADVOCATE FOR R3 & R4)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 2641/2021 (LA-KIADB) BY THE
LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 896/2026

BETWEEN:

1. THE SPECIAL DEPUTY COMMISSIONER
FOR LAND ACQUISITION
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NRUPATHUNGA ROAD,
BANGALORE-560 001.

NOTE - THE PRESENT AND
CORRECT ADDRESS

THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO.2,2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD, GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
1 ST FLOOR, MAHASHRI
ARAVINDA BHAVANA,
NRUPATHUNGA ROAD,
BANGALORE-560 001.

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING
NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SRI SRI SRI TIRUCHI MAHASWAMIGALU
BY HIS SUCCESSOR,
SRI. JAYENDRAPURI SWAMIJI,
AGED ABOUT 56 YEARS,
SRI. KAILASH ASHRAM,
RAJARAJESHWARI NAGAR,
BANGALORE.

2. SRI. R. SHANKARAPPA
S/O LATE RAMAKRISHNAPPA,
AGED ABOUT 59 YEARS,
R/A NO.31, KENCHANAHALLI,
RAJARAJESHWARI NAGAR,
BANGALORE-560 098.
3. THE STATE OF KARNATAKA
BY ITS SECRETARY,
DEPARTMENT OF INDUSTRIES AND
COMMERCE, M.S.BUILDING,
DR. AMBEDKAR VEEDHI,
BANGALORE-560 001.
4. THE MANAGING DIRECTOR
NANDI INFRASTRUCTURE COMPANY
BANGALORE MYSORE INTEGRATED
CORRIDOR PROJECT,
BANGALORE - 560039.

...RESPONDENTS

(BY PROF. RAVI VARMA KUMRA, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R3)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 61418/2016 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HONBLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 904/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
REP BY ITS CHIEF EXECUTIVE OFFICER
AND EXECUTIVE MEMBER,
KHANIJA BHAVAN,
RACE COURSE ROAD,
BENGALURU-560009

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO. 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG,
1ST MAIN ROAD,
GANDHI NAGAR,
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE
AND EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION
OFFICER - 1 (BMICP)
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD, 14/3, 1ST FLOOR
ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560001

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN,
CFC BUILDING NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER (BMICP)
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD 14/3,
1ST FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P V CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SHRI ANEL KUMAR M K
S/O SHRI M. KRISHNAMURTHY
AGED ABOUT 56 YEARS
R/AT NO. A4-110,
GOKULAM APARTMENT,
KANAKAPURA MAIN ROAD,
DODDAKALLASANDRA,
BENGALURU 560 062
2. SHRI KANDIKUNTA CHIDANANDA
S/O SHRI K V THIMMAPPA,
AGED ABOUT 65 YEARS
R/AT NO. FLAT NO.0005,
GROUND FLOOR,
MALLIKARJUNA RESIDENCY,
80 FEET ROAD SUBRAMANYAPURA POST,
BENGALURU-560 061
3. SMT. KANDIKUNTA MALAVIKA
W/O SHRI ABHISHEK MAYAKUNTIA
AGED ABOUT 34 YEARS
R/AT PLOT NO.3-546, FLAT 304,
DEVI NILAYAM STREET NO.8,
NEAR SAI BABA TEMPLE,
AYYAPPA SOCIETY MADHAPUR,
KV RANGAREDDY
TELENGANA-500081
4. SHRI VINAYAKA I ANAND
S/O SHRI ANAND I D
AGED ABOUT 41 YEARS
R/AT FLAT NO.403,
HOUSE NO.29/2,
SAHAJA PRIDE APARTMENT,
6TH CROSS,
DEAD END BALAJI LAYOUT,
NEAR TO HUYSALA COMMANDER
RETREAT APTS,
KODIGEHALI
BENGALURU 560 092

5. SMT. RADHA R
W/O SHRI LG RAMAKANTHA,
AGED ABOUT 44 YEARS,
R/AT NO. 89, NEW NO. 204
RAGHAVENDRA NILAYAM,
MSR NAGAR, MSRIT,
BENGALURU 560054
6. SHRI MANJUNATH BABU R
S/O SHRI RAMAIAH SHETTY SR
AGED ABOUT 43 YEARS
R/AT NO.7, MANJUNATHA NILAYA
2ND FLOOR, 1ST CROSS,
4TH MAIN,
VENKATAPPA LAYOUT,
NEAR DAFFODILS SCHOOL,
SANJAYNAGAR,
RMV EXTENSION
2ND STAGE,
BENGALURU - 560 094

R2 TO R6 ARE REPRESENTED BY THEIR
POWER OF ATTORNEY HOLDER
SHRI ANEL KUMAR M. K.
S/O SHRI M. KRISHNAMURTHY
AGED ABOUT 55 YEARS
R/AT NO. A4-110,
GOKULAM APARTMENT,
KANAKAPURA MAIN ROAD,
DODDAKALLASANDRA,
BENGALURU - 560062

7. THE STATE OF KARNATAKA
REPRESENTED BY ITS
CHIEF SECRETARY
VIDHANA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU - 560001
8. PUBLIC WORKS DEPARTMENT
REP. BY ITS PRINCIPAL SECRETARY
VIKASA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU - 560001

9. THE STATE OF KARNATAKA
REPRESENTED BY THE SECRETARY TO
INDUSTRIES AND COMMERCE DEPARTMENT,
VIKASA SOUDHA,
DR. AMBEDKAR ROAD
BENGALURU-560001
 10. M/S. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LTD.,
KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
14/3, 1 FLOOR ARAVIND BHAVAN,
NRUPATHUNGA ROAD
BENGALURU - 560 001
REGISTERED BY ITS COMPANIES ACT
 11. M/S. NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD.,
REP. BY ITS MANAGING DIRECTOR NO.1,
MIDFORD GARDEN OFF M.G.ROAD,
BENGALURU - 560001.
REP. BY ITS MANAGING DIRECTOR
REGISTERED UNDER COMPANIES ACT
 12. BANGALORE-MYSORE INFRASTRUCTURE CORRIDOR
AREA PLANNING AUTHORITY (BMICAPA)
NO.2 ANJANEYA BUILDING,
5 LOOP ROAD,
RACE COURSE ROAD,
GANDHI NAGAR,
BENGALURU 560 009
REPRESENTED BY ITS CHAIRMAN
REGISTERED UNDER COMPANIES ACT
- ...RESPONDENTS
- (BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R7 TO R9;
SRI. S.B. MATHAPATHI, ADVOCATE FOR R10 & R11)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.18770/2024 BY THE LEARNED

SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

IN WA NO. 913/2026

BETWEEN:

1. THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
NO 14/3,
RASHTROTHANA PARISHATH
2ND FLOOR, NRUPTHUNGA ROAD,
BENGALURU 560001
REP. BY SPECIAL DEPUTY COMMISSIONER

NOTE - THE PRESENT AND CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD,
NO 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG
1ST MAIN ROAD,
GANDHI NAGAR
BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICE AND
EXECUTIVE MEMBER

2. THE SPECIAL LAND ACQUISITION OFFICER
KARNATAKA INDUSTRIAL AREA
DEVELOPMENT BOARD (BMICP)
1ST FLOOR, MARASHI ARAVIND
BHAVAN
NRUPATHUNGA ROAD,
BENGALURU 560001.

NOTE - THE CORRECT AND
PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP),
NO 14/3, 1ST FLOOR,
MAHARSHI ARAVANDA BHAVAN
CFC BUILDING

NRUPATHUNGA ROAD,
BENGALURU 560001

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P.V.CHANDRASHEKAR AND
SRI. PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. K V SHIVA KUMAR
S/O K VISHWANATHAIAH SETTY,
AGED ABOUT 76 YEARS,
RESIDING AT NO 217,
15TH MAIN,
NEAR INDIAN BANK,
BANASHANKARI, 2ND STAGE,
BENGALURU 560004
2. K S SINDHU
D/O K V SHIVAKUMAR
AGED ABOUT 43 YEARS,
RESIDING AT NO 217,
15TH MAIN,
NEAR INDIAN BANK,
BANASHANKARI
2ND STAGE,
BENGALURU 560004.
3. THE STATE OF KARNATAKA
BY PRINCIPAL SECRETARY DEPARTMENT OF
INDUSTRIES AND COMMERCE
(INDUSTRIAL DEVELOPMENT)
M S BUILDING,
BENGALURU 560001.
4. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISE LTD
NO 1, FORD GARDENS,
OPP M G ROAD,
BENGALURU 560001
REP BY THE MANAGING DIRECTOR
(REGISTERED UNDER COMPANIES ACT)

5. NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD
NO 1, MIDFORD HOUSE,
MIDFORD GARDENS,
OFF MG ROAD,
BENGALURU 560001.
REP BY ITS AUTHORIZED SIGANTORY
(REGISTERED UNDER COMPANIES ACT)
...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE
ALONG WITH SRI. MALLAHARA RAO, AAG AND
RAVINDRA V REDDY SPL. COUNSEL FOR STATE GOVT.
FOR R3;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R4 & R5)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04.07.2025 PASSED IN WP No. 16444/2024 (LA-KIADB) BY
THE LEARNED SINGLE JUDGE OF THIS HON'BLE COURT AND
CONSEQUENTLY DISMISS THE WRIT PETITION, ETC.

IN WA NO. 915/2026

BETWEEN:

1. KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD
REPTD. BY ITS EXECUTIVE MEMBER,
KANIJA BHAVAN, BENGALURU 560 009.

NOTE - THE PRESENT AND
CORRECT ADDRESS
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD, NO. 2, 2/1 AND 2/3,
ACHARAYA TULISI MARG, 1ST MAIN ROAD,
GANDHI NAGAR, BENGALURU-560009
REPRESENTED BY ITS
CHIEF EXECUIVE OFFICE AND
EXECUTIVE MEMBER
2. THE SPECIAL LAND ACQUISITION OFFICER (BMICP)
KARNATAKA INDUSTRIAL AREAS

DEVELOPMENT BOARD, 14/3, 1ST FLOOR,
ARAVIND BHAVAN, NRUPATHUNGA ROAD
BENGALURU - 560 001.

NOTE - THE CORRECT AND PRESENT ADDRESS
THE SPECIAL LAND ACQUISITION OFFICER
THE KARNATAKA INDUSTRIAL AREAS
DEVELOPMENT BOARD (BMICP), NO 14/3,
1ST FLOOR, MAHARSHI ARAVANDA BHAVAN
CFC BUILDING, NRUPATHUNGA ROAD,
BENGALURU 560001

3. THE SPECIAL DEPUTY COMMISSIONER,
(LAND ACQUISITION),
KARNATAKA INDUSTRIAL AREAS DEVELOPMENT
BOARD, 14/3, 1ST FLOOR, ARAVIND BHAVAN,
NRUPATHUNGA ROAD, BENGALURU - 560 001.

...APPELLANTS

(BY SRI. K.SHASHI KIRAN SHETTY, SENIOR ADVOCATE
ALONG WITH SRI. P V CHANDRASHEKAR AND
SRI PURUSHOTHAMA P ADITHYA, ADVOCATE)

AND:

1. SMT M GAYATHRI
WIFE OF LATE G. VENKATESH REDDY,
AGED ABOUT 62 YEARS,
R/A NO.1/13, KONAPPANA AGRAHARA,
ELECTRONIC CITY POST, BENGALURU 560 100.
2. SMT M NEELAMMA
WIFE OF LATE G. CHANDRA REDDY,
AGED ABOUT 48 YEARS, R/A NO.266,
VENKATESH REDDY LAYOUT,
NEAR INFOSYS GATE NO.7,
KONAPPANA AGRAHARA POST,
BENGALURU 560 100.
3. SRI G. NAGARAJ,
SON OF GURAPPA REDDY,
AGED ABOUT 65 YEARS, R/A NO.1/13,
KONAPPANA AGRAHARA VILLAGE,
ELECTRONIC CITY POST,
BENGALURU - 560 100.

4. THE STATE OF KARNATAKA
REPTD. BY ITS CHIEF SECRETARY,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR ROAD,
BENGALURU 560 001.
 5. THE SECRETARY TO INDUSTRIES AND
COMMERCE DEPT., M.S. BUILDING,
DR. B.R. AMBEDKAR ROAD,
BENGALURU - 560 001.
 6. M/S NANDI INFRASTRUCTURE CORRIDOR
ENTERPRISES LTD., REPTD. BY ITS
MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN, OFF M.G. ROAD,
BENGALURU 560 001.
 7. M/S NANDI ECONOMIC CORRIDOR
ENTERPRISES LTD.,
REPTD. BY ITS MANAGING DIRECTOR,
NO.1, MIDFORD GARDEN, OFF M.G. ROAD,
BENGALURU - 560 001.
REP BY THE MANAGING DIRECTOR
- ...RESPONDENTS

(BY PROF. RAVI VARMA KUMAR, SENIOR ADVOCATE FOR
ALONG WITH SRI. S.A. AMED, AAG AND
SRI. SIDDHARTH BABU RAO, SPL. COUNSEL FOR
STATE GOVT FOR R4 AND R5;
SRI. S.B.MATHAPATHI, ADVOCATE FOR R6 & R7)

THIS WRIT APPEAL IS FILED U/S 4 OF THE KARNATAKA
HIGH COURT ACT PRAYING TO SET ASIDE THE ORDER DATED
04/07/2025 PASSED IN WP NO.12014/2025 BY THE LEARNED
SINGLE JUDGE OF THIS HON'BLE COURT AND CONSEQUENTLY
DISMISS THE WRIT PETITION, ETC.

THESE APPEALS HAVING BEEN HEARD AND RESERVED
FOR JUDGMENT ON 24.03.2026, COMING ON FOR
PRONOUNCEMENT THIS DAY, **HON'BLE MR. JUSTICE
D.K. SINGH** PRONOUNCED THE FOLLOWING:

CORAM: HON'BLE MR. JUSTICE D K SINGH
and
HON'BLE MR. JUSTICE T.M.NADAF

CAV JUDGMENT

(PER: HON'BLE MR. JUSTICE D K SINGH)

I. PREFACE:

1. The present batch of writ appeals arise out of a common judgment and order dated 04.07.2025 passed by the learned Single Judge in W.P.No.50634/2014 and connected matters concerning the lands acquired under the provisions of the Karnataka Industrial Areas Development Act, 1966 (for short 'the KIAD Act'). The land acquisitions were initiated pursuant to the Framework Agreement (FWA) dated 03.04.1997 executed between the Government of Karnataka and the appellant-Nandi Infrastructure Corridor Enterprises Limited (NICE) for implementation of Bengaluru-Mysuru Infrastructure Corridor Project (BMICP). Some of the writ appeals are filed by the NICE and the others are filed by the Karnataka Industrial Areas Development Board (KIADB) challenging the aforesaid judgment and order passed by the learned Single Judge.

II FACTS OF THE CASE:

2. The BMICP was conceived as a major infrastructure project intended to provide connectivity between Bengaluru and Mysuru through construction of:

- Five townships;
- An Expressway of approximately 111 kilometres together with interchanges and toll plazas;
- A Peripheral Road of approximately 41 kilometres; and
- A Link Road of approximately 9.8 kilometres.

3. For implementation of the said project, extensive extents of land measuring 20,193 acres situated in Bengaluru Urban and surrounding areas were notified for acquisition under Section 28(1) of the KIAD Act between the years 1998 and 2009. The final declarations under Section 28(4) were subsequently issued between the years 2003 and 2009.

4. The petitioners before writ Court are the owners of various extents of land situated in different villages notified for acquisition under the KIAD Act. Though the final notifications were issued between the years 2003 and 2009, no awards have been passed in respect of the petitioners' lands even till date.

5. The BMICP and the land acquisition proceedings have been the subject matter of several rounds of litigation before this Court and the Supreme Court. The legality of the project, the FWA, the public purpose underlying the acquisition and the power of the State to acquire lands for the project were upheld by the Supreme Court in a series of decisions including in the case of **STATE OF KARNATAKA vs ALL INDIA MANUFACTURERS ORGANISATION [(2006) 4 SCC 683]** and in the case of **M. NAGABHUSHANA vs STATE OF KARNATAKA [(2011) 3 SCC 408]**. Consequently, the validity of the acquisition notifications and the public purpose underlying the project attained finality.

6. Notwithstanding the conclusion of the earlier litigations, several landowners, whose lands had been notified for acquisition, approached this Court by filing the aforesaid writ petitions. Their grievance was not directed against the legality of the acquisition notifications or the validity of the BMICP itself. Instead, they contended that although several decades had elapsed after issuance of the acquisition notifications, the acquiring authorities had failed to pass awards determining compensation in respect of their lands. As a consequence, the acquisition proceedings had remained incomplete for a period

of more than 23 years since compensation had neither been determined nor paid.

7. The petitioners asserted that such a prolonged inaction on the part of the acquiring authorities had placed them in an extremely prejudicial position. Their lands continued to remain under acquisition, thereby substantially restricting them from alienating, developing, cultivating, mortgaging or otherwise to deal with their lands. At the same time, the State had failed to discharge its statutory obligation of determining compensation. The petitioners asserted that compulsory acquisition of their lands without determination of award or payment of compensation for decades rendered the acquisition proceedings arbitrary, oppressive and contrary to the rights guaranteed under Article 300A of the Constitution of India.

8. The petitioners further contended that several parcels of lands acquired from them had not been utilised for the core components of the BMICP viz., the expressway, peripheral road, link road, toll plazas or interchanges. It was specifically urged that despite acquisition of vast extents of land, substantial portions remained unutilised for the said project for which they had originally been acquired.

9. Upon consideration of the above submissions, the learned Single Judge has held that though more than two decades had elapsed from the date of issuance of the acquisition notifications, however, no award has been passed. Placing reliance upon the decisions of the Division Bench of this Court in the case of **KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD vs K.H. SHIVANNA [W.A.No.557/2017]** as also in the case of **SPECIAL LAND ACQUISITION OFFICER, KIADB vs SMT. M. SHAKUNTHALAMMA AND OTHERS [W.A.No.6763/2017]** which was affirmed by the Supreme Court in SLP(C) No.3767/2024, wherein prolonged delay in passing awards had been held fatal to acquisition proceedings, the learned Single Judge concluded that the acquisition proceedings could not be permitted to remain pending indefinitely. Accordingly, the acquisition notifications were quashed insofar as they related to the lands belonging to the petitioners.

10. Aggrieved by the said order dated 04.07.2025, the appellant-NICE has preferred the present batch of writ appeals.

III SALIENT FEATURES OF THE FWA:

11. Integrated Infrastructure Corridor: The FWA envisages the BMICP as an integrated infrastructure development project

and not merely as a road construction scheme. The project was conceived with the objective of facilitating the orderly development of Bengaluru by decongesting traffic, improving connectivity between Bengaluru and Mysuru, promoting industrial and commercial growth, generating employment and creating planned urban centres along the corridor. The FWA, therefore, treats the transportation infrastructure and urban development as inseparable components of a single integrated project.

12. Components of the Project: The FWA contemplates that the project would comprise not only construction of the expressway, peripheral roads and link roads, but also construction of 5 self-sustaining townships together with supporting infrastructure such as, power generation, water supply, sewage treatment, telecommunications, waste management and other civic amenities. The acquisition, finance, design, construction and implementation of all these components collectively constitute the infrastructure corridor envisaged under the FWA.

13. Construction of 5 Self-Sustaining Townships: The FWA specifically contemplates construction of 5 self-sustaining townships viz., Township Nos.1, 2, 4, 5 and 7 at the

demarcated locations identified in the Project Technical Report (PTR). The original proposal for 7 townships was reduced to 5 in the final FWA to ensure planned and orderly regional development. Each township was assigned a distinct functional character such as, Corporate Centre, Industrial Centre, Eco-tourism Centre, Heritage Centre and Commercial Centre and was required to be developed only within the extent of land earmarked for that purpose. The townships were conceived as integral components of the infrastructure corridor and not as independent real estate developments. The PTR envisages the 5 townships with distinct functional identities, the salient features of which are as follows:-

i) Township No. 1 – Corporate Township (2,792 acres):

Situated on the outskirts of Bengaluru along both sides of the Expressway near the Outer Ring Road, Township No.1 was conceived as a Corporate Township. It was intended to house research and development centres, business establishments, hotels, a golf course and residential areas together with hospitals, educational institutions and other civic infrastructures. The township was designed as a self-contained urban centre with due regard to

environmental protection through green belts and planned development.

ii) Township No. 2 – Commercial Township (1,868 acres):

Located approximately 10 kilometres from the Bengaluru urban boundary, Township No.2 was envisaged as a Commercial Township aimed at reducing urbanisation pressures on Bengaluru. The township was planned around a central commercial and institutional hub comprising of business centres, hotels, hospitals, educational institutions and public offices, with self-contained residential neighbourhoods supported by parks, schools, health care facilities and environmentally sustainable transport system.

iii) Township No. 4 – Industrial Township (1,660 acres):

Situated approximately 36 kilometres in the west of Bengaluru along the proposed Expressway, Township No.4 was planned as an Industrial Township. It was intended to accommodate various industrial establishments with supporting public infrastructure, green buffers and environmental safeguards, while providing modern industrial facilities with direct access to the Expressway.

iv) Township No. 5 – Cultural and Residential Township (2,700 acres):

Located near State Highway No.17 and the existing railway line, Township No.5 was conceived as a Cultural and Residential Township. The proposal included a fully equipped medical centre, hospitals, institutions for study of various systems of medicines, centres for religious and vedic studies together with residential development and supporting civic infrastructure.

v) Township No. 7 – Eco-Tourism Township (4,010 acres):

Situated approximately 3 kilometres from the Mysuru city and close to Kaveri River, Township No.7 was conceived as an Eco-Tourism Township. It was proposed to include amusement parks, golf courses, hotels, residential neighbourhoods, commercial establishments and public infrastructure, with the overall objective of promoting eco-tourism through planned urban development.

14. Nature and Composition of the Townships: The FWA envisages that each township would be a self-sustaining urban settlement and not merely a housing layout. Accordingly, every

township was required to include not only residential development, but also schools, hospitals, shopping complexes, parks, open spaces, roads, water supply, electricity, sewage, conservancy and other socio-economic infrastructures. The objective was to ensure that each township function as a complete urban centre capable of supporting residential, commercial and industrial activities without depending on the existing urban infrastructure of Bengaluru.

15. Mandatory compliance with the FWA and PTR: The FWA mandates that every component of the project be implemented strictly in accordance with the specifications contained in the FWA read with the PTR. The land acquired for the project is required to be utilised only for the purposes contemplated therein and the project proponents are not at liberty to alter the location, nature or extent of the project components unilaterally. Any deviation from the approved land use, specifications or scope of work is permissible only upon obtaining the prior approval of the State Government.

16. Binding Nature of the obligations under the FWA: The Supreme Court has recognised that the rights of the project proponents to implement the BMICP flow primarily from the FWA and that the FWA defines both the scope of the project

and the obligations of the parties. It was held that neither the supplementary agreements executed in the years 1999 and 2000 nor the Tripartite Agreement dated 09.08.2002 have diluted or modified the obligation to establish 5 self-sustaining townships at the designated locations. Consequently, the project proponents remain bound to execute the project only in the manner envisaged under the FWA read with the PTR and any departure therefrom can be undertaken only with the approval contemplated under the FWA.

IV FINDINGS OF THE LEARNED SINGLE JUDGE:

17. The learned Single Judge held that the issue arose in the writ petitions was no longer *res integra* in view of the judgments of the Division Bench of this Court in the cases of **K.H. SHIVANNA** (*supra*) and **SMT. SHAKUNTHALAMMA** (*supra*), wherein it was held that the acquisition proceedings were liable to be quashed on account of inordinate delay in passing the awards. The learned Single Judge further held that the judgment in **SHAKUNTHALAMMA** (*supra*) was affirmed by the Supreme Court and had, therefore, attained the finality. It was also held that the delay in passing the awards in the case on hand is far more than the delay considered in the cases of **K.H.SHIVANNA** (*supra*) and **SHAKUNTHALAMMA** (*supra*).

The learned Single Judge, therefore, concluded that the acquisition proceedings had remained incomplete for an unreasonably long period and could not be permitted to continue indefinitely.

18. While considering the objection raised by the NICE regarding the earlier judgments of the Supreme Court upholding the BMICP, the learned Single Judge has held that the present challenge was not directed against the validity of the project, the FWA or the acquisition notifications, instead, the challenge was to the subsequent failure on the part of the authorities to pass the awards despite lapse of decades.

19. Placing reliance on the decision of the Supreme Court in the case of **ANIL KUMAR GUPTA vs STATE OF BIHAR AND OTHERS [(2012) 12 SCC 443]**, wherein it was held that the acquisition proceedings may give rise to fresh and distinct cause of action at different stages, the learned Single Judge held that the cause of action in the case on hand arose from prolonged inaction on the part of the acquiring authorities in passing the awards and not from the original acquisition notifications.

20. The learned Single Judge has observed that the lands in question had not been utilised for expressway, peripheral road, link road, toll plazas or interchanges forming part of the BMICP.

21. The learned Single Judge observed that the petitioners had been subjected to acquisition proceedings for decades without determination of compensation and the prolonged pendency of the acquisition proceedings had adversely affected their rights and kept them under uncertainty for an unreasonable length of time. Therefore, the learned Single Judge quashed the acquisition proceedings insofar as the petitioners' lands were concerned.

V. SUBMISSIONS ON BEHALF OF THE APPELLANT-NICE:

22. The learned Senior Counsels Mr. D.L.N.Rao, Mr. Dhyan Chinnappa and Mr. Vikram Huilgol appearing along with Mr. S.B. Mathapati and Mr. Gopal Shankar Narayan, appearing along with Mr. Nitin Prasad, learned counsel for the appellant-NICE have contended that the impugned order passed by the learned Single Judge is contrary to the statutory scheme of the KIAD Act, the binding judgments of the Supreme Court concerning the BMICP and the settled principles governing the acquisition proceedings.

23. The learned Senior Counsels have submitted that the lands in question form part of the BMICP, which had been the subject matter of extensive litigations before the High Court as well as the Supreme Court and had attained finality long ago. Mr. D.L.N. Rao, learned Senior Counsel further submitted that the validity of the FWA, the BMICP Project, the public purpose underlying the acquisition, the acquisition notifications issued under the KIAD Act and the authority of the State Government to acquire lands for the project have been upheld by the Supreme Court in the case of **STATE OF KARNATAKA vs ALL INDIA MANUFACTURERS ORGANIZATION [(2006) 4 SCC 683]**. Even after the said judgment in **ALL INDIA MANUFACTURERS ORGANIZATION** (*supra*), the petitioners once again approached this Court in several rounds of litigation concerning the very same acquisition notifications which got culminated before the Supreme Court in the case of **M. NAGABHUSHANA vs STATE OF KARNATAKA AND OTHERS [(2011) 3 SCC 408]**. He has, therefore, submitted that once the acquisition proceedings has been upheld by the Supreme Court, the landowners could not be permitted to re-open the matter by raising fresh grounds at a subsequent stage. It is submitted that permitting repeated challenges to the same

acquisition proceedings would undermine the doctrine of finality of litigation and frustrate the implementation of large public infrastructure projects.

24. The learned Senior Counsels have submitted that the learned Single Judge has failed to appreciate that the petitioners were indirectly attempting to achieve what had already been rejected in the earlier proceedings. A substantial portion of the arguments of the appellants was directed towards the legal effects of vesting under the KIAD Act. Once a declaration under Section 28(4) is issued and possession is taken in terms of Section 28(5) and (6) of the KIAD Act, the acquired lands vest absolutely in the State Government free from all encumbrances. Such vesting is complete, absolute and irreversible. Under such circumstances, the title of the original landowners stands extinguished, all encumbrances stand removed, the land becomes the property of the State and the acquisition proceedings cannot thereafter be invalidated.

25. It is further submitted by the learned Senior Counsels that unlike Section 11A of the Land Acquisition Act, 1894, the KIAD Act does not provide for any statutory period for passing an award. Therefore, the delay by itself cannot invalidate the acquisition and no automatic lapse can be inferred, and that the

Courts cannot apply limitation provisions into the KIAD Act where the legislature has consciously chosen not to prescribe one.

26. It is submitted that without appreciating the peculiar facts of the present case, the learned Single Judge has proceeded solely on the basis of the judgment in **SMT. M. SHAKUNTHALAMMA** (*supra*) which judgment cannot be treated as laying down an inflexible proposition that the acquisition proceedings automatically become invalid after a particular period. The learned Single Judge has also failed to independently examine the effects of statutory vesting under Section 28(5) and (6) of the KIAD Act.

27. The learned Senior Counsels submitted that the BMICP is one of the largest infrastructure projects undertaken in the State of Karnataka. The project was conceived to improve regional connectivity, reduce traffic congestion and promote industrial and economic development. However, the acquisition proceedings relating to the BMICP had remained heavily tangled in extensive litigations for several years. The repeated challenges raised by the landowners had substantially impeded the progress of the acquisition proceedings and therefore, the authorities could not be faulted entirely for the delay in passing

the awards. The delay was occasioned by circumstances beyond the control of the acquiring authorities and ought not to have been treated as a ground for nullifying the acquisition proceedings itself.

VI. SUBMISSIONS ON BEHALF OF THE STATE:

28. Prof. Ravivarma Kumar, learned Senior Counsel along with Mr. S.A.Ahmed, AAG and Mr. Siddharth Babu Rao, Speacial Counsel appearing for the State have submitted that the land acquisition process under the KIAD Act comprises of several distinct stages, each giving rise to an independent cause of action as held in ***ANIL KUMAR GUPTA*** (*supra*). It was further submitted that Section 28 of the KIAD Act contemplates different stages of acquisition and also a separate procedure for taking possession as held in the case of ***SMT. S JALAJA AND OTHERS vs UNION OF INDIA AND OTHERS*** [W.P. Nos.11209-11212/2019]. It is further submitted that the statutory steps as per the KIAD Act such as, issuance of notice to deliver possession under Section 28(6), taking possession by force under Section 28(7), transfer of possession to the beneficiary under Section 28(8), payment of compensation either by agreement or by passing an award under Section 29 etc., are yet to be taken.

29. It is further submitted on behalf of the State that the land acquisition process cannot be treated as complete without determination of award and payment of compensation nor can the possession be taken as held in the cases of ***K.T. PLANTATION PRIVATE LIMITED vs STATE OF KARNATAKA [(2011) 9 SCC 1]***, ***TUKARAM KANA JOSHI vs MIDC [(2013) 1 SCC 353]*** and ***KOLKATA MUNICIPAL CORPORATION vs BIMAL KUMAR SHAH [(2024) 10 SCC 533]***.

30. It is submitted that the question as to whether an award under the KIAD Act is required to be passed within a reasonable time is no longer *res integra*. This legal position is settled by the judgment of the Division Bench of this Court in the case of ***SPECIAL LAND ACQUISITION OFFICER, KIADB vs SMT. SHAKUNTHALAMMA [W.A.No.6763/2017]*** which was affirmed by the Supreme Court in SLP (C) No.3767/2024 and reiterated by this Court in the case of ***KIADB AND OTHERS vs K.H. SHIVANNA AND OTHERS [W.A.No.557/2021]***, wherein it has been held that although the KIAD Act does not prescribe a specific period for passing an award, the statutory power must nevertheless be exercised

within a reasonable time and any unexplained delay in passing the award would vitiate the acquisition proceedings.

31. The learned Senior Counsel appearing for the State has produced various documents relating to implementation of the BMICP that highlight serious violations of the FWA. Referring to the Gazette Notifications dated 18.12.2008, 01.01.2010, 29.05.2010, 05.02.2011 as also the newspaper publications dated 06.07.2017, 30.06.2022, 30.06.2023, 30.06.2024, 30.06.2025, it is submitted that the appellant-NICE had revised the toll fees on several occasions without obtaining prior approval of the State Government as contemplated in the FWA. It was submitted that the lakes and tank-bed lands of various villages have been handed over to the appellant-NICE for the BMICP in violation of the judgment of the Supreme Court in the case of ***HINCHLAL TIWARI vs KAMALA DEVI AND OTHERS [(2001) 6 SCC 496]***, wherein it is held that the material resources of the community like forests, tanks, ponds, hillock, mountain etc., are nature's bounty and they need to be protected.

32. It is further submitted on behalf of the State that one of the contentions urged by the appellant-NICE is that the Government has not given/acquired the extent of land as

required under the FWA and therefore, the Government has been in violation of the FWA which has resulted in non-completion of the project in 25 years. However, the said contention of the appellant-NICE is not only false, but incorrect which is evident from the affidavit filed on behalf of the State in Contempt Petition (Civil) No.139/2012, that 554 acres of excess land had been handed over to the appellant-NICE for the said project. The said affidavit was accepted and on the basis of the said affidavit, the contempt proceedings were closed by the Supreme Court vide order dated 13.07.2012.

VII SUBMISSIONS ON BEHALF OF THE KIADB:

33. Mr. Shashi Kiran Shetty, learned Senior Counsel appearing along with Mr. P.V. Chandrashekhar, the learned counsel for the KIADB has submitted that now the acquisition cannot be set aside and that, any grievance of petitioners-landowners should be addressed through compensation rather than quashing the whole acquisition process. It is further submitted that the acquisition proceedings has been upheld as valid in three separate rounds of litigation over nearly three decades both by this Court as well as by the Supreme Court and therefore, the subsequent proceedings are barred by the principles of *res judicata*.

34. It is submitted that the impugned judgment and order passed by the learned Single Judge contradicts the Supreme Court's directions in **M. NAGABHUSHAN** (*supra*). It is further submitted that the land cannot be divested once it is vested in the State under Sections 28(4) and (5) of the KIAD Act. Once the land vests in the State, the only right of the erstwhile landowners is to receive the compensation. The KIADB merely acquires the land under the directions of the State. The KIADB itself lacks the legal power to restore the acquired land to the owners.

35. The KIAD Act is a self-contained code which does not prescribe a time limit for passing of the awards. The Act contains no provision causing the acquisition to lapse because of delay. The landowner is entitled to payment of fair market value in cases involving delay and laches in payment of compensation as held in the case of **BERNARD FRANCIS JOSEPH VAZ AND OTHERS vs GOVERNMENT OF KARNATAKA AND OTHERS [(2025) 7 SCC 580]**. It is further submitted that a larger public interest must prevail and the acquisitions undertaken for public purposes should not be interfered with, particularly when they form part of a major infrastructure initiative. In support of this contention, the

learned Senior Counsel has placed reliance on paragraph 27 of the judgment in the case of **GIRIAS INVESTMENT (P) LTD. vs STATE OF KARNATAKA [(2008) 7 SCC 53]** and paragraph 10 of the judgment in the case of **RAMIKLAL BHUTTA V STATE OF MAHARASHTRA [(1997) 1 SCC 134]**.

VIII SUBMISSIONS ON BEHALF OF THE LANDOWNERS:

36. Mr. K.N. Phanindra, learned Senior Counsel appearing along with Smt. Vaishali Hegde, learned Counsel, Mr.H.N.Shashidhara, learned Senoir Counsel appearing along with Mr. H.S. Suhas, learned counsel and Smt. Maitreyi Krishnan, the learned counsel appearing for the landowners have supported the impugned judgment and order passed by the learned Single Judge and contended that no grounds are made out for interference by this Court in exercise of the appellate jurisdiction.

37. The learned Senior Counsels have submitted that although the preliminary notifications were issued between the years 1998 and 2009 and the final notifications between the years 2003 and 2009, admittedly, no awards have been passed in respect of the lands belonging to the petitioners. The delay ranges from approximately 11 years to 23 years. It is contended that the power of compulsory acquisition cannot be

exercised in a manner that permits the State to keep the acquisition proceedings pending indefinitely.

38. Learned Senior counsels submitted that the authorities, having failed to perform their statutory obligations for decades, cannot be permitted to justify their own inaction to defeat the rights of the landowners. The present case is squarely covered by the judgments of this Court in the cases of **K.H. SHIVANNA** (*supra*) and **SHAKUNTHALAMMA** (*supra*). It is submitted that in **K.H. SHIVANNA** (*supra*), a delay of approximately 9 years in passing the award was held fatal to the acquisition proceedings and likewise in **SHAKUNTHALAMMA** (*supra*), a delay of approximately 11 years resulted in quashing of the acquisition proceedings. Thus, the present case stand on a much stronger footing since the delay extends up to 23 years and the learned Single Judge has merely applied a binding precedent and committed no error warranting interference.

39. It is further submitted that even though the KIAD Act does not prescribe a limitation period for passing of the awards, the law is well settled that every statutory power must be exercised within a reasonable time. In support of their submission, reliance is placed upon the judgments of the Supreme Court in the cases of **Dr.N. LAKSHMIPATHI BABU**

vs GOVERNMENT OF KARNATAKA AND OTHERS [2016 SCC OnLine Kar 4526] and ***KOLKATA MUNICIPAL CORPORATION AND ANOTHER vs BIMAL KUMAR SHAH AND OTHERS [2024 SCC OnLine SC 968]***. It is, therefore, submitted that a delay extending beyond two decades can never be regarded as reasonable and the authorities have failed to offer any satisfactory explanation for such an inordinate delay.

40. The learned Senior Counsels have strongly disputed the contention of the KIADB that mere vesting of land under Section 28(5) of the KIAD Act concludes the acquisition process. It is further submitted that compulsory acquisition is founded upon two inseparable elements viz., (i) acquisition for public purpose; and (ii) payment of compensation. The State cannot rely upon vesting while indefinitely postponing determination of compensation and the vesting contemplated under Section 28(5) cannot be viewed in isolation from the remainder of the acquisition process, particularly the statutory obligation to determine the compensation and complete the acquisition proceedings in accordance with the law.

41. The learned Senior Counsels for the landowners have placed reliance on the judgments in the cases of ***K.T.***

PLANTATION PVT. LTD. vs STATE OF KARNATAKA [(2011) 9 SCC 1]; VIDYA DEVI vs STATE OF HIMACHAL PRADESH [(2020) 2 SCC 569] and HARI KRISHNA MANDIR TRUST vs STATE OF MAHARASHTRA [(2020) 9 SCC 356] to submit that although the right to property is no longer a fundamental right, it remains a constitutional right protected under Article 300A of the Constitution of India.

42. It is further submitted that many of the lands acquired from the petitioners-landowners have not been utilized for the expressway, interchanges, toll plazas, peripheral roads or link roads forming part of BMICP. It is also submitted that despite lapse of several years, the appellant-NICE has failed to place any material demonstrating utilization of the lands of the petitioners-landowners for the intended public purpose. Despite such prejudice, neither award has been determined nor compensation has been paid and thus, the acquisition process is incomplete and that equity cannot permit the State to take advantage of their own prolonged inaction.

43. Mr. H.N. Shashidhara, learned Senior Counsel has produced the Research Report of the Institute for Social and Economic Change (ISEC), registered Sale Deeds, Sale Agreements, Joint Development Agreements and the Annual

Reports of the appellant-NICE and submitted that these documents disclose the manner in which the project has been implemented over the years. The ISEC report records deviations from the FWA, while the registered documents and the Annual Reports of the appellant-NICE indicate the transactions relating to the acquired lands, capitalization of completed project assets and revenue generated through the sale of land and toll collections and these subsequent developments are relevant while examining whether the acquisition continues to satisfy the requirement of public purpose under the KIAD Act.

IX POINTS FOR CONSIDERATION:

44. Having considered the aforesaid submissions, the following points arise for consideration in the present appeals:

1. Whether the acquisition proceedings, though validly initiated under the provisions of the KIAD Act and culminating in statutory vesting, can nevertheless be sustained when the acquiring authorities have failed to determine the compensation by passing the awards for over two decades?
2. Whether the material placed on record regarding implementation of the BMICP disclosing deviations

from the FWA is sufficient to disentitle the appellant-NICE from seeking interference with the order passed by the learned Single Judge in exercise of the appellate jurisdiction?

3. Whether the earlier judgments of the Supreme Court upholding the validity of the BMICP and the acquisition proceedings thereon, operate as a bar to challenge the acquisition on the principles of *res judicata* and doctrine of finality of litigation?

X ANALYSIS AND FINDINGS:

45. **Re. Point No.1:** The acquisition of the petitioners' lands forms part of the BMICP, a project conceived for the development of an integrated infrastructure corridor connecting Bengaluru and Mysuru. The acquisition was undertaken under the provisions of the KIAD Act for implementation of the project in furtherance of a public purpose. The FWA dated 03.04.1997 executed between the State Government and the NICE-project proponent constituted the basis upon which the project was conceptualized, delineating the scope of the project, the obligations of the project proponent and the broad manner in which the project was to be implemented.

46. At the outset, it is necessary to ascertain the actual dispute which requires consideration in the present appeals. Much emphasis has been laid by the learned Senior Counsels appearing for the appellant-NICE on the legal consequences flowing from sub-section (4), (5) and (6) of Section 28 of the KIAD Act. It has been repeatedly asserted that once the final declaration is issued under Section 28(4) and possession is taken in accordance with the KIAD Act, the land vests absolutely in the State Government free from all encumbrances and such vesting is complete and irreversible. It is further submitted that the KIAD Act does not prescribe any period within which an award is required to be passed and, therefore, mere delay in determining the compensation cannot invalidate the acquisition proceedings.

47. The above submission, though plausible at the first glance, proceeds on the assumption that statutory vesting is the culmination of the acquisition process. In our considered opinion, this argument overlooks an equally significant facet of compulsory acquisition i.e., the constitutional obligation of the State to determine and pay the compensation within a reasonable period. The question before us is not whether the acquisition notifications were validly issued or whether the

lands stood vested absolutely in the State Government under the KIAD Act. Those issues have attained finality in the earlier rounds of litigation. The real question which arises in the present appeals is whether the State, having invoked the power of eminent domain and deprived the citizens of their property, can indefinitely postpone the determination of compensation without any explanation and still insists that the acquisition must remain operative solely because vesting has taken place. The distinction assumes considerable importance. The grievance projected by the petitioners-landowners is entirely different. It is founded upon the admitted failure of the acquiring authorities to complete the acquisition proceedings by determining the compensation despite lapse of extra-ordinarily long period after issuance of the acquisition notifications.

48. The fact of non-passing of the award by the acquiring authorities is not in dispute. As mentioned above, the preliminary notifications under Section 28(1) of the KIAD Act came to be issued between 1998 to 2009, while the corresponding final declarations under Section 28(4) were issued between 2003 and 2009. The lands belonging to the petitioners formed part of these notifications. Despite passage of time ranging to more than 23 years, admittedly, no awards

determining the compensation have been passed in respect of the lands belonging to the petitioners. The learned Single Judge has specifically recorded these undisputed facts which have not been disputed before us either by NICE or the KIADB.

49. The consequence of such prolonged inaction cannot be underestimated. From the date of issuance of the notifications, the petitioners have remained under continuous disability in relation to their properties. Their rights stood severely restricted and their ability to alienate, develop, cultivate, mortgage or otherwise to deal with the lands became substantially impaired. At the same time, payment of compensation, which constitutes indispensable consequence of compulsory acquisition, remained undetermined. Thus, while the State asserts that the lands have vested absolutely in it, the landowners have neither retained the ownership nor received the compensation which the law contemplates as the inevitable corollary of compulsory acquisition. Such a state of affairs, if permitted to continue indefinitely, would reduce the constitutional rights guaranteed under Article 300A to a mere formality.

50. It is true that the KIAD Act does not prescribe a specific period within which an award is required to be passed.

However, the absence of an express statutory limitation cannot be construed as conferring an unrestricted licence upon the acquiring authority to postpone the passing of the award indefinitely. It is a settled principle of the administrative law that whenever a statute confers power upon a public authority without prescribing any period for its exercise, such power must nevertheless be exercised within a reasonable time. Reasonableness is an inbuilt limitation and the public authorities cannot keep such power in abeyance indefinitely to the prejudice of the citizens. The acceptance of contrary proposition would result in the State initiating acquisition proceedings, depriving the landowners from enjoying their properties and thereafter, postponing determination of compensation for decades merely because the statute does not expressly prescribe the limitation period. Such an interpretation would be wholly inconsistent with the constitutional governance and the rule of law.

51. The Supreme Court, while interpreting Article 300A of the Constitution, has consistently emphasised that deprivation of the property of the landowner cannot be sustained merely by reference to the statutory authority. The procedure adopted by the State must also satisfy the requirements of fairness,

reasonableness and non-arbitrariness. The right to property, though no longer a fundamental right, continues to enjoy the constitutional protection under Article 300A. The power of compulsory acquisition is, therefore, accompanied by a corresponding obligation to ensure that the owner receives just compensation through a fair and expeditious process. The constitutional balance lies not merely in the power to acquire, but equally in the obligation to compensate the landowner.

52. In the case of ***K.T. PLANTATION PVT. LTD. vs STATE OF KARNATAKA [(2011) 9 SCC 1]***, the Constitution Bench of the Supreme Court recognized that Article 300A embodies a constitutional limitation upon the State's power to deprive a person of his property. Likewise, in the case of ***VIDYA DEVI vs STATE OF HIMACHAL PRADESH [(2020) 2 SCC 569]***, the Supreme Court reiterated that the right to property remains a valuable constitutional right and that the State cannot appropriate the private property except in accordance with a just, fair and reasonable procedure. Again, in the case of ***HARI KRISHNA MANDIR TRUST vs STATE OF MAHARASHTRA [(2020) 9 SCC 356]***, it has been held that the State cannot deprive the citizens of their property by adopting procedures which are arbitrary or unfair. These authorities demonstrate

that compulsory acquisition is not merely a statutory exercise of power, but one must conform to the constitutional standards of fairness throughout.

53. This Court, in the case of **SRI MUKESH KUMAR vs STATE OF KARNATAKA AND OTHERS [W.A.No.4647/2013]**, has explained the process of acquisition and disposal of lands as provided under Sections 28 and 29 of the KIAD Act. The relevant paragraphs of the said judgment are extracted hereunder:

"18. The acquisition and disposal of land is provided in Chapter VII of the KIAD Act. Sections 28 and 29, which are relevant, are extracted hereunder:-

"28. Acquisition of land.- (1) If at any time, in the opinion of the State Government, any land is required for the purpose of development by the Board, or for any other purpose in furtherance of the objects of this Act, the State Government may by notification, give notice of its intention to acquire such land.

(2) On publication of a notification under subsection (1), the State Government shall serve notice upon the owner or where the owner is not the occupier, on the occupier of the land and on all such persons known or believed to be interested therein to show cause, within thirty days from the date of service of the notice, why the land should not be acquired.

(3) After considering the cause, if any, shown by the owner of the land and by any other person interested therein, and after giving such owner and person an opportunity of being heard, the State Government may pass such orders as it deems fit.

(4) After orders are passed under sub-section (3), where the State Government is satisfied that any land should be acquired for the purpose specified in the notification issued under sub-section (1), a declaration shall, by notification in the official Gazette, be made to that effect.

(5) On the publication in the official Gazette of the declaration under sub-section (4), the land shall vest absolutely in the State Government free from all encumbrances.

(6) Where any land is vested in the State Government under sub-section (5), the State Government may, by notice in writing, order any person who may be in possession of the land to surrender or deliver possession thereof to the State Government or any person duly authorised by it in this behalf within thirty days of the service of the notice.

(7) If any person refuses or fails to comply with an order made under sub-section (5), the State Government or any officer authorised by the State Government in this behalf may take possession of the land and may for that purpose use such force as may be necessary.

(8) Where the land has been acquired for the Board, the State Government, after it has taken possession of the land, may transfer the land to the Board for the

purpose for which the land has been acquired.

29. Compensation- (1) Where any land is acquired by the State Government under this Chapter, the State Government shall pay for such acquisition compensation in accordance with the provisions of this Act.

(2) Where the amount of compensation has been determined by agreement between the State Government and the person to be compensated, it shall be paid in accordance with such agreement.

(3) Where no such agreement can be reached, the State Government shall refer the case to the Deputy Commissioner for determination of the amount of compensation to be paid for such acquisition as also the person or persons to whom such compensation shall be paid.

(4) On receipt of a reference under sub-section (3), the Deputy Commissioner shall serve notice on the owner or occupier of such land and on all persons known or believed to be interested herein to appear before him and state their respective interests in the said land."

19. *Section 28 provides a complete machinery in respect of the method and manner in which the land can be acquired by the State Government, non-compliance of any of the provisions would render the acquisition invalid, illegal and fraud on statute. Sub-section (1) of Section 28 specifically provides that the State Government may acquire the land for the purpose of development by the Board or for any other purpose in furtherance of the objects of the Act. If the land is not acquired either for the purpose of*

development by the Board or for any other purpose in furtherance of the objects of the Act, such acquisition is nothing but a mala fide and illegal and colourable exercise of power and a fraud on statute and Constitution in exercising the eminent domain by the State.

20. *Sub-section (2) of Section 28 provides an opportunity for filing objections by the landowners or other interested persons and sub-section (3) provides for considering the objections and affording an opportunity of hearing to them. After the aforesaid exercise is undertaken, then only the final notification is to be issued under sub-section (4) of Section 28 of the Act. Under sub-section (5), it is provided that on publication of the final notification under sub-section (4), the land vests absolutely in the State Government free from all encumbrances, but sub-section (6) requires the Government Authorities to serve a notice in writing and order on the person who is in possession of the land to surrender or deliver the possession thereof to the State Government within thirty days of the service of the notice. Sub-section (7) provides that if such a person refuses or fails to comply with the order made under sub-section (5), the State Government may take possession of the land by using the force as may be necessary.*

21. *Under Section 29 of the KIAD Act, the Government is under a statutory and constitutional obligation to pay adequate compensation in accordance with the provisions of the Act for the land acquired, and if the landowner is not satisfied with the compensation, the reference has to be made to the Deputy Commissioner for*

determination of the amount of compensation to be paid for such acquisition. Before deciding the reference, the Deputy Commissioner is required to serve a notice on the owner and on all such persons who are interested in the land, to appear before him and to state their respective interests in the land so acquired.

22. *Thus, Sections 28 and 29 provide a complete mechanism for acquiring the land under the provisions of the KIAD Act i.e., issuing the notification under Section 28(1), filing the objections, considering the objections, providing opportunity of hearing, issuing the final notification under Section 28(4), issuing notice to surrender or deliver possession of the land to the State Government and thereafter, for payment of compensation. All the steps are to be taken in the manner as provided for in the statute and if time has not been granted for filing the objections or the objectors have not been heard or no notice has been issued for surrendering possession or no compensation has been paid, then the land acquisition proceedings cannot be said to be complete and would be susceptible to be declared illegal and ultra vires the statute and the Constitution of India being in violation of Articles 14, 21 and 300A of the Constitution."*

54. It is one thing to hold that vesting is complete whereas, it is altogether another to hold that once vesting takes place, the State is relieved of its continuing statutory and constitutional obligation to determine and pay the compensation within reasonable time. The concept of vesting cannot be expanded to

obliterate the corresponding duty cast upon the acquiring authority. Vesting answers the question of title. It does not answer the question whether the State can indefinitely postpone payment of compensation after depriving the citizens of their property.

55. If the submissions advanced on behalf of the appellant-NICE were to be accepted, it would result in startling consequences. This means that although the State acquires the property compulsorily and the owner loses all effective incidents of ownership, the determination of compensation could be deferred indefinitely without any legal consequences. Such an interpretation would render the constitutional right guaranteed under Article 300A entirely illusory and would permit arbitrary deprivation of property without temporal limitation. We are unable to attribute such an intention either to the Legislature or to the constitutional scheme.

56. No satisfactory explanation has been placed on record justifying such an inordinate delay. The only explanation given is that the project was embroiled in prolonged litigations. While the earlier litigation may explain the delay during a particular period, it cannot constitute a blanket justification for decades of inaction, particularly after the legality of the project and the

acquisition had been upheld by the Supreme Court. Once the impediments arising from the litigation stood removed, the statutory authorities were expected to proceed with expedition in determining the compensation. The failure on the part of the authorities to do so cannot now be justified by relying upon the very delay occasioned by their own inaction.

57. The Division Bench of this Court, in **K.H. SHIVANNA** (*supra*), has considered a delay of approximately 9 years in passing the award and held that such a delay is unreasonable. Subsequently, in **M. SHAKUNTHALAMMA** (*supra*), the delay of 11 years in passing the award was considered and the acquisition proceedings were quashed, which decision has admittedly been affirmed by the Supreme Court. However, the delay involved in the present batch of appeals is substantially greater i.e, beyond two decades.

58. The absence of an express limitation cannot be equated with the absence of a legal obligation. A statutory authority is expected to exercise every statutory power diligently, fairly and within a reasonable period, more particularly when the exercise of such power has a direct bearing upon the constitutional rights of citizens. The doctrine of "reasonable time" is not an external principle sought to be engrafted upon the statute; it is

an inherent limitation upon every statutory power unless the Legislature expressly provides otherwise. The Supreme Court has repeatedly held that where a statute is silent as to the time within which a power is to be exercised, the authority is nevertheless required to act within a reasonable period. The requirement of reasonableness thus permeates every administrative action. This principle assumes even greater significance in matters of compulsory acquisition, where the State exercises the extraordinary power of eminent domain.

59. The paragraphs of the judgment of the Constitution Bench in the case of **K.T. PLANTATION** (*supra*) which is revelant for the case on hand is extracted hereunder:

"Public purpose

180. Deprivation of property within the meaning of Article 300A, generally speaking, must take place for public purpose or public interest. The concept of eminent domain which applies when a person is deprived of his property postulates that the purpose must be primarily public and not primarily of private interest and merely incidentally beneficial to the public. Any law, which deprives a person of his private property for private interest, will be unlawful and unfair and undermines the rule of law and can be subjected to judicial review. But the question as to whether the purpose is primarily public or private, has to be decided by the legislature, which of course should be made known.

181. The concept of public purpose has been given fairly expansive meaning which has to be justified upon the purpose and object of the

statute and the policy of the legislation. Public purpose is, therefore, a condition precedent, for invoking Article 300A. Compensation

182. We have found that the requirement of public purpose is invariably the rule for depriving a person of his property, violation of which is amenable to judicial review. Let us now examine whether the requirement of payment of compensation is the rule after the deletion of Article 31(2).

183. Payment of compensation amount is a constitutional requirement under Article 30(1- A) and under the second proviso to Article 31-A(1), unlike Article 300- A. After the Forty-fourth Amendment Act, 1978, the constitutional obligation to pay compensation to a person who is deprived of his property primarily depends upon the terms of the statute and the legislative policy. Article 300A, however, does not prohibit the payment of just compensation when a person is deprived of his property, but the question is whether a person is entitled to get compensation, as a matter of right, in the absence of any stipulation in the statute, depriving him of his property.

189. Requirement of public purpose, for deprivation of a person of his property under Article 300-A, is a precondition, but no compensation or nil compensation or its illusiveness has to be justified by the State on judicially justiciable standards. Measures designed to achieve greater social justice, may call for lesser compensation and such a limitation by itself will not make legislation invalid or unconstitutional or confiscatory. In other words, the right to claim compensation or the obligation to pay, though not expressly included in Article 300-A, it can be inferred in that article and it is for the State to justify its stand on justifiable grounds which may depend upon the legislative policy, object and purpose of the statute and host of other factors.

190. Article 300-A would be equally violated if the provisions of law authorizing deprivation of property have not been complied with. While enacting Article 300-A Parliament has only

borrowed Article 31(1) (the "Rule of law" doctrine) and not Article 31(2) (which had embodied the doctrine of eminent domain). Article 300-A enables the State to put restrictions on the right to property by law. That law has to be reasonable. It must comply with other provisions of the Constitution. The limitation or restriction should not be arbitrary or excessive or what is beyond what is required in public interest. The limitation or restriction must not be disproportionate to the situation or excessive.

191. The legislation providing for deprivation of property under Article 300-A must be "just, fair and reasonable" as understood in terms of Articles 14, 19(1)(g), 26(b), 301, etc. Thus in each case, courts will have to examine the scheme of the impugned Act, its object, purpose as also the question whether payment of nil compensation or nominal compensation would make the impugned law unjust, unfair or unreasonable in terms of other provisions of the Constitution as indicated above. 192. At this stage, we may clarify that there is a difference between "no" compensation and "nil" compensation. A law seeking to acquire private property for public purpose cannot say that "no compensation shall be paid". However, there could be a law awarding "nil" compensation in cases where the State undertakes to discharge the liabilities charged on the property under acquisition and onus is on the Government to establish validity of such law. In the latter case, the court in exercise of judicial review will test such a law keeping in mind the above parameters.

193. Right to property no more remains an overarching guarantee in our Constitution, then is it the law, that such a legislation enacted under the authority of law as provided in Article 300-A is immune from challenge before a constitutional court for violation of Articles 14, 21 or the overarching principle of the rule of law, a basic feature of our Constitution, especially when such a right is not specifically incorporated in Article 300-A, unlike Article 30(1- A) and the second proviso to Article 31-A(1)"

60. The aforesaid principles have been reiterated by the Supreme Court in the case of **KOLKATA MUNICIPAL CORPORATION AND ANOTHER vs BIMAL KUMAR SHAH AND OTHERS [(2024) 10 SCC 533]** and further held that the right to property has to be given broader and meaningful interpretation. The right to property has seven sub-rights and it does not limit to twin components of public purpose and compensation. The seven sub-rights or strands constituting the right to property, which are non-exhaustive, have been enumerated as under:-

"(i) The duty of the State to inform the person that it intends to acquire his property - the right to notice,

(ii) The duty of the State to hear objections to the acquisition - the right to be heard,

(iii) The duty of the State to inform the person of its decision to acquire - the right to a reasoned decision,

(iv) The duty of the State to demonstrate that the acquisition is for public purpose - the duty to acquire only for public purpose,

(v) The duty of the State to restitute and rehabilitate - the right of restitution or fair compensation,

(vi) The duty of the State to conduct the process of acquisition efficiently and within prescribed timelines of the proceedings - the right to an efficient and expeditious process, and

(vii) The final conclusion of the proceedings leading to vesting - the right of conclusion."

61. In view of the aforesaid discussions, we are of the considered view that although the lands stood vested in the State under the provisions of the KIAD Act, such vesting does not dispense with the statutory and constitutional obligation of the acquiring authorities to determine and pay the compensation within a reasonable time. The admitted failure on the part of the authorities to pass the awards for more than two decades coupled with the absence of any satisfactory explanation for such an inordinate delay renders the acquisition proceedings unsustainable. The learned Single Judge has, therefore, committed no error in quashing the acquisition proceedings insofar as they relate to the petitioners' lands. Hence, the point No.1 answered in affirmative and against the appellants.

62. **Re. Point No.2:** While deciding point No.1, we have held that the inordinate and unexplained delay extending over two decades in passing the awards is by itself sufficient to sustain the conclusion reached by the learned Single Judge. However, the matter does not rest there. The petitioners have produced considerable material to demonstrate the manner in which the BMICP has been implemented which has materially deviated

from the public purpose for which the lands were originally acquired. Since the appellant-NICE has repeatedly urged that the acquisition must be protected on the ground that it forms part of a major public infrastructure project, it becomes necessary to examine whether the material now placed before this Court lends support to that submission.

63. It is well settled that a party seeking equitable relief before the Court must demonstrate fairness in implementing the project. Where the conduct of the acquiring authorities or the beneficiary of the acquisition gives rise to a substantial doubt regarding the adherence to the very public purpose for which compulsory acquisition was undertaken, the Court cannot ignore such circumstances while exercising the appellate jurisdiction, under the Article 226 of the Constitution of India.

64. In the case of **BANGALORE MYSORE INFRASTRUCTURE CORRIDOR AREA PLANNING AUTHORITY & ANR. vs NANDI INFRASTRUCTURE CORRIDOR ENTERPRISE LTD. & ORS. [(2021) 18 SCC 401]**, the Supreme Court has critically evaluated whether a project proponent could unilaterally modify the structural terms of the FWA and held that the BMICP was governed strictly by the FWA and PTR, which explicitly mandated the creation of 5

self-sustained townships at specified locations. The Supreme Court emphasized that under Article 7.1 of the FWA, any deviation or modification from the agreed upon plan requires prior written approval from the State Government or its designated Empowered Committee. Bypassing this hierarchy to seek building permission directly from the BMICP Authority rendered the application legally non-existent (*non est*). Furthermore, the Supreme Court has addressed the argument regarding land use permissions under the Outline Development Plan (ODP) or Master Plan. It was held that the classification of land as residential under the Master Plan does not, by itself, permit the project proponent to develop standalone residential projects on the land acquired for the specific purpose of implementing the BMICP under the FWA. The Supreme Court concluded that land use classifications in an ODP cannot override the contractual obligations and intended spatial design set out in the FWA and PTR.

65. Mr. H.N. Shashidhara, learned Senior Counsel appearing for the landowners has produced before this Court, a report prepared by the Institute for Social and Economic Change (ISEC) which is an All India Institute for Interdisciplinary Research and Training in the Social Sciences getting grant-in-

aid from the Government of Karnataka and which works with the Central, State and Local Governments as well as international agencies. He has also placed before us several registered sale deeds, sale agreements, Joint Development Agreements, annual reports and financial statements of the appellant-NICE covering the period from 2008-09 to 2023-24. However, the principal submission of the appellant-NICE is that these materials are irrelevant since the legality of the acquisition already stands concluded. We are unable to accept such a broad proposition.

66. The relevance of these documents does not lie in re-opening the legality of the acquisition notifications. Rather, they throw light upon the manner in which the lands were acquired by invoking the power of eminent domain and whether the implementation of the project has remained consistent with the public purpose originally projected before the Court. One of the principal circumstances emerging from the ISEC Report relates to the extent of land acquired for implementation of the project. The FWA contemplated acquisition of 20,193 acres of land for the BMICP. Out of this, 6,999 acres were earmarked for road components viz., Expressway, Peripheral Road and Link Road, while 13,194 acres were earmarked for 5 proposed

townships. The report, however, records that the subsequent planning documents, particularly the Outline Development Plan dated 12.02.2004 has altered this distribution by increasing the land requirement for the road components to 9,471 acres, while correspondingly reducing the land earmarked for the township component by 2,472 acres. However, no satisfactory explanation has been furnished for this substantial redistribution of land between different project components and the excess acquisition of land. Further, the affidavit filed by the State before the Supreme Court in Contempt Petition (C) No.139/2012 states that **'554 acres of excess land has been handed over to the appellant-NICE'** (emphasis supplied). The said affidavit was accepted and on the basis of the said affidavit, the contempt proceedings were closed by the Supreme Court vide order dated 13.07.2012.

67. The report further records that acquisition proceedings ultimately extended to a substantially larger extent in several villages situated in Bengaluru Urban and Ramanagara districts than what was originally contemplated under the FWA. According to the report, such enlargement facilitated availability of additional parcels of land possessing significant commercial value. Whether this conclusion ultimately withstand

the judicial scrutiny is not the immediate issue before us. Nevertheless, these findings undoubtedly constitute relevant circumstances while examining the question whether the acquisition proceedings which have remained incomplete for decades ought to be sustained or not.

68. The landowners have also relied upon several registered transactions executed by the appellant-NICE in respect of the lands forming part of the project. The documents placed before this Court disclose Joint Development Agreements dated 31.03.2011 executed with Umang Realtech Private Limited covering 10 acres 21 guntas situated at Madavara Village and with Dhammanagi Developers Private Limited covering 20 acres 33 guntas situated at Kengeri Village. These agreements pertain to multiple survey numbers that contemplate commercial development of substantial extents of project land through private developers.

69. Similarly, the material includes a registered Sale Deed dated 14.01.2015 executed in favour of SBK Properties Private Limited relating to 12 acres situated at Pillaganahalli Village and a Sale Agreement dated 15.04.2015 executed with Darshita Housing Private Limited covering 13 acres 30 guntas in the very same village. Further, 3 Sale Agreements dated

16.07.2008 were executed with Ajmera Housing Corporation relating to the lands situated in Varahasandra, B.M. Kaval and KengeriGollahalli Villages covering an aggregate extent of approximately 54 acres. Collectively, the documents placed before this Court relate to approximately 110 acres of land spread across Madavara, Kengeri, Pillaganahalli, Varahasandra, B.M. Kaval and KengeriGollahalli Villages. It is not the execution of these transactions alone which assumes significance. Their cumulative effect indicates that the lands acquired for implementation of a public infrastructure project were subsequently made the subject matter of registered conveyances, Joint Development Agreements and commercial arrangements with the private developers. The financial disclosures contained in the annual reports of NICE reinforce this position.

70. The annual reports produced before us reveal that as early as the financial year 2008-09, the Company disclosed income from sale of land. By 2010-11, the Company had disclosed receipt of advances towards sale of land and Joint Development Agreements entered into with various parties. The Annual Report for the year 2013-14 records that the Company intended to mobilise financial resources through disposal of

developed land parcels and development of land on a Joint Development basis. During the financial year 2014-15, the Company disclosed receipt of approximately Rs.2,706.3 million from the sale of developed land as against toll collections of approximately Rs.1,879.2 million. Likewise, during 2015-16, the financial statements disclose approximately Rs.27.48 crores received from sale of developed land, while toll revenue stood at approximately Rs.219.82 crores. Even in 2016-17, the Company separately disclosed the income of approximately Rs.16 crores from sale of the land. The subsequent balance sheets consistently disclose the advances received towards the sale of land and the Joint Development Agreements ranging between Rs.36 crores and Rs.48 crores under non-current liabilities together with advances of approximately Rs.56 crores under other liabilities. These financial disclosures are not isolated entries. They depict a continuing commercial pattern extending over several financial years wherein sale of developed land, Joint Development Agreements and monetisation of project lands constituted recurring sources of revenue alongside toll collections. Though these disclosures may not by themselves determine the legality of every transaction, they undoubtedly constitute relevant materials

while appreciating the manner in which the project has been implemented.

71. The report also refers to several mortgage transactions, lease arrangements and Joint Development Agreements executed in respect of the acquired lands and records that the project lands were utilised as security for raising finance from banks and financial institutions. It further records that the acquired lands became the subject matter of extensive commercial development involving residential layouts, commercial complexes, technology parks, hotels and other revenue generating assets. These facts *prima facie* indicate that developable land constituted an important commercial asset forming part of the financial model adopted for implementation of the BMICP.

72. The landowners have further placed reliance upon the extracts from the Company's Annual Reports showing that completed portions of the Link Road and Peripheral Road were capitalised as assets in the financial statements of the Company. The significance of such disclosures lies not in conclusively establishing any illegality, but in appreciating whether the implementation of the project has remained confined to the public purpose for which compulsory acquisition

was undertaken. In our view, it is a fraud on the statute and Constitution. The State authorities are accomplice in this fraud and gross breaches and violations of the FWA. The proposed project has not done any public good or served any public purpose except to benefit the project proponent in unimaginable properties. The project was though conceived for public purpose, but it has served only private interests of the project proponents.

73. Further, the appellant-NICE has violated the FWA by increasing the toll fees on various occasions without seeking the prior approval of the State which is evident from the documents submitted by the State itself. The lakes and tank-bed lands of various villages have been handed over to the appellant-NICE in violation of the judgment of the Supreme Court in the case of ***HINCHLAL TIWARI vs KAMALA DEVI AND OTHERS [(2001) 6 SCC 496]***, wherein it was held that the material resources of the community like forests, tanks, ponds, hillock, mountain etc. are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment which enables people to enjoy a quality life which is the essence of the guaranteed right under Article 21 of the Constitution. Viewed together, these

facts become relevant while considering whether the acquisition continues to satisfy the public purpose for which the power of eminent domain was invoked.

74. Another fact which cannot be ignored is the finding recorded by the learned Single Judge that the landowners specifically contended that many of the acquired lands had not been utilised for the Expressway, Peripheral Road, Link Road, toll plazas or inter-changes and that such submission remained substantially undisputed by the otherside. The learned Single Judge has taken note of this fact while appreciating the prejudice caused to the landowners.

75. This Court cannot altogether ignore the material which *prima facie* indicates that the lands acquired through compulsory acquisition have, over a period of years, become inter-twined with substantial commercial transactions extending beyond construction of road infrastructure. The appellant-NICE seeks to set aside the order passed by the learned Single Judge primarily on the premise that the acquisition formed part of a project conceived in larger public interest. However, the implementation of that very project is accompanied by commercial exploitation of acquired lands, alteration of land utilisation, execution of Joint Development Agreements, sale

transactions and capitalisation of project assets. The material produced before this Court lends support to the conclusion that the order passed by the learned Single Judge does not call for interference. We are, therefore, of the considered view that the appellant-NICE has failed to establish any ground warranting interference in exercise of the appellate jurisdiction. Accordingly, we answer point No.2 against the appellants.

76. **Re. Point No.3:** The principal submission advanced on behalf of the appellant-NICE is that the writ petitions were liable to be rejected at the threshold since the acquisition proceedings forming part of the BMICP have already been upheld in the earlier rounds of litigation culminating in the judgments of the Supreme Court. It is submitted that the legality of the FWA, the public purpose underlying the acquisition, the notifications issued under the KIAD Act and the competence of the State Government to undertake acquisition for implementation of the BMICP have all attained finality. Consequently, according to the appellant, the landowners cannot be permitted to reagitate these issues which stand concluded by competent Court.

77. There is no dispute with the legal proposition that the doctrine of *res judicata* is founded upon considerations of public

policy. A litigation must attain finality and parties cannot be permitted to repeatedly re-open the issues which have already been conclusively adjudicated by the Courts of competent jurisdiction. The judgments of the Supreme Court rendered in earlier rounds of litigation bind all the Courts.

78. However, the applicability of the doctrine depends not merely upon the identity of parties but, more importantly on the identity of the issue which is directly and substantially in dispute. This principle does not prohibit every subsequent proceedings arising out of the same transaction. It bars only those proceedings in which the very issue already adjudicated is sought to be re-opened. Where the subsequent events give rise to an independent and distinct cause of action, the doctrine has no application.

79. In ***ALL INDIA MANUFACTURERS ORGANISATION*** (*supra*), the Supreme Court has examined the legality of the FWA, the public purpose underlying the BMICP, the authority of the State Government to undertake acquisition under the KIAD Act and the overall validity of the project. Thereafter, in ***M.NAGABHUSHANA*** (*supra*), the Supreme Court once again considered the challenges to the very same acquisition proceedings and upheld the legality of the acquisition. Thus,

the legal position that the acquisition notifications were validly issued and that the project subserved a public purpose undoubtedly has attained finality.

80. The present proceedings, however, do not seek reconsideration of any of those issues. The landowners have not challenged the competence of the State Government to acquire the land for industrial purposes nor have they sought a declaration that the preliminary or final notifications were void on the grounds urged in the earlier litigations. The grievance of the landowners is that although the acquisition proceedings commenced between 1998 and 2009, despite lapse of two decades, the acquiring authorities have failed to perform the statutory obligation of determining the compensation by passing the award. This prolonged inaction gave rise to a fresh and independent cause of action, distinct from the legality of the acquisition itself.

81. The validity of an acquisition is one issue. The legality of continuing acquisition proceedings indefinitely without determining the compensation is an altogether different issue. Similarly, the compulsory acquisition originally undertaken for a public purpose is one question, and whether, after acquisition, the project has been implemented consistently with that public

purpose over the succeeding years is altogether another question.

82. These questions could not have been possibly adjudicated in the earlier rounds of litigation because the factual foundation itself had not arisen then.

83. The Supreme Court, in the case of **ANIL KUMAR GUPTA** (*supra*), while dealing with successive causes of action arising from the acquisition proceedings, has recognized that different stages of acquisition may furnish separate and distinct causes of action. A challenge founded upon subsequent statutory defaults cannot be rejected merely because an earlier challenge to the acquisition notifications had failed. The learned Single Judge has rightly relied upon the said principle while holding that the present proceedings arise from the admitted failure to pass awards over an extraordinarily long period and not from the original acquisition notifications.

84. If every subsequent challenge was to be treated as barred merely because the acquisition notifications had once been upheld, the acquiring authority would be rendered immune from judicial scrutiny irrespective of its conduct. If the awards were not passed for several decades, compensation

remained unpaid indefinitely or statutory obligations were persistently ignored, the landowners would be left remediless solely because the original acquisition had survived judicial review. Such a proposition cannot be accepted. The doctrine of finality cannot be expanded to protect the subsequent administrative inaction of statutory and constitutional frauds. It protects judicial determinations and it does not immunise future statutory defaults and criminal and civil liability.

85. The appellant-NICE has contended that permitting repeated litigations would seriously impede the implementation of public infrastructure projects. We are unable to accept this submission in the facts of the present case. The delay complained of by the landowners is not of few months or few years. Such prolonged failure to complete the statutory obligations cannot be characterised as an inevitable consequence of litigations alone. Once the legality of the acquisition stood affirmed by the Supreme Court way back in 2006 and 2011, it became incumbent upon the authorities to proceed with reasonable expedition in determining the compensation. Their subsequent omission cannot now be shielded behind the doctrine of finality.

86. Besides the afore, the sale deeds, Joint Development Agreements, annual reports, financial reports are all pertaining to the events occurring after execution of the FWA and, in several instances, years after the earlier litigation had concluded. These materials were neither available for consideration nor adjudicated upon in the earlier rounds of litigation. Their relevance, therefore, cannot be excluded merely by invoking the doctrine of *res judicata*.

87. We are, therefore, of the view that the present case do not seek to re-open the findings recorded by the Supreme Court regarding the validity of the BMICP, the acquisition notifications or the land acquisition. They are founded upon a subsequent and continuing failure of the acquiring authorities to discharge their statutory obligations concerning the implementation of the project. These constitute independent causes of action which were neither directly nor substantially in issue in the earlier rounds of proceedings, and protected under Article 300A of Constitution. We answer this point too against the appellants.

XI CONCLUSION:

88. The facts as disclosed would clearly suggest that there is nothing nice about the NICE project except that the farmers

have been robbed of their lands and livelihood of generations without payment of compensation as mandated under Article 300A of the Constitution of India. We have been informed that out of 111 kms Expressway, the NICE has constructed only 5 kilometres Expressway in the last 25-26 years as per the affidavit dated 28.07.2026 filed by Mr. Anjum Parwez, Additional Chief Secretary, PWD. The NICE is sitting over huge land bank of more than 20,000 acres, and the land and the assets have been alienated and capitalized to its benefit as stated above against the Supreme Court judgment in **BANGALORE MYSORE INFRASTRUCTURE CORRIDOR AREA PLANNING AUTHORITY** (*supra*) and in violation of the terms of FWA. The State cannot be a party in concentrating wealth in a private person, by exercising eminent domain at the cost of the innocent citizens/farmers, as the same goes against the Rule of law. This Court exercising its extra-ordinary Jurisdiction cannot become a silent spectator, and allow any illegality to perpetuate only on the ground that the earlier challenges attained finality, when different circumstances were placed.

89. By constructing the peripheral roads, putting up toll plazas and collecting huge tolls, increasing the toll without prior

approval of the State in violation of the Framework Agreement etc., the NICE is earning huge profits without fulfilling the obligations under the FWA. The State itself has pointed out several violations committed by the NICE in its operations.

90. The lakes, water bodies, waterbed liners have been transferred to the NICE damaging the environment, ecology and in detriment to the water supply chain of Bengaluru particularly, and the neighbouring areas.

91. It appears that this BMICP may be one of the biggest scam in the State of Karnataka and it demonstrates how a State, which is the trustee of the natural resources on behalf of the citizens, can allow the private interest to flourish in utter violation of the constitutional mandate and the law to the detriment of environment, ecology and against the public interest for questionable considerations. One of the contentions urged by the appellant-NICE is that the Government has not given/acquired the extent of land as required under the FWA and therefore, the Government has been in violation of the FWA which has resulted in non-completion of the project in 25 years. However, the said contention of the appellant - NICE is not only false, but incorrect

which is evident from the affidavit filed on behalf of the State in Contempt Petition (Civil) No.139/2012 that 554 acres of excess land had been handed over to the appellant-NICE for the said project.

92. We fail to understand why the State is not reviewing the project or cancelling the same as the NICE has utterly failed in its objective i.e., developing 5 Townships and Expressway of approximately 111 kms., between the two major cities of Karnataka i.e., Bengaluru and Mysuru to decongest the city of Bengaluru and provide and create opportunities for employment and growth alongside the Expressway.

93. The NICE project has done nothing but to benefit its proponents in an astronomical way at the expense of the landowners and the public interest in general. This is a fit case where an independent assessment and investigation be carried out by the special team of experts by conducting forensic audit of its accounts and for committing fraud and other criminal acts of commissions and omissions. However, we have doubt that such an exercise will ever be taken up as the State itself is accomplice in allowing the project proponents to earn huge profits illegally by diverting the lands against the FWA, capitalizing the assets, drying up the lakes, collecting huge toll

in violation of the FWA and sitting over the huge land bank without payment of compensation etc. We, therefore, dismiss these appeals filed by both the NICE and the KIADB and affirm the judgment and order dated 04.07.2025 passed by the learned Single Judge.

In view of dismissal of the appeals, pending IAs, if any, do not survive for consideration and accordingly, they stand disposed of.

**Sd/-
(D K SINGH)
JUDGE**

**Sd/-
(T.M.NADAF)
JUDGE**

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CT:SN